Vol. 266
No. 6

Tuesday,
03 December, 2024
12, Agrahayana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 8 and pages 11 - 13)

Reports of the Department-related Parliamentary Standing Committee on External Affairs— Laid on the Table (page 8)

Statements of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution (2024-2025) —*Laid on the Table* (pages 8 - 9)

Statement by Minister— *Laid on the Table* (page 9)

Motion for Election to the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar —*Adopted* (pages 9 - 10)

Motion for Election to the All India Institute of Medical Sciences (AIIMS), Jodhpur —*Adopted* (page 10)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Motion for Election to the All India Institute of Medical Sciences (AIIMS), Raipur—

Adopted (page 10)

Observations by the Chair (page 13 - 16)

Matters raised with Permission—

Demand for immediate financial relief assistance for the people affected by Cyclone Fengal in Tamil Nadu (pages 17 - 19)

Demand to build an International Airport in Puri, Odisha (pages 19 - 20)

Recent violence and law and order situation in Sambhal, Uttar Pradesh (pages 20 - 21)

Demand to declare recent landslide in Wayanad district as calamity of severe nature under Level-3 disasters (pages 21 - 22)

Need for promulgation of Government schemes meant for Women's empowerment (pages 22 - 24)

Concern over misuse of Pradhan Mantri Jan Arogya Yojana (PM-JAY) scheme in Ahmedabad (pages 24 - 25)

Concern over use of online gambling and betting in providing financial support to terrorism (pages 25 - 26)

Concern over prevailing issue of air pollution in North India and its impact (pages 26 - 27)

Concern over decline in Medal Tally at Olympic Games (page 28)

Concern over the functioning of Oil and Natural Gas Corporation (ONGC) in Assam (page 29)

Demand to construct flyover (RoB) at Birpara and Kamakhyagudi in West Bengal (pages 29 - 30)

Demand to enhance safety and security of Saha Institute of Nuclear Physics, Department of Atomic Energy, Kolkata (pages 30 - 32)

Demand to adopt alternative means to address the problem of stubble burning (pages 32 -33)

Need to increase the Minimum Support Price of sugar (pages 34 - 35)

Request to use Artificial Intelligence for monitoring the endangered wildlife species (page 35)

Website : http://rajyasabha.nic.in

https://sansad.in/rs

E-mail : rsedit-e@sansad.nic.in

Contents Page

Oral Answers to Questions (pages 36 - 74)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Statement by Minister Correcting answer to Question —*Laid on the Table* (page 75)

Government Bills—

The Oilfields (Regulation and Development) Amendment Bill, 2024—*Passed* (pages 75 - 120)

The Bharatiya Vayuyan Vidheyak, 2024 — *Under Consideration* (pages 120 - 143)

Special Mentions—

Demand to fix rates of various treatments and procedures in private hospitals for general public on the lines of CGHS (pages 142 - 143)

Demand for establishment of Agricultural and Processed Food Products Export Development Authority (APEDA) Centre in Bihar (pages 143 - 144)

Demand for Green Bonus and Special Package for Sikkim State (pages 144 - 145)

Concern over Mismatched Skill Development (page 145)

Issue of Mismanagement during Manimahesh Yatra in Himachal Pradesh (pages 145 - 146)

Demand for increase in the fellowships for OBC researchers (pages 146 - 147)

Urgent need to address train sabotage and anti-national activities (page 147)

Urgent Need to Revoke the Merger of RMS Offices with Speed Post Hubs (page 148)

Demand to Restore Education to State List for a More Effective System (pages 148 -149)

Demand for Viability Gap Funding (VGF) by way of non-repayable grant for Vizhinjam International Seaport Thiruvananthapuram (pages 149 -150)

Contents Page

RAJYA SABHA

Tuesday, the 3rd December, 2024 / 12 Agrahayana, 1946 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

I. Notifications of the Ministry of Health and Family Welfare

II. Report and Accounts (2022-23 **and** 2023-24) **of** HLL Lifecare Limited, Thiruvananthapuram; AIIMS, Bibinagar, Telangana; NIN, Pune, Maharashtra; LGBRIMH, Tezpur, Assam **and related papers**

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 93 of the Food Safety and Standards Act, 2006, along with Extract of the Regulations: -

(1) No. REG-11027/2/2022-Regulation-FSSAI., dated the 18th October, 2024, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) first Amendment Regulations, 2024.

(2) No. 01-SP (PAR)-Notification-Pesticides/Stds-FSSAI/2017., dated the 18th October, 2024, publishing the Food Safety and Standards (Contaminates, toxins and Residues) First Amendment Regulations, 2024.

[Placed in Library. For (1) and (2), *see* No. L. T. 1115/18/24]

II. (A) (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Fifty-seventh Annual Report and Accounts of the HLL Lifecare Limited, Thiruvananthapuram, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *see* No. L. T. 1616/18/24]

Contents Page

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):-

(a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bibinagar, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *see* No. L.T. 765/18/24]

(B) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the National Institute of Naturopathy (NIN), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 766/18/24]

(ii) (a) Annual Report and Accounts of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health (LGBRIMH), Tezpur, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1617/18/24]

Report and Accounts (2023-24) of IREDA, New Delhi; SSS-NIBE, Kapurthala, Punjab and related papers

नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद यसो नाईक): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(i) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Thirty-seventh Annual Report and Accounts of the Indian Renewable Energy Development Agency Limited (IREDA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the

Comptroller and Auditor General of India thereon.

(b) Performance Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 739/18/24]

(ii) A copy each (in English and Hindi) of the following papers: -

fvfgg

(a) Annual Report and Accounts of the Sardar Swaran Singh National Institute of Bio-Energy (SSS-NIBE), Kapurthala, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Performance Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 1007/18/24]

I. Notifications of the Ministry of Health and Family Welfare

II. Report and Accounts (2022-23) of NDTBC, New Delhi; IIPS, Mumbai, Maharashtra and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. (i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. S.O. 4238(E)., dated the 26th September, 2024, amending the Schedule to the National Commission for Allied and Healthcare Professions Act, 2021, under sub-section (2) of Section 70 of the said Act.

[Placed in Library. *See* No. L. T. 767/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. G.S.R. 666(E)., dated the 28th October, 2024, publishing a Corrigendum to the Notification No. G.S.R. 922(E), dated the 28th December, 2023.

[Placed in Library. *See* No. L. T. 1121/18/24]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 38 of the Drugs and Cosmetics Act, 1940:-

(1) G.S.R. 581(E)., dated the 19th September, 2024, publishing the New Drugs and Clinical Trials (Amendment) Rules, 2024.

(2) G.S.R. 922(E)., dated the 28th December, 2023, publishing the Drugs (……Amendment) Rules, 2023, along with delay statement.

[Placed in Library. For (1) and (2), *see* No. L. T. 1121/18/24]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the New Delhi Tuberculosis Centre (NDTBC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1119/18/24]

(ii) (a) Annual Report and Accounts of the International Institute for Population Sciences (IIPS), Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1120/18/24]

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 105 की उप-धारा (1) के अधीन उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की निम्नलिखित अधिसूचनाओं की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(1) G.S.R. 474(E)., dated the 2nd August, 2024, publishing the Consumer Protection (Salary, allowances and conditions of service of President and Members of the State Commission and District Commission) (Amendment) Model Rules, 2024.

(2) G.S.R. 588(E)., dated the 25th September, 2024, publishing the National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Amendment) Rules, 2024.

[Placed in Library. For (1) and (2), *See* No. L. T. 1013/18/24]

I. Notification of the Ministry of Ports, Shipping and Waterways

II. Report and Accounts (2023-24) of CSL, Kochi, Kerala; UCSL, (f*ormerly*Tebma Shipyard Limited), Kancheepuram, Tamil Nadu; HCSL, Howrah, West Bengal and related papers

Contents Page

III. Report and Accounts (2023-24) **of NMPA, Mangalore, Karnataka; V. O. Chidambaranar Port Authority, Tuticorin, Tamil Nadu; MPA, Goa; CPA, Kochi, Kerala; TAMP, Mumbai; IMU, Chennai and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR) : Sir, I lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. 11/2/2022/PAC.1., dated the 19th September, 2024, publishing the New Mangalore Port Authority (Meetings of Board, its Powers and Transaction of Business) Regulations, 2024, under Section 73 of the Major Port Authorities Act, 2021.

[Placed in Library. *See* No. L. T. 1131/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Annual Report and Accounts of the Cochin Shipyard Limited (CSL), Kochi, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of The Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 1122/18/24]

(ii) (a) Annual Report and Accounts of the Udupi Cochin Shipyard Limited (UCSL), (f*ormerly*Tebma Shipyard Limited), Kancheepuram, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 1124/18/24]

(iii) (a) Annual Report and Accounts of the Hooghly Cochin Shipyard Limited (HCSL), Howrah, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of The Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 1123/18/24]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4)

of Section 44 of the Major Port Authorities Act, 2021: -

(i) (a) Administration Report of the New Mangalore Port Authority (NMPA), Mangalore, Karnataka, for the year 2023-24.

(b) Annual Accounts of the New Mangalore Port Authority, Mangalore, Karnataka, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the Administration Report of the above Port Authority.

(d) Review by Government on the Annual Accounts of the above Port Authority.

[Placed in Library. *See* No. L. T. 1126/18/24]

(ii) (a) Forty-fifth Administration Report and Accounts of the V. O. Chidambaranar Port Authority, Tuticorin, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Port Authority.

[Placed in Library. *See* No. L. T. 1127/18/24]

(iii) (a) Annual Administration Report of the Mormugao Port Authority, Goa, for the year 2023-24.

(b) Annual Accounts of the Mormugao Port Authority (MPA), Goa, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the Administrative Report of the above Port Authority.

(d) Review by Government of the Annual Accounts of the above Port Authority.

[Placed in Library. *See* No. L. T. 769/18/24]

(iv) (a) Annual Administration Report of the Cochin Port Authority (CPA), Kochi, Kerala, for the year 2023-24.

(b) Annual Accounts of the Cochin Port Authority, Kochi, Kerala, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the Administrative Reportof the above Port Authority.

(d) Review by Government of the Annual Accounts of the above Port Authority.

[Placed in Library. *See* No. L. T. 770/18/24]

(v) (a) Annual Accounts of the Tariff Authority for Major Ports (TAMP), Mumbai, Maharashtra, for the year 2023-24, and the Audit Report thereon.

(b) Review by Government of the Annual Accounts of the above Authority.

[Placed in Library. *See* No. L. T. 1129/18/24]

(vi) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 32 and sub-section (4) of Section 33 of the Indian Maritime University Act, 2008: -

(a) Annual Report of the Indian Maritime University (IMU), Chennai, Tamil Nadu, for the year 2023-24.

(b) Annual Accounts of the Indian Maritime University (IMU), Chennai, Tamil Nadu, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L. T. 1130/18/24]

MR. CHAIRMAN: Shri Harsh Malhotra; not present. Shrimati Nimuben Jayantibhai Bambhaniya.

I. Notification of the Ministry of Consumer Affairs, Food and Public Distribution

II. Report and Accounts (2023-24) of Central Warehousing Corporation, New Delhi and related papers

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं:-

I. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. S.O. 3959(E)., dated the 18th September, 2024, amending the Principal Notification No. S.O. 371(E), dated the 8th February, 2017., issued under Section 7 of the Aadhaar (Targeted Delivery of Financial And Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library. *See* No. L. T. 756/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (11) of Section 31 of the Warehousing Corporation Act, 1962: -

(a) Sixty-seventh Annual Report and Accounts of the Central Warehousing Corporation (CWC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L. T. 757/18/24]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRIMATI SAGARIKA GHOSE (WEST BENGAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department related Parliamentary Standing Committee on External Affairs (Eighteenth Lok Sabha):-

(i) First Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Sixth Report of the Department related Parliamentary Standing Committee on External Affairs (17th Lok Sabha) on 'India and Gulf Cooperation Council (GCC) - Contours of Cooperation';

(ii) Second Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Seventh Report of the Department related Parliamentary Standing Committee on External Affairs (17th Lok Sabha) on 'India's Engagement with G20 Countries'; and

(iii) Third Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Eighth Report of the Department related Parliamentary Standing Committee on External Affairs (17th Lok Sabha) on 'Countering Global Terrorism at Regional and International Levels'.

STATEMENTS OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (2024-2025)

श्री बाबू राम निषाद (उत्तर प्रदेश) : महोदय, मैं विभाग संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति के निम्नलिखित की गई कार्रवाई संबंधी प्रतिवेदनों (सत्रहवीं लोक सभा) के अध्याय 1 और 5 में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई को दर्शाने वाले अंतिम की गई कार्रवाई संबंधी विवरण की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं:-

Contents Page

(i) Thirty Third Report on Action Taken by the Government on the observations/ recommendations contained in the Twenty Seventh Report on 'BIS-Hallmarking & Jewellery' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);

(ii) Thirty Fourth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Eighth Report on 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);

(iii) Thirty Fifth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty First Report on 'Coarse Grains Production and Distribution' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and

(iv) Thirty Sixth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty Second Report on 'Sugar Industry in India- A Review' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

STATEMENT BY MINISTER

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं 'चिकित्सा उपकरण: विनियमन और नियंत्रण' के संबंध में विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के 138वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूं।

MOTION FOR ELECTION TO THE INSTITUTE OF TEACHING AND RESEARCH IN AYURVEDA (ITRA), JAMNAGAR

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): सभापति महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :

"कि आयुर्वेद शिक्षण और अनुसंधान संस्थान (आईटीआरए) अधिनियम, 2020 की धारा 7 की उप-धारा (4) के साथ पठित धारा 6 की उप-धारा (1) के खंड (ट) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, अधिनियम के उपबंधों के अध्यधीन सभा के सदस्यों में से

एक सदस्य को वर्तमान आकस्मिक रिक्ति के स्थान पर आयुर्वेद शिक्षण और अनुसंधान संस्थान, जामनगर का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), JODHPUR

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I move:—

"That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Jodhpur, subject to the provisions of the Act."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), RAIPUR

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I move:-

"That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Raipur, subject to the provisions of the Act."

The question was put and the motion was adopted.

Contents Page

PAPERS LAID ON THE TABLE—*Contd.*

MR. CHAIRMAN: Papers to be laid on the Table. Shri Harsh Malhotra.

Notifications of the Ministry of Corporate Affairs

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016: -

(1) IBBI/2024-25/GN/REG114., dated 13th August, 2024, publishing the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2024.

(2) IBBI/2024-25/GN/REG115., dated 13th August, 2024, publishing the Insolvency and Bankruptcy Board of India (Inspection and Investigation) (Amendment) Regulations, 2024.

(3) IBBI/2024-25/GN/REG116., dated 24th September, 2024, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2024.

[Placed in Library. For (1) to (3), *see* No. L. T. 884/18/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

(1) G.S.R. 552(E)., dated the 9th September, 2024, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2024

(2) G.S.R. 607(E)., dated the 4th October, 2024, publishing the Investor Education and Protection Fund Authority (Form of Annual Statement of Accounts) Amendment Rules, 2024.

[Placed in Library. For (1) and (2), *see* No. L. T. 885/18/24]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 63 of the Competition Act, 2002:-

(1) G.S.R. 544(E)., dated the 6th September, 2024, publishing the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2024.

(2) G.S.R. 547(E)., dated the 9th September, 2024, publishing the Competition (Minimum Value of Assets or Turnover) Rules, 2024.

(3) G.S.R. 548(E)., dated the 9th September, 2024, publishing the Competition (Criteria of Combination) Rules, 2024.

(4) G.S.R. 549(E)., dated the 9th September, 2024, publishing the Competition (Criteria for Exemption of Combinations) Rules, 2024.

[Placed in Library. For (1) to (4), *see* No. L. T. 887/18/24]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 64 of the Competition Act, 2002:-

(1) F.No.CCI/CD/Comb. Regl./2024., dated the 9th September, 2024, publishing the Competition Commission of India (Combinations) Regulations, 2024.

(2) CCI/ Reg-G.R./08/ 2024-25., dated the 17th September, 2024, publishing the Competition Commission of India (General) Regulations, 2024.

[Placed in Library. For (1) and (2), *see* No. L. T. 886/18/24]

(v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 506(E)., dated the 16th August, 2024, amending the Principal Notification No. G.S.R. 835(E), dated the 4th November, 2015, under Section 30B of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. *See* No. L. T. 888/18/24]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-

(1) S.O. 4111(E)., dated the 20th September, 2024, amending the Principal Notification No. S.O. 1118(E), dated the 9th March, 2023.

(2) F. No. 104/44/Accts. -1(A)., dated the 24th September, 2024, publishing the 44th Annual Report and the Audited Accounts of the Institute of Company Secretary of India for the financial year ended 31st March 2024.

[Placed in Library. For (1) and (2), *See* No. L. T. 690/18/24]

Contents Page

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

(1) F. No. 1-CA(5)/75/2024., dated the 27th September, 2024, publishing the 75th Annual Report and the Audited Accounts of the Institute of Chartered Accountants of India for the financial year ended 31st March 2024.

(2) S.O. 4513(E)., dated the 15th October, 2024, amending the Principal Notification No. S.O. 1591(E), dated the 12th April, 2019.

(3) No. 1-CA(5)/75A/2024., dated the 14th November, 2024, publishing a Corrigendum to the Notification No. 1-CA(5)/75/2024., dated the 27th September, 2024.

[Placed in Library. For (1) to(3), *See* No. L. T. 888/18/24]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Cost and Works Accountants Act, 1959:-

(1) No. G/20-CWA/9/2024., dated the 27th September, 2024, publishing the 65th Annual Report and the Audited Accounts of the Institute of Cost Accountants of India for the financial year ended 31st March, 2024.

(2) G.S.R. 642(E)., dated the 15th October, 2024, amending the Principal Notification No. G.S.R. 741(E), dated the 16th October, 2023.

(3) G.S.R. 643(E)., dated the 15th October, 2024, amending the Principal Notification No. G.S.R. 787(E), dated the 15th October, 2015.

[Placed in Library. For (1) to (3), *see* No. L. T. 889/18/24]

OBSERVATIONS BY THE CHAIR

SHRI JAIRAM RAMESH (karnataka): Sir, ...*(Interruptions)*...

MR. CHAIRMAN: Yes, Jairam, you were saying something. ...*(Interruptions)*...

श्री जयराम रमेश : सर, उनको टाइम पर आने के लिए बोल दीजिए।

MR. CHAIRMAN: You have been in this House for long. ...*(Interruptions)*...

श्री प्रमोद तिवारी (राजस्थान): सर, सदन की गरिमा है।

श्री सभापति: कितना अच्छा लग रहा है कि आप सदन की गरिमा की बात कर रहे हैं। मेरा मन प्रफुल्लित हो गया है। माननीय मंत्री जी, समय पर आइए। And, the entire House, I am sure, must applaud. सदन की गरिमा देश की गरिमा है, हम सबकी गरिमा है।

श्री जयराम रमेश : चेयर की भी गरिमा है।

MR. CHAIRMAN: Hon. Members, what a paradox! We were talking about the dignity of this House. I have received 42 notices, the highest so far, in the last quarter of the century of adoption of the Indian Constitution, and the notices are under Rule 267. And, I had to seek counsel from Shri Jairam Ramesh, I called him to my Chamber. He is not the one who sent it, Shri Raghav Chadha has sent it. It is in public domain and in 100 per cent disregard of the provisions. It seems the gentleman has not read Rule 267 even once. *...(Interruptions)...* One minute. And putting it in public domain is too serious a matter. I would want this House to maintain highest ethical standards and protect our privileges. It is under my contemplation. I had discussed with leaders what steps are to be taken because this is getting beyond control at the moment. Hon. Members, since the number is 42, with your leave, I would not be making reference to the names because the number can grow to any level, at the level we have here. But please take one thing into consideration. Under Rule 267, a Member wants that the House's normal functioning be suspended to discuss a matter, and the same Member has given more than one notice under Rule 267. That would be humanly impossible for anyone to accommodate the request of the Member. I would, therefore, urge the hon. Members to deeply reflect and allow me to proceed with the Business of the House. Now, Matters Raised with Permission, Shri M. Mohamed Abdulla. *...(Interruptions)...* "Demand for Immediate Financial Relief Assistance for the People Affected by Cyclone Fengal in Tamil Nadu." *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...* No. Nothing is going on record. *...(Interruptions)...*

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I wish to raise a matter of urgent public importance regarding the devastating impact of Cyclone Fengal on the districts of Chennai, Villupuram, Cuddalore, Chengalpattu, Tiruvannamalai, Tirupathur, Krishnagiri and Dharmapuri. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Members... *...(Interruptions)...* One minute. *...(Interruptions)...* Take your seat. *...(Interruptions)...*

SHRI M. MOHAMED ABDULLA: The cyclone has caused widespread destruction, severely affecting infrastructure, agriculture, and leading to the tragic loss of many lives. *...(Interruptions)...*

MR. CHAIRMAN: Take your seat. *...(Interruptions)...* One minute. *...(Interruptions)...*

Hon. Members, please. *...(Interruptions)...* First take your seat. *...(Interruptions)...*

SHRI M. MOHAMED ABDULLA: These districts, which have faced the brunt of the cyclone, have seen extensive damage to homes, roads, railway lines and bridges, power lines, and agricultural land, leaving countless families in a state of distress. *...(Interruptions)...*

MR. CHAIRMAN: Take your seat. *...(Interruptions)...* First, take your seat. *...(Interruptions)...* I find some merit in what is coming from the Members. My problem is, and the Members would kindly appreciate, I have eight matters that have been raised. And let me tell you the matters that have been raised. "To discuss the recent controversy regarding Ajmer Sharif Dargah in Rajasthan; Concern over law and order situation in Sambhal, Uttar Pradesh; Concern over law and order situation in State of Manipur; Demand for special category status for Odisha; Concern over situation arising out of the recent cyclone Fengal in Tamil Nadu." *...(Interruptions)...* One minute, can you bear with me? You are an experienced person. I am soliciting cooperation of the House, to get feel of the House how I should proceed. Please take your seat. Then, "To discuss the allegation of corruption against Adani Group; Concern over deterioration of law and order situation and rise in crimes in Delhi; Need for special assistance to address the plight of people of Wayanad; Concern over atrocities on Hindus in Bangladesh attacks on their temples and arrest of ISKCON priest." Now, hon. Members, one minute. *...(Interruptions)...* Listen to me. *...(Interruptions)...* Now, hon. Members, some of these issues are already listed in Zero Hour. *...(Interruptions)...* The same Member. *...(Interruptions)...* No. *...(Interruptions)...* Prof. Ram Gopal Yadav. Others may take their seats. *...(Interruptions)...* प्रोफेसर साहब, पहले आप मार्गदर्शन दीजिए कि मैं इन मुद्दों के बारे में क्या करूँ? आप प्रक्रिया बताइए। Others may please take your seats. Vaikoji, take your seat. मेरा सुझाव यह है कि ...(**व्यवधान**)...

SHRI VAIKO (Tamil Nadu): Sir, this is very serious. *...(Interruptions)...*

MR. CHAIRMAN: Vaiko*ji*. ...*(Interruptions)*... Is it a competition between you both? Can't you take your seat? ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Now, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, संभल के मामले में ...(**व्यवधान**)...

श्री सभापति : नहीं, नहीं, पहले आप मेरा मार्गदर्शन कीजिए कि अगर मैं आपको बोलने दूं, तो और लोग भी बोलना चाहेंगे। मेरा निर्णय आ चुका है, मैं आपसे अनुरोध कर चुका हूँ। मैं यहाँ तक अनुरोध कर चुका हूँ कि एक ही सदस्य ने रूल 267 के तहत कई नोटिसेज़ दिए हैं।

प्रो. राम गोपाल यादव : सर, वह गलत है।

श्री सभापति : मुझे नहीं पता कि मैं कौन-सा नोटिस स्वीकार करूँ ! पहली बात तो यह है कि मेरे लिए यह असंभव है कि मैं एक साथ चार को उस पर बोलने दूँ। दूसरी बात यह है कि ऐसे सदस्यों की भी काफी संख्या है, जिन्होंने ज़ीरो ऑवर नोटिस भी दे रखा है। मेरा आपसे अनुरोध रहेगा कि in Zero Hour, I will accommodate this. ...*(Interruptions)*... I will accommodate. ...*(Interruptions)*...

प्रो. राम गोपाल यादव : सर, पहले मुझे सुन तो लीजिए। ...(**व्यवधान**)... आप तो सर्वज्ञ हैं, आप सब जानते हैं। ...(**व्यवधान**)... मेरी बात तो जरा सुन लीजिए। ...(**व्यवधान**)...

श्री सभापति : प्रोफेसर साहब, फिर वह इक्वालिटी का सिद्धांत वायलेट हो जाएगा।

प्रो. राम गोपाल यादव : सर, इक्वालिटी का सिद्धांत वायलेट नहीं हो रहा है, क्योंकि मैं जिस मुद्दे को उठा रहा हूँ। ...(**व्यवधान**)...

श्री सभापतिः मैं आपको जीरो ऑवर में अभी बुलाता हूँ।

प्रो. राम गोपाल यादव : सर, जीरो ऑवर में मुझे नंबर एक पर बुलाइए। ...(**व्यवधान**)...

श्री सभापति : मैं अभी आपको बुलाता हूँ। ये जो बोल रहे हैं, इसके बाद मैं आपको बुलाता हूँ।

प्रो. राम गोपाल यादव : सर, वहां पर गोलियाँ चली हैं, लोग मारे गए हैं, सब कुछ हुआ है। ...(**व्यवधान**)...

श्री सभापति : मैं जीरो ऑवर में अभी आपको बुलाता हूँ। One second, please. ...*(Interruptions)*... Bear with me. ...*(Interruptions)*... So, Shri M. Mohamed Abdulla, please complete. Then, Prof. Ram Gopal Yadav.

MATTERS RAISED WITH PERMISSION

Demand for immediate financial relief assistance for the people affected by Cyclone Fengal in Tamil Nadu

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Mr. Chairman, Sir, I wish to raise a matter of urgent public importance regarding the devastating impact of Cyclone Fengal on the districts of Chennai, Villupuram, Cuddalore, Chengalpattu, Tiruvannamalai, Tirupathur, Krishnagiri and Dharmapuri. The cyclone has caused widespread destruction, severely affected infrastructure, agriculture and led to the tragic loss of many lives. These districts, which have faced the brunt of the cyclone, have seen extensive damage to homes, roads, railway lines, bridges, power lines, and agricultural land, leaving countless families in a state of distress. In the light of immense destruction caused by the cyclone, I urge the Government of India to provide immediate financial assistance of Rs. 2,000 crore for provision of essential aid to the affected communities, restore infrastructure and rebuilding agricultural sectors. This financial support is critical for rehabilitation of the affected areas and for ensuring that the families affected by the disaster can recover quickly.

Additionally, I request that a Central Team be sent to the affected areas to assess the damage in these districts and prepare a detailed report on the extent of destruction. The findings of the team are vital for planning and rehabilitation measures. Furthermore, I request the Government of India announce ex-gratia payments to the families of those who have tragically lost their lives due to the cyclone's impact, as a mark of compassion and solidarity. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri M. Mohamed Abdulla: Dr. V. Sivadasan (Kerala), Shri Saket Gokhale, (West Bengal), Shri Sandosh Kumar P, (Kerala), Shrimati Mahua Maji, (Jharkhand), Shri Niranjan Bishi, (Odisha), Shrimati Phulo Devi Netam, (Chhattisgarh), Dr. M. Thambidurai, (Tamil Nadu), Shri P. Wilson, (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. Fauzia Khan, (Maharashtra), Shri Haris Beeran, (Kerala), Shri Anil Kumar Yadav Mandadi, (Telangana),

Contents Page

Shri A. A. Rahim, (Kerala), Shri Sanjay Yadav, (Bihar), Shri K.R.N. Rajeshkumar, (Tamil Nadu), Shri R. Girirajan, (Tamil Nadu), Shri N.R. Elango, (Tamil Nadu), Dr. Kanimozhi N V N Somu, (Tamil Nadu), Shri Tiruchi Siva, (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Sagarika Ghose, (West Bengal), Ms. Dola Sen, (West Bengal), Shrimati Mausam B Noor, (West Bengal) and Dr. Sasmit Patra, (Odisha) and Shri Jose K. Mani(Kerala).

MR. CHAIRMAN: Now, Shri Vaiko. *...(Interruptions)...* Please. *...(Interruptions)...* I will accommodate all. Shri Vaiko came here in 1974.

SHRI VAIKO (Tamil Nadu): Hon. Mr. Chairman, Sir, the situation in Tamil Nadu is very serious. Flights suspended, trains disrupted and normal life in seven districts in Tamil Nadu was disrupted as Fengal Cyclone hit Tamil Nadu and Puducherry. There was heavy and very heavy rain in some districts due to which some areas were flooded and thousands of acres of standing crops were damaged. The common people have to undergo untold misery in some districts, especially in Cuddalore, Villapuram, Thiruvannamalai, and Krishnagiri where there was heavy rainfall. Many persons have lost their lives and ten persons, including children, died in other districts due to electrocution and wall collapse. The fishermen in Nagapattinam and Mayiladuthurai did not go to sea, but their boats and fishing nets were damaged due to cyclone. Fishermen are losing their source of livelihood as they are advised not to venture into sea.

There are extensive damages to standing crops as thousands of acres have been inundated and submerged in the flood water. The standing crops have been completely damaged. Vegetables and fruits grown by farmers could not be marketed due to floods and their produces have perished. Rainwater inundated several residential localities and many residents were stranded.

The Army was requested to assist the National Disaster Response Force and the civil administration in rescue operations. I would request the hon. Home Minister to rush the rescue and relief materials, send a survey team to assess the damages, to sanction adequate funds and grants to the Government of Tamil Nadu for the rehabilitation of the affected persons and to give compensation to the farmers so that normalcy can be restored at the earliest.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Vaiko : Dr. Sasmit Patra (Odisha),

Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Now Shri Subhasish Khuntia. Next is Prof. Ram Gopal Yadav. Shri Subhasish Khuntia; demand to build an international airport in Puri, Odisha. *...(Interruptions)...* I will accommodate everyone. If anyone rises, the accommodation will not take place.

Demand to build an International Airport in Puri, Odisha

SHRI SUBHASISH KHUNTIA (Odisha): Sir, I thank you for giving me the opportunity to draw the Government's attention to the urgent need for an early operation of the proposed international airport in Puri. Under the visionary leadership of the former Chief Minister, Shri Naveen Patnaik, the Odisha Government submitted a detailed project report for the Puri international airport featuring world class facilities to the Ministry of Civil Aviation in July, 2023. The airport's location was strategically selected due to Puri's historical and spiritual significance, particularly, as the home of the sacred Jagannath Temple and its numerous tourist attractions. This proposed international airport aims to cater to the rapidly increasing number of tourists and pilgrims visiting Puri, which is globally renowned for its cultural and religious heritage. Additionally, its proximity to the beach, further enhances its potential to attract international and domestic visitors. The necessity of the airport was highlighted in 2021, when the hon. Chief Minister, Shri Naveen Patnaik requested the hon. Prime Minister, Shri Narendra Modi to establish an international airport in Puri. While the Odisha Government has completed formalities including land acquisition and construction of boundary wall, no further progress has been made to advance the project towards operationalization. On operationalization, the Jagannath Puri international airport will not only address the growing travel demands of pilgrims and tourists, but will also provide direct air connectivity to Puri, facilitating the exploration of its renowned attraction such as Jagannath Temple, Puri beach and nearby historic sites, like the Sun Temple at Konark.

In the light of this consideration, I respectfully urge the hon. Minister of Civil Aviation to take necessary steps to expedite the completion and operationalization of the Puri International Airport for the greater benefit of tourists, pilgrims and the region's overall development. *Jay Jagannath Bande Utkal Janani.*

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Subhasish Khuntia: Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Saket Gokhale, (West Bengal),

Dr. V. Sivadasan (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Mahua Maji (Jharkhand), Shri Sandosh Kumar P (Kerala), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Sulata Deo (Odisha), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri Manas Ranjan Mangaraj (Odisha), Shri Debashish Samantaray (Odisha), and Shri Muzibulla Khan (Odisha).

MR. CHAIRMAN: Prof. Ram Gopal Yadav.

Recent violence and law and order situation in Sambhal, Uttar Pradesh

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : श्रीमन्, 19 नवम्बर को एक वकील साहब ने सम्भल में, जहाँ एक 500 साल पुरानी मस्जिद है, उसका सर्वे करने के लिए मुंसिफ मजिस्ट्रेट के यहाँ एक ऐप्लिकेशन दी। उसका सर्वे दो घंटे के अंदर शांतिमय तरीके से हो गया। 24 तारीख को सुबह 6 बजे पूरे सम्भल को पुलिस छावनी बना दिया गया। वहाँ लोगों को पता ही नहीं था कि यहाँ पुलिस क्यों लगाई जा रही है। थोड़ी देर बाद वहाँ के डीएम, एसएसपी, वकील, जिन्होंने वह ऐप्लिकेशन दी थी और कुछ लोग ढोल-नगाड़े बजाते हुए पुलिस के साथ गए और मस्जिद में प्रवेश कर गए। भीड़ को संदेह हुआ कि वे मस्जिद में तोड़-फोड़ या और कुछ करने जा रहे हैं। वहाँ जो पानी का टैंक था, उसको एसडीएम ने खोल दिया। जब वह पानी बहकर बाहर आया तो लोगों को संदेह हुआ कि इसमें कुछ गड़बड़ी हो रही है। उसके बाद वहाँ अशांति हुई, पुलिस ने गोली चलाई, पाँच लोग मारे गए और बीसों लोग घायल हुए। फिर, सैंकड़ों लोगों के खिलाफ मुकदमे कायम हुए, बहुत सारे लोग जेलों में बंद हैं और जिनको पकड़ लिया गया, उनको बुरी तरह से मारा गया।*

MR. CHAIRMAN: Ram Gopal*ji*, this will not go on record. ...*(Interruptions)*... राम गोपाल जी, मैं आपसे आशा करता हूँ कि आप संयम बरतेंगे। ...(**व्यवधान**)... You have made your point. ...*(Interruptions)*...

प्रो. राम गोपाल यादव : सुनिए, ...(**व्यवधान**)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member Prof. Ram Gopal Yadav: Shri Saket Gokhale (West Bengal), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri Sandosh Kumar P (Kerala), Shri Manoj Kumar Jha (Bihar), Dr. Fauzia Khan (Maharashtra), Shri Haris Beeran (Kerala), Shrimati Sagarika Ghose (West Bengal), Dr. John Brittas (Kerala), and Shri A. A. Rahim (Kerala).

---

* Not recorded.

MR. CHAIRMAN: Thank you. You have made your point. ...(*Interruptions*)... Now, Shri Sandosh Kumar P - Demand to declare recent landslide in Wayanad district as calamity of severe nature under level—3 Disasters. ...(*Interruptions*)... You have made your point. ...(*Interruptions*)... Shri Sandosh Kumar P, go ahead. ...(*Interruptions*)... Nothing is going on record except Shri Sandosh Kumar P. सर, आपने कह दिया है ...(**व्यवधान**)... You have made your point. रामगोपाल जी, आपने वकीलों पर कहा है, पर आप बहुत अच्छे वकील हैं। You have made your point. Shri Sandosh Kumar P, please go ahead. Only what Shri Sandosh Kumar P is saying will go on record. ...(*Interruptions*)...

Demand to declare recent landslide in Wayanad district as calamity of severe nature under Level-3 disasters

SHRI SANDOSH KUMAR P (Kerala): Sir, landslide which happened in some parts of Mundakkai Village in Wayanad, Kerala, is unparalleled in the history of natural calamities in Kerala. It took more than 420 lives, 109 lives are still missing and more than 1,000 buildings, including mosques, statues, school buildings, houses are completely damaged. So, there is a request from our side to consider this as a Calamity of Severe Nature Level-3 Disaster. ...(*Interruptions*)...

श्री जावेद अली खान (उत्तर प्रदेश): सर, हम लोग बहिष्कार कर रहे हैं, क्योंकि हमें ज़ीरे आवर में भी समय नहीं मिल रहा है।

جناب جاوید علی خان[†]: سر، ہم لوگ بہشکار کررہے ہیں، کیوں کہ ہمیں زیرو آور میں بھی وقت نہیں مل رہا ہے۔

(At this stage, some hon. Members left the Chamber.)

SHRI SANDOSH KUMAR P: And, we have submitted a plan of Rs.2,221 to rehabilitate affected people and places. Sir, instead of declaring this as a Calamity of Severe Nature, we feel that the treatment of the Centre is a kind of cruelty of severe nature. It is not supporting the State of Kerala. The hon. Prime Minister was kind enough to visit the spot on 10th August, 2024 itself. But, I am constrained to state that it has ended with some good photos and videos. So, this kind of approach must be revisited. We demand inclusion of this calamity as Level—3 calamity. And, Sir, Central rules related to natural calamities are illogical and impractical as far as our

[†] Transliteration in Urdu script.

State is concerned. So, there is a need to revisit these laws also. Politics should not be a barrier to help the people of a State. Of course, we all have political differences and it should not be a barrier in helping people of the State of Kerala. Once again, I take this opportunity to request to include this as a Calamity of Severe Nature.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sandosh Kumar P: Shrimati Jebi Mather Hisham (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri P. P. Suneer (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Jose K. Mani (Kerala), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri A. A. Rahim (Kerala), Dr. V. Sivadasan (Kerala) and Shri Haris Beeran (Kerala).

MR. CHAIRMAN: Now, Shrimati Sangeeta Yadav - Need for promulgation of Government skills meant for women empowerment. ...(*Interruptions*)...

SHRIMATI JEBI MATHER HISHAM: Sir, ...(*Interruptions*)...

MR. CHAIRMAN: I will come to you. ...(*Interruptions*)... I have to adjust. ...(*Interruptions*)... No, ...(*Interruptions*)... One second, please take your seat. ...(*Interruptions*)...

Need for promulgation of Government schemes meant for Women's empowerment

श्रीमती संगीता यादव (उत्तर प्रदेश) : माननीय सभापति महोदय, आपने मुझे महिलाओं से जुड़े मुद्दे पर बोलने का अवसर दिया, इसके लिए मैं आपका आभार प्रकट करती हूं। महोदय, हमारे माननीय प्रधान मंत्री जी द्वारा महिलाओं के सशक्तीकरण के लिए नमो ड्रोन दीदी, लखपति दीदी और स्वास्थ्य संबंधी अनेक योजनाएं चलाई जा रही हैं।

MR. CHAIRMAN: Sangeeta*ji*, one minute. Hon. Members are aware that when a particular matter is raised in Zero Hour, that may be in the heart of many people. They associate ...(*Interruptions*)... Would you take your seat first? ...(*Interruptions*)... They can associate, they can't say anything. ...(*Interruptions*)... That is the practice. Sangeeta*ji*, go ahead. Only Sangeeta*ji* will speak. Nothing else will go on record.

Contents Page

श्रीमती संगीता यादव : माननीय सभापति जी, सरकार ने महिलाओं के सशक्तीकरण के लिए कई महत्वपूर्ण कदम उठाए हैं, विशेष रूप से स्वयं सहायता समूह के माध्यम से महिलाओं को वित्तीय सहायता उपलब्ध कराई जा रही है, लेकिन इन योजनाओं का लाभ अधिकतम तब होगा, जब इनकी जानकारी व्यापक रूप से हम ग्रामीण क्षेत्रों तक भी पहुंचा सकें। माननीय सभापति जी, हालांकि सरकार ने इस दिशा में कई महत्वपूर्ण कदम उठाए हैं, लेकिन अब समय आ गया है कि इन योजनाओं को ज़मीनी स्तर पर लोकप्रिय बनाने के लिए कुछ और नए और प्रभावी उपाय किए जाएं। जैसे डिजिटल प्लेटफॉर्म के माध्यम से, मोबाइल ऐप के माध्यम से, सोशल मीडिया के माध्यम से भी इन योजनाओं को जन-जन तक पहुंचाने का प्रयास हमें करना चाहिए। साथ ही, ग्रामीण क्षेत्रों में महिला समूहों के द्वारा एक जागरुकता अभियान चलाया जाए और इन महिलाओं को ट्रेनिंग के द्वारा बताया जाए कि कैसे इन योजनाओं का लाभ वे घर बैठे उठा सकती हैं।
माननीय सभापति जी, मैं यह भी अपील करूंगी कि स्थानीय भाषाओं में इन योजनाओं के बारे में प्रचार-प्रसार को बढ़ाया जाए। साथ ही, सामुदायिक रेडियो, लाउडस्पीकर, नुक्कड़ नाटक और पैम्प्लेट्स के माध्यम से भी योजनाओं का प्रचार गाँव-गाँव तक किया जाए। इन योजनाओं का प्रचार-प्रसार करने के लिए स्थानीय जनप्रतिनिधियों, पंचायतों को भी शामिल किया जाए और यह सुनिश्चित किया जाए कि अधिक से अधिक महिलाएं इन योजनाओं से जुड़ें और इनका लाभ उठा सकें, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Sangeeta Yadav: Shrimati Mahua Maji (Jharkhand), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Madan Rathore (Rajasthan), Shri Mahendra Bhatt (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Shri Niranjan Bishi (Odisha).

MR. CHAIRMAN: Shri Pramod Tiwari; you have two minutes.

श्री प्रमोद तिवारी (राजस्थान): सभापति महोदय, मैं आपका बहुत-बहुत आभारी हूं कि आपने एक महत्वपूर्ण और संवेदनशील विषय, ...(व्यवधान)...

श्री सभापति : प्रमोद जी, उसके बारे में बात हो गई है। अभी-अभी मैंने बताया कि एक विषय पर जब बात हो गई, your association will be taken note of. ...*(Interruptions)*... No, we cannot open the floor, ...*(Interruptions)*... So, nothing will go on record. ...*(Interruptions)*... Pramod*ji*, nothing will go on record. ...*(Interruptions)*... Firstly, it will not go on record for a good reason. ...*(Interruptions)*... I cannot be parted to deviation from rules; I cannot. If a particular Member has raised an issue first in point of time, in Zero Hour, there may be several Members raising it, they can associate.

...(Interruptions)... Nothing is going on record. *...(Interruptions)...* Please take your seat, Priyanka*ji*, I will not allow; take your seat. *...(Interruptions)...* You have to maintain discipline. It is not a platform that we can speak anything. *...(Interruptions)...* Please, take your seat, I am so sorry. Shri Shaktisinh Gohil- Concern over misuse of Pradhan Mantri Jan Arogya Yojana (PM-JAY) in Ahmedabad.

Concern over misuse of Pradhan Mantri Jan Arogya Yojana (PM-JAY) scheme in Ahmedabad

श्री शक्तिसिंह गोहिल (गुजरात): सभापति महोदय, मैं आपकी इजाजत से एक बात उठाना चाहता हूं, जो दलगत राजनीति से ऊपर उठकर इंसानों की जिंदगी के साथ खिलवाड़ करके करोड़ों रुपये कमाने की एक सोची-समझी साजिश के बारे में है और वह अहमदाबाद के ख्याति अस्पताल में की जा रही है। वे क्या स्कीम चला रहे हैं। वे गांव में जाकर free medical camp के नाम पर कैम्प लगाते थे। जब वहां गरीब लोग वहां जाते थे, तब वे उनको कहते थे कि आपकी हार्ट में ब्लॉकेज है। कल ख्याति अस्पताल आ जाना, आपकी angiography करनी पड़ेगी। फिर जिनको कोई जरूरत नहीं होती थी, वहां उनकी की angiography जाती थी और stent लगा देते थे। उस अस्पताल ने प्रधानमंत्री जन आरोग्य योजना के द्वारा करोड़ों रुपये उठा लिए।
महोदय, अभी कुछ दिन पहले नवंबर महीने में एक कैम्प लगा। वहां पर कोई अपनी पत्नी को दिखाने गया था और पति को पकड़ लिया और कहा कि तुम्हारे हार्ट में प्रॉब्लम दिख रही है। जब ख्याति अस्पताल में, जिनकी angiography और angioplasty हुई थी, उसमें से दो लोग मर गए, वहां पर

(**श्री उपसभापति** *पीठासीन हुए।*)

काफी लोग आईसीयू में भर्ती करने पड़े, तब सरकार जागी और जांच हुई, तो पाया कि इन्होंने बार-बार ऐसा करके प्रधानमंत्री जन आरोग्य योजना से करोड़ों रुपये ले लिए हैं और जिनको कोई जरूरत नहीं थी, ऐसे लोगों की angiography और angioplasty करके पैसे उठाने का षडयंत्र चल रहा था। इसी अस्पताल में 2022 में इसी तरह से कैम्प से लाए हुए लोगों में से एक व्यक्ति की मृत्यु हो गई थी। सरकार की जिम्मेवारी थी कि उसी वक्त अगर इस अस्पताल के ऊपर कार्रवाई हो जाती, तो दूसरा हादसा नहीं होता। आज काफी लोगों ने जान गंवाई है। अब अस्पताल में जो main accused है, वह फॉरेन भाग गया है। सर, पैसों से ज्यादा कीमत गरीब की जान की है। आप कितना भी मुआवजा दीजिए, लेकिन उस गरीब परिवार के उन लोगों की, जिनकी जान गई है, उनको हम compensate नहीं कर पाएंगे। £महोदय, मेरी सरकार से गुजारिश है कि दलगत राजनीति से ऊपर उठकर आप independent judiciary के सुपरविज़न में यहां पर सीबीआई की

£ Expunged as ordered by the Chair.

Contents Page

जांच करवाइए, क्योंकि यहां यह चीज़ बहुत गंभीर है। £सर, यह सरकार की जिम्मेवारी है कि वह सीबीआई से जांच करवाए। ...(**समय की घंटी**)... ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Shaktisinh Gohil: Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Mahua Maji (Jharkhand), Shri Sanjeev Arora (Punjab), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Anil Kumar Yadav Mandadi (Telangana) and Shri Ashok Singh (Madhya Pradesh).

श्री उपसभापति : डा. अजित माधवराव गोपछड़े - Concern over use of online gambling and betting in providing financial support to terrorism.

Concern over use of online gambling and betting in providing financial support to terrorism

डा. अजित माधवराव गोपछड़े (महाराष्ट्र) : उपसभापति महोदय, अवैध इंटरनेट, जुए और सट्टेबाजी की आतंकवाद के वित्तीय समर्थन में भूमिका है, इस पर मैं अपने विचार रख रहा हूं। सर, यह गंभीर मुद्दा राष्ट्रीय सुरक्षा से जुड़ा हुआ है। राष्ट्रीय रक्षा विश्वविद्यालय की सुरक्षा और वैज्ञानिकी तकनीकी अनुसंधान की एक रिपोर्ट में यह उल्लेख किया गया है कि अवैध ऑनलाइन सट्टेबाजी और जुआ कंपनियां मनी लॉन्ड्रिंग और आतंकवाद के वित्त पोषण के लिए एक साधन के रूप में कार्य कर रही हैं। अवैध ऑनलाइन जुआ और सट्टेबाजी ऐप्स भारतीय डिजिटल उपयोगकर्ताओं को साइबर सुरक्षा हमलों और असुरक्षित ऑनलाइन वातावरण जैसे कई खतरों का सामना करने के लिए मजबूर कर रहे हैं। यह भारत की राष्ट्रीय सुरक्षा के लिए एक गंभीर खतरा बन गए हैं, क्योंकि अवैध ऑनलाइन सट्टेबाजी और जुए की वेबसाइटें मनी लॉन्ड्रिंग और आतंकवाद के वित्त पोषण का माध्यम बन रही हैं, जैसा कि सुरक्षा और वैज्ञानिक तकनीकी अनुसंधान संघ (एसएएसटीआरए) ने बताया है। वर्तमान कानूनी और नियामक ढांचा वैध और अवैध गतिविधियों के बीच अंतर स्पष्ट नहीं करता, जिसके कारण अवैध प्लेटफार्म्स को अकसर मनी लान्ड्रिंग जैसी अन्य अवैध गतिविधियों को बढ़ावा देने का अवसर मिलता है। भारत में ऑनलाइन अवैध सट्टेबाजी और जुआ वेबसाइटों के लिए सरोगेट विज्ञापन एक प्रमुख प्रवृत्ति बन चुका है। जुए और सट्टेबाजी सेवाओं के विज्ञापन पर कानूनी प्रतिबंध के चलते ऑपरेटर वैकल्पिक

£ Expunged as ordered by the Chair.

तरीकों का उपयोग कर रहे हैं। भारत सरकार को इन सभी राष्ट्रीय सुरक्षा से जुड़े महत्वपूर्ण मुद्दों पर गंभीरता से ठोस कार्रवाई करने की आवश्यकता है।

माननीय उपसभापति महोदय, यह बहुत विषय गंभीर है। ये जो ऑनलाइन सट्टे और जुए चल रहे हैं, इनकी वजह से बहुत जगहों पर हमारी आने वाली पीढ़ी के लोग इसके शिकार बन रहे हैं। इसके माध्यम से बहुत सारा पैसा आतंकवाद और एंटी नेशनल एलिमेंट्स को जा रहा है। मैं आपसे विनती करता हूं कि यह मुद्दा राष्ट्रीय सुरक्षा के लिए बहुत महत्वपूर्ण है और इसके ऊपर गंभीरता से तुरंत एक ठोस कार्यवाही करने की आवश्यकता है। महोदय, गाँव-गाँव में मोबाइल के माध्यम से और अलग-अलग तरीकों से 16-17 साल के बच्चों से लेकर 25 तक साल के लोग इसकी चपेट में आ रहे हैं। इसका बहुत ही गलत तरीके से उपयोग हो रहा है और यह हमारे देश की सुरक्षा के लिए एक खतरा बन गया है। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ajeet Madhavrao Gopchade: Shri R. Girirajan (Tamil Nadu), Shri Devendra Pratap Singh (Chhatisgarh), Shri Jose K. Mani (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Chunnilal Garasiya (Rajasthan), Dr. Bhim Singh (Bihar), Shri Madan Rathore (Rajasthan), and Shri Niranjan Bishi (Odisha).

श्री उपसभापति : माननीय राघव चड्ढा जी, आपका विषय है, Concern Over Prevailing Issue of Air Pollution in North India And Its Impact. श्री विक्रमजीत सिंह साहनी, श्री मानस रंजन मंगराज, श्रीमती रंजीत रंजन, श्रीमती रजनी अशोकराव पाटिल आपके विषय के साथ एसोसिएट कर रहे हैं। आप अपने विषय को सदन में रेज़ कीजिए।

Concern over prevailing issue of air pollution in North India and its impact

श्री राघव चड्ढा (पंजाब) : सर, आज उत्तर भारत ने एक धुएं की चादर ओढ़ी हुई है और हर सांस के साथ हम न जाने कितनी सिगरेट्स और बीड़ी का धुआँ अपने अंदर लेकर जा रहे हैं। सर, एयर पॉल्यूशन सिर्फ दिल्ली का मुद्दा नहीं है, बल्कि यह पूरे उत्तर भारत का मुद्दा है। सर, प्रदूषण सरहद नहीं समझता और आज दिल्ली से कहीं ज्यादा वायु प्रदूषण भागलपुर, मुजफ्फरनगर, विदिशा, नोएडा, हापुड़, भिवानी, भिवाड़ी, आगरा और फरीदाबाद जैसे इलाकों में है। क्योंकि एयर पॉल्यूशन का सारा दोष देश के किसान पर मढ़ा जाता है, इसलिए आज मैं उस किसान की आवाज उठाना चाहता हूं। सर, आईआईटी की एक स्टडी बताती है कि स्टबल बर्निंग वायु प्रदूषण का एक कारण है, इकलौता कारण नहीं है, लेकिन फिर भी सारा दोष किसान को दिया जाता है। हम पूरा साल तो यह कहते हैं कि किसान हमारा भगवान है, हमारा अन्नदाता है, लेकिन जैसे ही नवंबर का महीना आता है, हम कहते हैं कि किसान क्रिमिनल है, इसको जेल में डाल दिया जाए, इस पर फाइन लगाया जाए। इसीलिए मैं यह कहना चाहता हूं कि कोई भी किसान जान-बूझकर

Contents Page

अपनी खुशी से पराली नहीं जलाता है, बल्कि मजबूरी में जलाता है। इस साल तो हमारे सूबे पंजाब में स्टबल बर्निंग इंसिडेंट्स में 70% से ज्यादा गिरावट देखी गई है, जबकि मध्य प्रदेश, उत्तर प्रदेश, राजस्थान, हरियाणा में पराली जलाने की वारदातें बढ़ी हैं। सर, पंजाब ने धान की खेती क्यों शुरू की? पंजाब ने धान की खेती इसलिए शुरू की, क्योंकि देश में अनाज की कमी थी और देश का पेट पालना था। धान की खेती से पंजाब का भारी नुकसान हुआ। हमारा पानी 600 फीट नीचे चला गया, सॉइल डिग्रेडेशन हो गया और वह भी तब हुआ, जब चावल हमारी खुराक नहीं है। सर, हम पंजाबियों की खुराक चावल नहीं है। धान की फसल काटने के बाद जो पराली बचती है, उस पराली को साफ करने के लिए किसान के पास मात्र 10 से 12 दिन होते हैं, क्योंकि अगली फसल बीजनी होती है। अगर 10 से 12 दिन में इस पराली को साफ न किया जाए, तो जो अगली फसल है, उसकी यील्ड गिर जाती है। इसीलिए किसान को मजबूरन पराली जलानी पड़ती है। अगर हम इसके सॉल्यूशन की बात करते हैं, जैसे हैप्पी सीडर और पैडी चॉपर जैसी मशीनें हैं, उन मशीनों को चलाने के लिए बहुत ज्यादा पैसा खर्च करना पड़ता है। दो से तीन हजार रुपए प्रति एकड़ किसान की जेब से लगते हैं, इसलिए वह किसान, जो आज खेती से अपनी लागत नहीं निकाल पा रहा है, वह पैसा कहाँ से लाएगा? वह मजबूरी में जलाता है और इसमें सबसे ज्यादा नुकसान तो उस किसान और उसके परिवारों का होता है, जिसको उस जहरीली हवा में सांस लेना पड़ता है। सर, मैं इसका एक समाधान लाया हूँ। यह एक शॉर्ट-टर्म सॉल्यूशन है। अगर हम पंजाब और हरियाणा के किसानों को इस पराली से निजात दिलाने के लिए ढाई हजार रुपए प्रति एकड़ देते हैं, तो पंजाब का एक भी किसान पराली नहीं जलाएगा। इसमें दो हजार रुपए भारत सरकार देगी, 500 रुपये पंजाब सरकार देगी और हम इस पराली की समस्या का शॉर्ट टर्म सॉल्यूशन पा लेंगे। इसका लॉन्ग टर्म सॉल्यूशन है - क्रॉप डायवर्सिफिकेशन, यानी हमें धान की खेती से कॉटन, मक्की, पल्सेज़, ऑइल सीड्स की ओर बढ़ना होगा। हम एआई की तो बहुत बात करते हैं, लेकिन एक्यूआई की भी बात करनी होगी। जैसे राजनीतिक दल बूथ-बूथ पर रणनीति ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by Shri Raghav Chadha: Shri Niranjan Bishi (Odisha), Shrimati Jebi Mather Hisham (Kerala), Shri A.A. Rahim (Kerala), Shri Anil Kumar Yadav (Telangana), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sant Balbir Singh (Punjab), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Sandosh Kumar P (Kerala), Shri Sanjeev Arora (Punjab), Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Concern over decline in Medal Tally at Olympic Games

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir, for allowing me to speak. This is a very important subject. Despite substantial focus and an investment of approximately Rs. 500 crores in last three years for participation in the Paris Olympics and, apart from spending more than Rs. 100 crores for athletes, India, unfortunately, in the overall medal tally got a very disappointing rank of 71. This raises a very critical question about our sports development strategy. The situation highlights a very serious issue: What is our strategy, as a country, to place ourselves in the global platform, especially when we are becoming the fifth largest economy? We are already the fifth largest economy, but in line with that, on our international platforms in sports, as we can see, there is, certainly, a glaring inequality in the sports infrastructure and the strategic support. While elite athletes benefit from the world-class training and also medical support, grassroot sports remain under-funded and overlooked. This limits the opportunity for young athletes in rural and disadvantaged areas. India's position in medal tally behind 70 countries underscores a lack of competitive edge strategy and structuring, revealing systemic issues that need very urgent attention.

Sir, I have a few suggestions to the Government. At federal Government level, I think, each State has to see what is the strategy that needs to be provided and there is also a need to see what gaps are there in corporate sports and other sport societies. We need to do a diagnosis of all that and then prepare a roadmap for our entire sports pattern, in line with where our country is heading. In line with that strategy, a proper structuring -- it could be public-private partnership initiative where various authorities will be involved to make a structuring for the people, the funding, the processes, etc., -- is required. All these need to be evolved. With that, I think, we must come back and show our capability to the globe. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Ayodhya Rami Reddy Alla: Shrimati Jebi Mather Hisham (Kerala), Shri Niranjan Bishi (Odisha), Shri A.A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Jose K. Mani (Kerala), Shri Sanjeev Arora (Punjab), Shri Sandosh Kumar P (Kerala), Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Haris Beeran (Kerala) and Dr. John Brittas (Kerala).

Contents Page

Concern over the functioning of Oil and Natural Gas Corporation (ONGC) in Assam

SHRI AJIT KUMAR BHUYAN (Assam): Thank you, Mr. Deputy Chairman, Sir, for allowing me to raise an important issue about Assam. Assam has been in the forefront since British Era in the matter of its natural resources in the form of oil, coal, natural gas, tea, etc.

The Digboi Oil Refinery was established by British. After Independence, the Government of India took up the thread and the ONGC, Oil and Natural Gas Commission, was formed. The regional set-up of ONGC in Nazira was entrusted with the responsibility of exploration and production of crude products in the North-Eastern part of the country. But, now, instead of expansion of its activities in a systematic design, some functions are being shifted to Delhi or other places. The functions relating to tender, finance, logistics, etc., are some of those functions which are being shifted. A strong resentment has grown up in public mind for these actions.

I, therefore, urge upon the Government, through this Mention, to see to it that no activities or functions of Assam asset of ONGC is shifted out to any place of the country. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Ajit Kumar Bhuyanji. The following Members associated themselves with the Zero Hour Mention made by the hon. Member, Shri Ajit Kumar Bhuyan: Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Saket Gokhale (West Bengal) and Shri M. Mohamed Abdulla (Tamil Nadu).

Demand to construct flyover (RoB) at Birpara and Kamakhyagudi in West Bengal

श्री प्रकाश चिक बाराईक (पश्चिमी बंगाल) : उपसभापति महोदय, मैं अपने क्षेत्र के एक गंभीर मुद्दे को सदन पटल पर रखने के लिए खड़ा हुआ हूं। अलीपुरद्वार जिले में दो महत्वपूर्ण रेलवे फ्लाईओवर्स हैं - एक बीरपाड़ा जो अलीपुरद्वार जिले के मादारीहाट विधान सभा में है और दूसरा कामाख्यागुड़ी रेलवे फ्लाईओवर, जो कुमार गांव विधानसभा में है। इन दोनों फ्लाईओवर्स के बाद ग्रामीण अस्पताल एवं स्टेट जनरल अस्पताल आते हैं। जो मैक्सिमम एक्सिडेंटल पेशेंट्स होते हैं या जो रोगी होते हैं, उनको फ्लाईओवर नहीं होने के कारण, आरओबी नहीं होने के कारण उस जगह पर असुविधा का सामना करना पड़ता है। इसमें गंभीर समस्या यह है कि मैक्सिमम पेशेंट्स आरओबी नहीं होने के कारण वहां मर भी चुके हैं।

Contents Page

मैं आपके माध्यम से रेलवे मंत्रालय को कहना चाहता हूं कि जल्द से जल्द इन दोनों फ्लाईओवर्स को बनाने की कोशिश की जाए। इसमें जितनी भी जमीन की जरूरत है, इसके संबंध में जिला प्रशासन और राज्य सरकार ने एक इंस्पेक्शन करके उसकी रिपोर्ट रेलवे को भेज दी है। इसके साथ ही साथ में बीरपाड़ा के दलगांव स्टेशन पर जो डोलोमाइट भूटान से आती है, उसके पॉलुशन के कारण बीरपाड़ा 1 और बीरपाड़ा 2 के जो मैक्सिमम लोगों को दमा और कैंसर की बीमारी हो रही है। जिला प्रशासन इसकी रिपोर्ट ऑलरेडी वहां दे चुकी है। मैं आपके माध्यम से मंत्रालय कहना चाहता हूं कि दलगांव स्टेशन में जो डोलोमाइट साइडिंग होती है, उसको जल्द से जल्द स्थानांतरित किया जाए।

MR. DEPUTY CHAIRMAN: Thank you, Shri Prakash Chik Baraik. The following hon. Members associated themselves with the Zero Hour Mention made by the hon. Member, Shri Prakash Chik Baraik: Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Mausam Noor (West Bengal), Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri Saket Gokhale (West Bengal), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Mohammed Nadimul Haque (West Bengal), and Shrimati Mahua Maji (Jharkhand).

Demand to enhance safety and security of Saha Institute of Nuclear Physics, Department of Atomic Energy, Kolkata

SHRI SAMIK BHATTACHARYA (West Bengal): Sir, there is a serious security threat to the Saha Institute of Nuclear Physics. The premier richest institution under the Department of Atomic Energy was established by the eminent scientist, Meghnad Saha, and its foundation stone was laid by Dr. Syama Prasad Mookerjee.

Now, Sir, entire institution की वॉल का जो Southern part है, is a high security zone, and all the Departments of Atomic Energy Establishment are specially protected under Atomic Energy Act, 1962. बिधाननगर, जिसे कोलकाता में सॉल्ट लेक कहा जाता है, वहां उन इंस्टिट्यूट्स के Heads of the Departments चार बार पुलिस स्टेशन जा चुके हैं। वॉल के northern part के बाहर कुछ unauthorized लोग मौजूद हैं और वे लोग वहां भारी तादाद में पहुंच गए हैं। It is a serious security threat. All are Rohingyas. All are Bangladeshi infiltrators. ...*(Interruptions)*... All are Bangladeshi infiltrators. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please take your seat. ...*(Interruptions)*...

SHRI SAMIK BHATTACHARYA: Unfortunately, we are living in such a State where infiltration is being welcomed. ...*(Interruptions)*... हम लोग खुलेआम बंगलादेश से लोगों

Contents Page

को भीतर आने दे रहे हैं, तो इसके ऊपर क्या होगा? अगर ऐसे एटॉमिक इंस्टिट्यूट के बाहर भी रोहिंग्या आकर बैठ जाएँ ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...*(Interruptions)*... Please take your seat, Mr. Gokhale. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य: और हम रोहिंग्या को वेलकम करें ,तो)... व्यवधान ...(पश्चिमी बंगाल में हर जगह वे फैल चुके हैं ,आपको सोचना पड़ेगा। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please take your seat. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य : यह एक sensitive issue है। ...(**व्यवधान**)... यह एक sensitive issue है, because we are welcoming the Rohingyas in West Bengal. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Speak on the subject. कृपया आपस में बात न करें। ...(**व्यवधान**)...

श्री सामिक भट्टाचार्य : आप ही के कारण आज ऐसी स्थिति बन गई। ...(**व्यवधान**)... Internal security of West Bengal and also of this country is under threat because of the callousness of this Government. They are entirely responsible for this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य : ये कैसे घुसपैठ को बढ़ावा देते हैं? ...(**व्यवधान**)... आज वे साहा इंस्टिट्यूट ऑफ न्यूक्लियर फिजिक्स के बाहर बैठे हैं, पुलिस कोई एक्शन नहीं ले रही है। ऐसा मामला कितने दिन चल सकता है? ...(**व्यवधान**)... आप बंगलादेश की बात कर रहे हैं, ...(**व्यवधान**)... बंगलादेश के हिन्दुओं के ऊपर अत्याचार की बात कर रहे हैं ...(**व्यवधान**)... और दिन-प्रतिदिन पश्चिमी बंगाल के भीतर इन सारे बंगलादेशी घुसपैठियों ने हमारा demographic design change कर दिया। आज वे साहा इंस्टिट्यूट के बाहर बैठ गए हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...*(Interruptions)*...

SHRI SAMIK BHATTACHARYA: The concerned Ministry should immediately evict those persons from that particular place. It is my demand. हमें यह करना चाहिए। भारत के एटॉमिक एनर्जी सेंटर के बाहर रोहिंग्या बैठ जाएँ, यह कैसे हो सकता है? ...(**व्यवधान**)... यह

कैसे हो सकता है, आप बोलिए? चार बार, लिखा हुआ है -- I am authenticating the facts -- चार बार पुलिस स्टेशन में गए हुए हैं। ...(**व्यवधान**)... *

MR. DEPUTY CHAIRMAN: Shri Brij Lal, 'Demand to adopt alternative means to address the problems of stubble burning'.

SHRI SUKHENDU SEKHAR RAY: Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. You are a very senior Member. It is Zero Hour. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Sir, unfounded allegations have been made. Let him authenticate them....*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We will examine it.Thank you. The following hon. Members associated themselves with the matter raised by hon. Member, Shri Samik Bhattacharya: Shrimati Mahua Maji (Jharkhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Devendra Pratap Singh (Chhattisgarh), Dr. Bhim Singh (Bihar), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Deepak Prakash (Jharkhand), M. Indu Bala Goswami (Himachal Pradesh), Shri Ram Chander Jangra (Haryana), Shri Madan Rathore (Rajasthan), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Kesridevsinh Jhala (Gujarat), Shri Naresh Bansal (Uttarakhand), Dr. Kalpana Saini (Uttarakhand), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Shri Mahendra Bhatt (Uttarakhand) and Shri R. Girirajan (Tamil Nadu).

MR. DEPUTY CHAIRMAN: Now, Shri Brij Lal.

Demand to adopt alternative means to address the problem of stubble burning

श्री बृज लाल (उत्तर प्रदेश) : माननीय डिप्टी चेयरमैन सर, 1990 के दशक तक पराली हमारी समस्या नहीं थी। जो किसान थे, वे जानवरों के चारे के रूप में इसका सदुपयोग कर लेते थे। जब हम आलू बोलते थे, तो इसे उसके ऊपर डाल देते थे और यह उसमें इस्तेमाल होता था। आज पराली जलाने की जो समस्या है, वह पर्यावरण के लिए एक बड़ी समस्या उत्पन्न कर रही है। ...(**व्यवधान**)...

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: Please, please. ...*(Interruptions)*... You are not authorized. Please, take your seat. ...*(Interruptions)*...

श्री बृज लाल : अब पराली की समस्या के निदान के लिए एक उपाय अल्टरनेटिव क्रॉप है। हमारे प्रधानमंत्री जी ने मिलेट्स के बारे में बताया। आज हमारा मिलेट विश्व में जा रहा है, इसका प्रयोग हो रहा है, यह स्वास्थ्य के लिए लाभदायक है। इसलिए अब हम लोग धान की जगह इसको लगाएँ। हम धान भी लगाएँ, लेकिन साथ-साथ अगर हम मिलेट लगाते हैं, तो इससे धान का रकबा कम होगा, पराली कम होगी और उसके बाद इसका सदुपयोग हो जाएगा।

महोदय, पराली का एक बहुत बड़ा प्रयोग हमारे देश में ही ओडिशा में, तमिलनाडु में और पश्चिमी बंगाल में हो रहा है, जहाँ इससे मशरूम पैदा किया जाता है। यह मशरूम गर्मी में, 35 से 40 डिग्री में पैदा होता है। इसको पैडी मशरूम कहते हैं। इसकी शुरुआत हमारे यहाँ 1940 में हुई थी और विश्व में पैडी मशरूम के रूप में इसका काफी प्रयोग हो रहा है। हमारे देश में ही पश्चिमी बंगाल में, असम में, ओडिशा में, आंध्र प्रदेश में, तमिलनाडु में पैडी मशरूम के उत्पादन के लिए हम किसानों को प्रोत्साहित कर सकते हैं। हमारा पूसा रिसर्च इंस्टिट्यूट है - कृषि अनुसंधान रिसर्च इंस्टिट्यूट। इसने एक डीकंपोजर डेवलप किया है। आप इस डिकंपोजर को पराली में डाल दीजिए और दो हफ्ते के अंदर पराली बहुत अच्छी खाद बन जाती है। उस खाद का उपयोग किसान अच्छी तरह से कर सकता है। इससे उत्पादकता बढ़ती है और पराली का सदुपयोग हो जाता है।

महोदय, एक टेक्नोलॉजी और आई है, जिसमें पराली के पैलेट्स बना लिए जाते हैं। हमारे तमाम थर्मल पावर स्टेशंस इसका इस्तेमाल करते हैं। पराली का इस्तेमाल उसमें हो सकता है।

महोदय, हमारी तमाम गौशालाएँ हैं। हम इसको गौशालाओं में दे सकते हैं। जानवर उसको खाता भी है। जब पराली वहाँ पर सड़ती है, तो यह एक बहुत अच्छी खाद बन जाती है। हम तो गाँव के रहने वाले हैं। इसका प्रयोग गाँव में होता था और जैसे ठंडक आती थी, हम अपने घारी में उसको बिछाते थे। इससे जानवर को आराम मिलता था और वे इसको खाते थे। उसके बाद होली तक इससे हमको बहुत अच्छी खाद मिल जाती थी। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Brij Lal: Dr. Kalpana Saini (Uttarakhand), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Ram Chander Jangra (Haryana), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Naresh Bansal (Uttarakhand), Shri Deepak Prakash (Jharkhand), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha) and Shri Haris Beeran (Kerala).

MR. DEPUTY CHAIRMAN: Shri Dhananjay Bhimrao Mahadik - Need to increase the Minimum Support Price of Sugar.

Contents Page

Need to increase the Minimum Support Price of sugar

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : उपसभापति जी, भारतीय चीनी उद्योग का एक लंबा और संपन्न इतिहास रहा है। गन्ने से चीनी बनाना प्राचीन काल से चला रहा है। भारत दुनिया का सबसे बड़ा चीनी उत्पादक देश है। देश का चीनी उद्योग भारत की अर्थव्यवस्था में एक बहुत ही महत्वपूर्ण भूमिका निभाता है। यह चीनी उद्योग देश के करीब 10 करोड़ से ज्यादा गन्ना उत्पादक किसानों के परिवार का जीविका का साधन है। देश में करीब 550 चीनी मिलें हैं। इस उद्योग से करीब 5 लाख लोगों को रोजगार भी मिलता है। हमारे देश में हर साल करीब 360 से 400 लाख मीट्रिक टन तक शुगर का उत्पादन होता है। 2022-23 में हमने करीब 60 लाख टन चीनी का एक्सपोर्ट भी किया था। हमारा जो डोमेस्टिक शुगर कंज़ंप्शन है, वह करीब 260 लाख टन है। गन्ना उत्पादक जो फसल उत्पन्न करते हैं, उसकी gross value करीब 80,000 करोड़ से भी ज्यादा है, लेकिन यह पूरा उद्योग climate change पर निर्भर करता है। कभी कम, तो कभी ज्यादा बारिश से इस उद्योग को भारी नुकसान भी होता है। केंद्र की सरकार ने शुगरकेन का price, यानी FRP, Fair and Remunerative Price निश्चित किया है, जो recovery पर आधारित है। हर साल इसमें बढ़ोतरी होती है, जिससे गन्ना उत्पादक किसानों को लाभ होता है। यह एफआरपी किसानों को 2,800 से 3,300 रुपये प्रति टन तक की इनकम दिलाता है। इसी तरह गवर्नमेंट ने चीनी का भी एमएसपी निश्चित किया है, जो 3,100 रुपये है। पिछले 7 सालों से एमएसपी का रेट 3,100 रुपये है। एक तरफ एफआरपी हर साल बढ़ रहा है, लेकिन चीनी का जो एमएसपी है, वह 3,100 रुपये पर ही सीमित है। इसकी वजह से चीनी मिलों को भारी नुकसान हो रहा है। चीनी मिलों में गन्ना crushing करने के बाद जो चीनी निकलती है, उसकी जो production cost है, harvesting, transportation, maintenance, salaries and interest – यह 42 रुपये से 45 रुपये तक बढ़ गयी है। आप समझ सकते हैं कि production cost 42 रुपये है और शुगर का selling price 31 रुपये ही रहने से यह काम संभव नहीं हो रहा है। देश की सभी संस्थाओं ने, ISMA, National Sugar Federation, महाराष्ट्र साखर संघ ने सरकार से यह मांग की है कि चीनी का सेलिंग प्राइस, एमएसपी 42 रुपये किया जाए, जिससे गन्ना उत्पादक किसानों को ज्यादा लाभ होगा और समय पर उनकी फसल का भुगतान भी हो पाएगा तथा जो चीनी मिलें घाटे में चल रही हैं या जो चीनी मिलें बंद होने की कगार पर हैं, उन्हें भी राहत मिलेगी। उपसभापति जी, हमारे देश में जो चीनी निर्मित होती है, उसमें से 75 परसेंट चीनी इन प्रोडक्ट्स के लिए यूज की जाती है – जैसे सॉफ्ट ड्रिंक, बिस्किट्स, चॉकलेट्स, मिठाई आदि, जो आम इंसान की खास जरूरतों, जैसे जीवन आवश्यक वस्तुओं में नहीं गिनी जातीं। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Dhananjay Bhimrao Mahadik: Shri Niranjan Bishi (Odisha), Dr. Kalpana Saini (Uttarakhand), Shri Devendra Pratap Singh (Chhattisgarh), Shri Govindbhai Laljibhai Dholakia (Gujarat), Dr. Sasmit Patra

Contents Page

(Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Dorjee Tshering Lepcha (Sikkim)

MR. DEPUTY CHAIRMAN: Shri Neeraj Dangi- Request to use Artificial Intelligence for monitoring the endangered wildlife species.

Request to use Artificial Intelligence for monitoring the endangered wildlife species

श्री नीरज डांगी (राजस्थान) : महोदय, आज देश के सामने वन्य जीवों को लेकर एक बड़ी चुनौती है और विशेष रूप से जो लुप्तप्राय हो रही प्रजातियां हैं, जिनमें टाइगर, लेपर्ड, चीता आदि बड़ी बिल्लियों की श्रेणियाँ शामिल हैं, इन्हें कैसे बचाया जाए यह एक चुनौती है।

महोदय, देश में लुप्तप्राय वन्य जीवों, टाइगर, लेपर्ड आदि के संरक्षण हेतु उनकी निगरानी आर्टिफिशियल इंटेलिजेंस द्वारा की जानी चाहिए। उसके आकार, उसकी चाल आदि से यह पता लगाया जा सकता है कि वह कौन सा जानवर है, जंगल में क्या गतिविधि कर रहा है और कहाँ पर गतिविधि कर रहा है। आर्टिफिशियल इंटेलिजेंस संचालित पहचान प्रणालियाँ अधिक लागत प्रभावी भी हैं और जो पारंपरिक तरीके हैं, उनकी तुलना में इसमें कम कार्य बल की आवश्यकता होती है। इस प्रकार वन्य जीव संरक्षण हमारे पर्यावरण के कल्याण और भविष्य के मानव कल्याण में एक आवश्यक भूमिका निभाता है। मैं समझता हूँ कि आर्टिफिशियल इंटेलिजेंस का उपयोग अगर इन वन्य जीवों के संरक्षण के लिए किया जाए, तो देश के लिए इनका बहुत ही बेहतरीन संरक्षण होगा। हमें इंसानों को भी बचाना है और वन्य जीवों को भी बचाना है। वन्य जीव जब जंगल के आसपास के गांवों में घुस जाते हैं, तब वे मनुष्यों और उनके मवेशियों को नुकसान पहुंचाते हैं और उस वजह से मनुष्यों का वन्य जीवों के प्रति एक घृणा का भाव उत्पन्न हो जाता है। ऐसे में अगर आर्टिफिशियल इंटेलिजेंस जैसी कोई पुख्ता

(**श्री सभापति** *पीठासीन हुए।*)

व्यवस्था की जाती है, तो मैं समझता हूँ कि वन्य जीवों को और मनुष्यों को, दोनों को बचाने का कार्य इस प्रणाली से किया जा सकता है। अभी हाल ही में रणथम्भौर के अन्दर देखा गया कि 25 बाघों के लापता होने की खबर आई। ...(**समय की घंटी**)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri Neeraj Dangi: Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Sandosh Kumar P (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh) and Shri Saket Gokhale (West Bengal).

Contents Page

12.00 **Noon**

(MR. CHAIRMAN *in the Chair.*)

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Q. No.76. It is not often that a Minister has seven questions, in a row, listed in his name. The Leader of the House has seven questions in his name listed in a row.

PM-PRANAM Scheme

*#76. SHRI MADAN RATHORE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the PM Programme for Restoration, Awareness Generation, Nourishment, and Amelioration of Mother-Earth (PM-PRANAM) scheme promotes the sustainable and balanced use of fertilizers by adopting alternative fertilizers and promoting natural and organic farming; and

(b) whether use of natural fertilizers helps in promoting crop production without affecting the quality of soil?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): (a) and (b) A statement is laid on the table of the House.

Statement

(a) Yes. It is a fact that the Cabinet Committee on Economic Affairs (CCEA), on June 28, 2023, approved the "PM Programme for Restoration, Awareness Generation, Nourishment, and Amelioration of Mother-Earth (PM-PRANAM)." This initiative aims to support the mass movement initiated by States and Union Territories (UTs) to preserve the health of Mother Earth through the promotion of sustainable and balanced fertilizer use, adoption of alternative fertilizers, promotion of organic farming, and implementation of resource conservation technologies.

The incentives to States/UTs for reduction of consumption of chemical fertilizers (Urea, DAP, NPK, MOP) in a given financial year, compared to the average

---

[#] Original notice of the question was received in Hindi.

Contents Page

consumption over the previous three years, under the Scheme will be equivalent to 50% of the fertilizer subsidy saved by the State. The incentives can be utilized on promotional activities (IEC) & R&D relating to agricultural infrastructure and increase in the yield. The remaining 50% of the subsidy will be retained by Govt. of India.

(b) Indian Council of Agricultural Research (ICAR) promotes the sustainable and balanced use of fertilizers, by recommending soil test based integrated nutrient management through conjunctive use of both inorganic and organic sources. ICAR develops both processes as well as products in order to promote the use of bio-fertilizers / bio-enriched organic manures.

श्री मदन राठौड़ : सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री से जानना चाहूँगा कि 'पीएम प्रणाम योजना' के तहत पिछले 3 वर्षों की औसत खपत की तुलना में रासायनिक उर्वरकों जैसे यूरिया, डीएपी, एनपीके, एमओपी आदि की खपत में कमी होने से उर्वरक सब्सिडी की कितनी राशि की बचत हुई है और इसमें से राजस्थान को कितनी राशि दी गई है? मैं यह भी जानना चाहूँगा कि 'पीएम प्रणाम योजना' के तहत कितनी धनराशि निर्धारित की गई थी और कितने लक्ष्य निर्धारित किए गए हैं? आप योजना की धनराशि के उपयोग तथा उपलब्धियों के बारे में भी सदन को अवगत कराएँ।

श्री जगत प्रकाश नड्डा : माननीय सभापति जी, यह जो योजना है PM Programme for Restoration, Awareness Generation, Nourishment, and Amelioration of Mother-Earth (PM-PRANAM) - यह बहुत ही क्रांतिकारी योजना है और इसके तहत देश के किसानों को एक नई दृष्टि और दिशा के साथ किसान की यील्ड भी बढ़े और धरती माँ की soil यानी मिट्टी की क्वालिटी भी बनी रहे - इस बात को ध्यान में रखते हुए, इस कार्यक्रम को लिया गया है। इस 'पीएम प्रणाम' योजना को Cabinet Committee on Economic Affairs ने 28जून, 2023 को चलाया और जैसा मैंने कहा कि nourishment, amelioration और awareness generation के लिए इस कार्यक्रम को आगे बढ़ाया जा रहा है। इसमें कोशिश इस बात की है कि हम बैलेंस्ड फर्टिलाइजर organic और inorganic, दोनों का mixture यानी conjuncture का हम उपयोग कर सकें ताकि धरती माँ की जो उर्वरकता है, वह भी बची रहे और इसमें रिसोर्स के साथ-साथ नई टेक्नोलॉजीज़ का उपयोग किया जाए - इस बात को ध्यान में रखा गया है। जैसा माननीय सदस्य ने कहा कि केमिकल्स और हमारे इनऑर्गेनिक फर्टिलाइजर्स, विशेष करके यूरिया, डीएपी, एनपीके, एमओपी - इसको कम करने के लिए इस योजना को चलाया गया है। उन्होंने यह जानना चाहा है कि इससे राजस्थान को या देश को कितना फायदा हुआ है तो मैं इस संबंध में कहना चाहूँगा कि इसका प्रोसेस और फॉर्मूला इस प्रकार से है - पिछले तीन वर्षों का consumption average निकालकर और इस वर्ष यूरिया का जो consumption हुआ है, उसको निकालने के बाद इसमें जो कमी हुई है, जितना यूरिया कम उपयोग हुआ है, उसकी सब्सिडी का 50 परसेंट स्टेट को जाएगा और 50 परसेंट सेंटर को जाएगा। ये दोनों ही जो पैसा है, वह सारे का

सारा for the construction and promotion of the agricultural products और एग्रीकल्चर को बढ़ावा देने के लिए, उसके अवेयरनेस के लिए, IEC के लिए, उसके R&D के लिए - इन सब चीजों में वह पैसा खर्च होने वाला है from the State and from the Centre also. इस तरीके से इस कार्यक्रम को आगे चलाया जा रहा है। मैं यहाँ यह भी बताना चाहूँगा कि इसमें जो ICAR (Indian Council for Agriculture Research) है, उसकी एक बहुत महत्वपूर्ण भूमिका है। वह महत्वपूर्ण भूमिका यह है कि वह soil nutrient capacity को इवेलुएट करती है और इवेलुएट करने के बाद उस soil की जो अलग-अलग evaluations आती हैं, उनके अनुसार conjunctures में कितना organic और कितना inorganic उपयोग करना है, इसके बारे में वह हमें बताती है और उसके अनुसार हम उसके प्रोसेस और प्रॉडक्ट्स को प्रमोट करने की कोशिश करते हैं तथा bio-fertilizers और bio-enriched organic manures - इन दोनों के उपयोग के बारे में बताते हैं। अभी मैं केवल इतना ही कहूंगा कि चूंकि इसमें पिछले तीन साल का एवरेज निकालना है, इसलिए यह कार्यक्रम पिछले खरीफ सीजन से शुरू हुआ है और पिछले खरीफ सीजन, रबी सीजन, फिर खरीफ सीजन और अब यह रबी सीजन चल रहा है, तो इसका जो कंजम्प्शन है, उसके एवरेज के अनुसार इस साल का एवरेज निकाला जाएगा। अभी यह मिनिस्ट्री ऑफ़ एक्सपेंडिचर के पास है और यह बहुत advanced stage of consideration है। मैं सदन को यह जरूर सूचित करना चाहता हूं कि "पीएम-प्रणाम योजना" के बहुत ही पॉजिटिव रिजल्ट्स आए हैं और लोगों ने ऑर्गेनिक फर्टिलाइजर को भी उपयोग में लाना शुरू किया है और इनॉर्गेनिक फर्टिलाइजर के उपयोग में कमी आई है, लेकिन वह advanced stage of consideration है। Once that calculation is done, तो वह भी पैसा सारे देश को मिलेगा और राजस्थान को भी मिलेगा।

MR. CHAIRMAN: Second supplementary, Shri Madan Rathore.

श्री मदन राठौड़ : धन्यवाद मंत्री महोदय। सर, मैं यह भी जानना चाहूंगा कि "यूरिया गोल्ड" के नाम से सल्फर-लेपित यूरिया की मांग, उपयोग और उपलब्धता कितनी है? सल्फर-कोटेड यूरिया और नीम-कोटेड यूरिया का उपयोग कितना प्रतिशत किया जा रहा है? मुझे यह भी जानना है कि आजकल कई स्थानों पर यूरिया के जो पेट्रोल पंप्स लग रहे हैं, वे क्या हैं, यह बताने का कष्ट करें।

श्री जगत प्रकाश नड्डा : माननीय सभापति जी, इस प्रश्न का उत्तर अलग से देना होगा, क्योंकि यह एक अलग ही प्रश्न है, लेकिन कुल मिलाकर नैनो यूरिया और इस तरीके के प्रयोग चल रहे हैं, ताकि yield बढ़े, क्वालिटी बढ़े। नये-नये प्रयोगों के माध्यम से किसान को एक अच्छी yield मिल सके, इस बात का प्रयास चल रहा है।

MR. CHAIRMAN: Third supplementary, Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY: Sir, would the hon. Minister share the progress made in implementing the drone-based technologies and also the smart-nutrient systems in

complementary initiatives like Namo Drone-Didi and how they align with the PM-PRANAM objectives?

SHRI JAGAT PRAKASH NADDA: Sir, these are two different projects altogether. When we talk about PM-PRANAM Yojana, it is about the decision as to how much organic fertilizers and non-organic fertilizers are to be used. It differs from place to place, area to area. This is to promote the usage of balanced fertilizers so that the sustainability of the soil is maintained. This programme is related to the quality of soil to be maintained and, for that, incentives are being given.

As far as Namo Drone Didi scheme is concerned, it is a programme where we see to it that the Nano Urea or other fertilizers are sprinkled through the Drone Didi. The Ministry of Chemicals and Fertilizers is also part and parcel of it wherein we train Namo Didis for using this drone system and see to it that they are able to earn their livelihood and women empowerment takes place.

MR. CHAIRMAN: Fourth supplementary, Shrimati Ranjeet Ranjan.

श्रीमती रंजीत रंजन : सभापति जी, मैं आपके माध्यम से मंत्री साहब से पूछना चाहती हूं कि "पीएम-प्रणाम योजना" धरती माता के स्वास्थ्य को बचाने के लिए है, जिसके लिए हम सब भी चिंतित हैं, क्योंकि हमारी जो उपजाऊ मिट्टी है, वह केमिकल और रासायनिक खाद के कारण दिनोंदिन खराब होती जा रही है। हम लोग vermi compost, जैविक खाद और ऑर्गेनिक खेती की बात करते हैं, जिसके बारे में मेरी कई बार किसानों से बात होती है। मैं आपसे यह कहना चाहती हूं कि ऑर्गेनिक खेती, जिसमें उपज कम होती है, दूसरी तरफ आपकी कॉम्पिटीशन हाइब्रिड से है। रासायनिक उपज देखने में भी बहुत खूबसूरत लगती है और मार्केट में जो चीज देखने में अच्छी लग रही हो, लोग उसी की तरफ आकर्षित होते हैं। किसान हमेशा से यह कहता है कि अगर हम ऑर्गेनिक खेती करते हैं, तो एक तो वह मुझे महंगी पड़ती है और दूसरा, रासायनिक खेती के मुकाबले उसकी उपज बहुत कम होती है। वैसे किसान, जो ऑर्गेनिक खेती को प्रोत्साहित कर रहे हैं और खेती कर रहे हैं, उनकी उपज की रेट अगर रासायनिक खेती की उपज से कम से कम तीन और चार गुना ज्यादा नहीं होगी तो वे ऑर्गेनिक खेती की तरफ नहीं जाएंगे। अगर उसका रेट, जो रासायनिक खाद की उपज से कम कम से कम तीन से चार गुना अधिक नहीं होगा, तो वह ऑर्गेनिक खेती की तरफ नहीं जाएगा। मैं जानना चाहती हूं कि क्या सरकार ऐसी कोई योजना बना रही है?

श्री जगत प्रकाश नड्डा : सभापति महोदय, 'पीएम प्रणाम योजना' इनऑर्गेनिक खेती को समाप्त करने के लिए नहीं है। ऑर्गेनिक और इनऑर्गेनिक, दोनों का balanced use हो और balanced use में धरती की क्वालिटी और उसकी उर्वरकता बरकरार रहे, सस्टेनेबल रहे और साथ में यील्ड भी बढ़े, इसलिए ऑर्गेनिक खेती की दृष्टि से - It is not only to make it totally organic खेती -

Contents Page

इनऑर्गेनिक और ऑर्गेनिक, दोनों को मिलाकर मिश्रण के साथ... और अभी डीएपी, यूरिया का ओवर यूज़ हो रहा है, उसका इफेक्ट हैल्थ पर आ रहा है, उसका इफेक्ट बॉडी पर भी आ रहा है। उसको कम करने के लिए और balanced use हो, हम balanced use में किसान की यील्ड को कम नहीं करना चाहते हैं। किसान की यील्ड बरकरार रहे। इसीलिए ICAR (Indian Council for Agriculture Research) हमको बताती है कि किस सॉयल की कितनी nutrient base है और उसमें किस चीज़ की कमी है। जिस चीज़ की कमी है, उसके अनुसार वह conjuncture में, mixture में ऑर्गेनिक और इनऑर्गेनिक को मिलाकर - जब हम ऑर्गेनिक को मिलाते हैं, तो निश्चित रूप से इनऑर्गेनिक की खपत घट जाएगी। जितनी खपत घटेगी, उसको सेंटर अपने पास नहीं रखने वाला है। उसकी सब्सिडी का सहयोग उसको मिले, ताकि वह इस स्कीम को आगे बढ़ाने के लिए इनकरेज हो सके।

MR. CHAIRMAN: Fifth supplementary, Shri Saket Gokhale.

SHRI SAKET GOKHALE: Sir, I just have a question because it pertains to the PM-PRANAM Scheme.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Through you, I would like to ask the hon. Minister: Is it true that the Union Government has no separate Budget allocation for PM-PRANAM and the funds that are going to be given are from the money that the States themselves save on fertilizer subsidies? Number two, ...

MR. DEPUTY CHAIRMAN: Only one question, please.

SHRI SAKET GOKHALE: It is a part of this question, Sir. The hon. Minister talked about DAP fertilizers. There is a massive shortage today of DAP fertilizers in India. So, the question is: Is the PM-PRANAM Scheme affecting the availability of DAP fertilizers? Basically, Sir, Union Government का कितना बजट है, स्टेट से कितना आता है, यह मैं जानना चाहता हूं ।

SHRI JAGAT PRAKASH NADDA: Sir, this question pertains to the utility of the PM-PRANAM Yojana. It is not related to the Budget. He can ask a separate question. I will answer accordingly. Number two, there is a separate question on DAP. I will answer that.

MR. DEPUTY CHAIRMAN: Now, Q. No. 77.

Contents Page

New programmes for mental health awareness and care in the country

*77. SHRI RAVI CHANDRA VADDIRAJU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ministry has launched any new programmes to improve mental health awareness and care across the country, particularly in rural and underserved areas;
(b) if so, the specific goals and timelines set for these programs and the budget allocated for their implementation;
(c) the Ministry's approach for integrating mental health care into the primary healthcare system; and
(d) whether there are plans to increase the availability of trained mental healthcare professionals in public healthcare institutions and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Government has launched a "National Tele Mental Health Programme" (NTMHP) on 10th October, 2022, that would function as the digital arm of the District Mental Health Programme to provide universal access to equitable, accessible, affordable and quality mental health care through 24 x 7 tele-mental health counselling services. For this, a toll-free number (14416) has been set up across the country. Specific objectives of the Programme are:

(i) To exponentially scale up the reach of mental health services to anybody who reaches out, across India, any time, by setting up a 24x7 tele-mental health facility in each of the States and UTs of the country.

(ii) To implement a full-fledged mental health service network that, in addition to counselling, provides integrated medical and psychosocial interventions.

(iii) To extend services to vulnerable groups of the population and difficult to reach populations. As on 22.11.2024, 36 States/ UTs have set up 53 Tele MANAS Cells. Tele-MANAS services are available in 20 languages based on language opted by States. More than 15,95,000 calls have been handled on the helpline number. Rs.

Contents Page

120.98 crore, Rs. 133.73 crore and Rs. 90.00 crore has been allocated for National Tele Mental Health Programme (NTMHP) for the year 2022-23, 2023-24 and 2024-25 respectively. The Government has launched Tele MANAS Mobile Application on World Mental Health Day, i.e. 10th October, 2024. Tele-MANAS Mobile Application is a comprehensive mobile platform that has been developed to provide support for mental health issues ranging from well-being to mental disorders. The Government has established a dedicated Tele-MANAS Cell at the Armed Forces Medical College (AFMC), Pune to extend tele-mental health assistance and support to all Armed Forces service personnel and their dependents, further enhancing the mental health care services available to them. In addition to the above, the Government is also taking steps to integrate mental healthcare services at primary healthcare level. The Government has upgraded more than 1.73 lakh Sub Health Centres (SHCs) and Primary Health Centres (PHCs) to AyushmanArogyaMandirs. Mental health services have been added in the package of services under Comprehensive Primary Health Care provided at these AyushmanArogyaMandirs.

The District Mental Health Programme (DMHP) is implemented under the National Mental Health Programme in 767 districts of the country to detect, manage and treat mental illness at District Hospitals. Facilities are also made available under DMHP at the Community Health Centre(CHC) and Primary Health Centre(PHC) levels and include outpatient services, assessment, counselling/ psycho-social interventions, continuing care and support to persons with severe mental disorders, drugs, outreach services, ambulance services etc.

(d) Under the Tertiary care component of NMHP, 25 Centres of Excellence have been sanctioned to increase the intake of students in Post Graduate (PG) departments in mental health specialities as well as to provide tertiary level treatment facilities. The Government has also provided support to establish / strengthen 47 PG Departments in mental health specialties in 19 Government Medical Colleges/ institutions.

For increasing the number of psychiatrists in the Country, Post Graduate Medical Education Board (PGMEB) of National Medical Commission (NMC) has issued the Minimum Standard of Requirements for Post-Graduate Courses - 2023 (PGMSR-2023) on 15.1.2024. For starting/ increase of seats in MD (Psychiatry), the number of OPD has been brought down to 30 per day for annual intake of maximum 2 PG students with 20% increase for each additional seat. Similarly, the minimum beds

Contents Page

required per unit for starting MD (Psychiatry) course with 2 seats, 3 seats and 5 seats in a medical college is 8 beds, 12 beds and 20 beds respectively.

Under the National Health Mission, following types of incentives and honorarium are provided for encouraging specialist doctors to practice in public healthcare institutions in rural and remote areas of the country:

- Hard area allowance to specialist doctors for serving in rural and remote areas and for their residential quarters so that they find it attractive to serve in public health facilities in such areas.
- States are also allowed to offer negotiable salary to attract specialist including flexibility in strategies such as "You Quote We Pay".
- Non-Monetary incentives such as preferential admission in post graduate courses for staff serving in difficult areas
- Multi-skilling of doctors is supported under NHM to overcome the shortage of specialists.

The Government is also augmenting the availability of manpower to deliver mental healthcare services in the underserved areas of the country by providing online training courses to various categories of general healthcare medical and para medical professionals through the Digital Academies, established since 2018, at the three Central Mental Health Institutes namely National Institute of Mental Health and Neuro Sciences, Bengaluru, LokopriyaGopinathBordoloi Regional Institute of Mental Health, Tezpur, Assam, and Central Institute of Psychiatry, Ranchi. The total number of professionals trained under Digital Academies are 42,488.

SHRI RAVI CHANDRA VADDIRAJU: Sir, could the hon. Minister explain the specific strategies we were using to help people in our villages and small towns to overcome the stigma around mental health? How are we training local health workers, like ASHA workers, to provide sensitive and effective mental health support? We know that mental health is a critical issue. Can you share how the allocated Budget will make a real difference and States with highest mental health challenges will see the most significant impact?

श्री प्रतापराव जाधव : उपसभापति महोदय, यहां जो प्रश्न पूछा गया, मैं उसके बारे में बताना चाहूंगा कि रूरल एरियाज़ में, ग्रामीण एरियाज़ में मानसिक स्वास्थ्य की देखभाल के लिए अनेक गतिविधियां होती हैं। उसके साथ ही आयुष्मान आरोग्य मंदिर में जागरुकता और विक्षिप्त निवारण गतिविधियां, मानसिक स्वास्थ्य स्थितियों के संदिग्ध मामलों की पहचान और मनोसामाजिक हस्तक्षेप से पहले निर्धारित दवाई भी वितरित की जाती है। सामुदायिक स्वास्थ्य अधिकारी द्वारा स्क्रीनिंग के बाद मानसिक स्वास्थ्य विकारों के संदिग्ध मामलों को प्राथमिक स्वास्थ्य केंद्र या

सामुदायिक स्वास्थ्य केंद्र को रेफर करते हैं और सहायता प्रदान करने के लिए टेली परामर्श का भी उपयोग करते हैं। तो ग्रामीण रूरल में भी इसकी व्यवस्था है। इसकी देखभाल की व्यवस्था त्रिस्तरीय की जाती है कि गांव में प्राथमिक देखभाल में आयुष्मान मंदिर के पास जो द्वितीय देखभाल होती है, वह जिला मानसिक स्वास्थ्य कार्यक्रम से होती है, जिसमें सभी 36 राज्यों के, संघ राज्यों के क्षेत्रों के साथ लगभग 767 जिलों में यह काम चलाया जाता है। तीसरा, जो तृतीय देखभाल है, वह देश के केन्द्र और राज्य सरकारों के अंतर्गत 740 मानसिक स्वास्थ्य संस्थानों के मेडिकल कॉलेजेज़ और एम्स के माध्यम से मानसिक स्वास्थ्य सेवाएं प्रदान की जाती हैं।

श्री उपसभापति : धन्यवाद, सेकेंड सप्लीमेंटरी।

SHRI RAVI CHANDRA VADDIRAJU: Sir, technology is changing the way how we access to health care. Are we using digital platforms like telemedicine to reach out to people in remote areas who might not have easy access to mental health professionals? Many families struggle to understand mental health. What steps are we taking to help community health care workers help families support their loved ones with care, compassion and proper understanding?

श्री जगत प्रकाश नड्डा : उपसभापति महोदय, हमारे माननीय मंत्री जी ने बहुत विस्तृत जवाब दिया है। इसमें साधारण तौर पर जो समझने वाली बात है, वह यह है कि हम लोगों ने primary health care को strengthen करने का प्रयास किया है। Primary health care को strengthen करने के लिए 1,73,000 आयुष्मान आरोग्य मंदिरों को National Quality Assessment Standards (NQAS) के साथ स्थापित कर रहे हैं। हमारी कोशिश है कि हम universal screening at the age of 30 करें, तो उस universal screening में dental, mental, diabetes, hypertension, diseases related to renal, cancer और cervical cancer की early detection हो जाएगी। Early detection का मतलब यह है कि when a patient or a person comes for screening at the Ayushman Arogya Mandir, if there is something which is uncommon or unusual, it is taken care of by the ANMs, ASHA workers, and then, it is referred to the PHCs. If it is not detected, then, it is referred to the CHCs. Then, it is referred to a district hospital and then to a tertiary health care facility. Mass base में problematic या high-risk patients का detection हो जाता है। उस detection में mental case भी आता है और उसके साथ-साथ हम उसको आगे बढ़ाने का प्रयास कर रहे हैं।

दूसरा, इसको wider scale में लेने के लिए we have started a programme, which is known as National Tele Mental Health Programme, on 10th October 2022. It is a digital arm. यह digital arm है और digital arm के लिए इसमें exponentially scale को reach out करने के लिए, मेंटल हेल्थ के लिए और 24x7 tele mental health facility दी जा सके, इस बात के लिए इस platform का उपयोग किया गया है। National Tele Mental Health Programme को लागू किया गया है। मैं यहां यह भी बताना चाहूंगा कि mental health assistance के लिए 22nd

Contents Page

November, 2024 के अनुसार we have set up 53 Tele-MANAS Cells. MANAS is Mental Health Assistance and Networking Across States. There are 53 centres. Consultation is done in 20 regional languages so that wider scale में वह लोगों तक पहुंच सके और उस हेल्पलाइन के माध्यम से लोगों को इस बात की जानकारी मिल सके। इसी के साथ-साथ the Government has also launched MANAS Mobile application. MANAS app भी लॉन्च किया है। With this, video consultation is also done. This has been done for accessibility और accessibility के साथ-साथ availability, affordability भी है, जिससे हर कोई उसका उपयोग कर सके। उसके लिए free toll number है। आप उसको डायल कीजिए और अपने बारे में बताइए। वह 20 भाषाओं में ट्रांसलेट होता है। आपको जिस लैंग्वेज़ में कहना है, उस लैंग्वेज़ में कहिए। मैं आपको इसके बारे में एक और बात बताना चाहूंगा। We have got counsellors who are Masters in Clinical Psychology and Social Work, MS (Sociology), Bachelors of Psychology, etc. When they are not able to detect the case, it is referred to the psychiatrist who is a senior consultant and a post-graduate with psychiatric qualification like MD, DNB Diploma, etc. So, he is a highly qualified person. I am talking about Tele-MANAS at these 53 centres with 20 languages, where it is translated it into 20 languages for that consultation. उसी तरीके से, we have got Clinical Psychologists who are first or second class M.Phil. in Clinical Psychology, Psychiatric Social Worker, Psychiatric Nurse with M.Sc. (Psychiatric Nursing). So, these centres operate and I will say that this is a very revolutionary step because, with these telecommunication and these tele-centres, उन पेशेंट्स को, जिनको एक्सेस नहीं मिलती थी, हम उनको भी एक्सेस देने का प्रयास कर रहे हैं। यह 24x7 चल रहा है और हम इसे एक कार्यरूप दे रहे हैं, जिसके माध्यम से ज्यादा से ज्यादा लोग इसका उपयोग कर सकें। महोदय, मैं यह भी बताना चाहूंगा कि approximately 15,95,000 calls have been handled by the Helpline number. इस तरीके से हमारा यह सैंटर चल रहा है at 53 centres.

SHRI TIRUCHI SIVA: Mr. Deputy Chairman, Sir, I appreciate the Minister that Tele-MANAS is connected in 20 regional languages. I would like to know from the Minister: Has any assessment been done State-wise regarding the postpartum mental health issue which prevails among women and the steps taken to address the shortage of mental health beds in line with WHO recommendations?

SHRI JAGAT PRAKASH NADDA: Sir, the assessment is a continuous process which we are doing. This programme started in 2022 and accordingly, our various organizations do the assessment, which is continuously done. But, at this point of time, the assessment report has not come as yet.

श्रीमती रजनी अशोकराव पाटिल : उपसभापति महोदय, यह बहुत ही इंपॉर्टेंट विषय है, जिस पर सदन में सवाल उठाया गया है। Regarding mental health, it is very critical especially for the women in the rural areas. This needs to be addressed very carefully. What steps has the Government taken to increase the number of mental health counsellors across the country? उपसभापति महोदय, ये जो अलग-अलग योजनाओं के बारे में बोल रहे हैं, उनके बारे में तो हमने भी कभी नहीं सुना है। जब रूरल एरियाज़ की महिलाओं को ये प्रॉब्लम्स आती हैं, तब उनके लिए कौन-से ऐसे माध्यम हैं, कौन-से ऐसे काउंसलर्स हैं, जिनके माध्यम से इन प्रॉब्लम्स को सुलझाया जा सकता है?

श्री जगत प्रकाश नड्डा : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्या को बताना चाहता हूं और मैं यह भी चाहूंगा कि हम सभी लोग - क्योंकि हम सभी चुने हुए प्रतिनिधि हैं और सभी लोग ऐसे क्षेत्रों में काम कर रहे हैं, इसलिए यदि आपको कभी मौका मिले या कभी प्रयासपूर्वक अपनी आशा वर्कर्स के साथ जरूर बात करें। यदि आप ऐसा करेंगे, तो आपके ध्यान में आएगा कि they are doing multi activities and multi training is going on. They are the first contact between the people and the Health Department. हम लोगों ने उन्हें ट्रेनिंग दे रखी है। They know all these things. आपके ध्यान में आएगा कि not only this, there are other things like tuberculosis, leprosy and other diseases. वहाँ सबके बारे में, काउंसलिंग से लेकर सब कुछ करने में, हमारी जो आशा वर्कर्स हैं, हम उनके माध्यम से सभी बातों को कम्युनिकेट करते हैं। इसी तरह से हमारे जो पीएचसीज़ का नर्सिंग स्टाफ है या हमारे जो सब-सैंटर्स हैं, जैसे आयुष्मान आरोग्य मंदिर हैं, वहां पर इन सभी की रेग्युलर ट्रेनिंग चल रही है। मैं चाहूंगा कि आप आयुष्मान आरोग्य मंदिर विज़िट करें और उन्हें सपोर्ट करें। ये अपने-अपने एरियाज़ में सभी जगह पर हैं। आप इन्हें जितना ज्यादा सपोर्ट करेंगे, उतना ही भारत का स्वास्थ्य सुधरेगा और हम उसमें सहयोग कर सकेंगे। But from the Health Ministry, I would like to assure that the training is a continuous process and it is going on in all fields. यह हम हरेक को बताते रहते हैं ताकि उनका अपग्रेडेशन हो और उस अपग्रेडेशन के माध्यम से, वे उन फैसेलिटीज़ का लाभ ले सकें। हम यह भी बताना चाहेंगे कि tertiary हेल्थ केयर की दृष्टि से, चाहे निमहांस हो, चाहे तेजपुर का मेडिकल इंस्टिट्यूट हो, चाहे रांची का मेडिकल इंस्टिट्यूट हो, इन सबको हम लोगों ने strengthen किया है। निमहांस के अंदर हाई क्वालिटी ऑफ रिसर्च भी चलती है। इसके माध्यम से जो निष्कर्ष निकालते हैं, वे ट्रेनिंग के माध्यम से नीचे तक जाते हैं। माननीय सदस्या, रजनी अशोकराव पाटिल जी ने जो पूछा है, उसे लेकर मैं इतना ही कहूंगा कि जो हमारा काउंसलिंग का प्रोसेस है, वह राइट फ्रॉम दि ग्रासरूट लेवल होता है।

श्री उपसभापति : धन्यवाद, माननीय मंत्री जी। सवाल पर अंतिम सप्लीमेंट्री – डा. भीम सिंह जी।

डा. भीम सिंह : माननीय उपसभापति महोदय, यह बड़ी ही महत्वाकांक्षी योजना है। सरकार ने विस्तृत उत्तर भी दिया है। इस योजना के सफल होने में जो सबसे बड़ी भूमिका होगी, वह पेशेवर और प्रशिक्षित कार्मिकों की होगी। सरकार प्रशिक्षण और वित्त दे रही है, लेकिन सरकार ने अपने

उत्तर के खंड 'घ' में प्रशिक्षित पेशेवरों की जो संख्या बताई है, वह 42,488 है। मैं समझता हूँ कि यह संख्या काफी कम है, तो सरकार सदन को बताये कि इतनी कम संख्या का क्या औचित्य है? इसमें अधिक प्रगति हो, क्या इसके लिए सरकार कोई विशेष अभियान चलाना चाहेगी?

श्री जगत प्रकाश नड्डा : सर, हम लोगों ने मैन पावर के लिए यह कोशिश की है कि हमने डिजिटल प्रोग्राम चलाया है, जिसके माध्यम से हम ट्रेनिंग दे रहे हैं। हमारी कोशिश है कि ज्यादा-से-ज्यादा संख्या में लोगों को ट्रेनिंग मिल सके और इसमें हमें सफलता भी मिल रही है।

MR. DEPUTY CHAIRMAN: Now, Q. No. 78

Utilizaion of funds under JSSK

*78. SHRIMATI SULATA DEO:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of allocation and utilization of funds under Janani Shishu Suraksha Karyakram (JSSK), State/UT-wise including Odisha;
(b)total number of beneficiaries under the scheme, State/UT wise;
(c) whether Government has conducted any recent evaluation of the implementation and effect of the scheme; and
(d) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The details of allocation and utilization of funds under Janani Shishu Suraksha Karyakram (JSSK), State/UT-wise including Odisha is placed at **Annexure-I.**

(b) The total number of beneficiaries under the scheme, State/UT wise is placed at **Annexure-II.**

(c) & (d) The Government assesses the implementation of JSSK under National Health Mission (NHM) by undertaking periodic Regional/State level review meetings, field visits in various States/Union Territories (UTs) and Common Review Missions

(CRMs). Further, Government of India has taken following steps for effective implementation and strengthening of JSSK scheme;

- Communications through multiple channels with State Governments including letters, videoconferencing, etc.
- Popularizing the Scheme through Information Education & Communication (IEC) & Behaviour Change Communication (BCC) strategies including mass media
- Field level workers like ANMs, ASHAs and CHOs are promoting this programme at the ground level through interpersonal communication
- A system of regular supportive supervisory visits to the states and districts to monitor the implementation of JSSK has also been put in place.

Annexure-I

State/UT wise approval and expenditure for "Janani Shishu Suraksha Karyakram" under NHM for the FY 2023-24(In lakhs)

S. No.	State/UT	JSSK-Maternal Health	JSSK-Maternal Health	JSSK-Child Health	JSSK-Child Health
		Approval	Expenditure	Approval	Expenditure
1	Andaman and Nicobar	4	-	0.5	-
2	Andhra Pradesh	8174.58	6579.04	378	377.5
3	Arunachal Pradesh	1065.64	46.43	6.6	-
4	Assam	10237.29	8278.09	1072.99	744.31
5	Bihar	27094.59	10600.77	328.06	149.06
6	Chandigarh	142.18	-	-	-
7	Chhattisgarh	2637.08	1757.42	130	68.74
8	Dadra & Nagar Haveli and Daman & Diu	61.81	36.16	12.6	-
9	Delhi	782	352.63	109	25.2
10	Goa	121.6	97.56	10	7.31
11	Gujarat	6982.43	12044.09	1200	2292.02
12	Haryana	1702.64	2077.74	106.63	91.71
13	Himachal Pradesh	728.85	631.08	-	-
14	Jammu and Kashmir	3884.91	2026.75	541.34	220.6
15	Jharkhand	10722.99	11355.83	550.39	813.13
16	Karnataka	3936.14	2603.92	641.63	450.82
17	Kerala	1376.78	1473.48	180.95	142.54

18	Ladakh	93.2	80.17	10	25.92
19	Lakshadweep	8.93	12.76	8.38	12.78
20	Madhya Pradesh	11280.62	8880.32	1300	1007.97
21	Maharashtra	20684.13	11690.64	585.2	150.09
22	Manipur	1038.01	289.14	42.6	-
23	Meghalaya	1364.65	1472.98	131.5	134.89
24	Mizoram	198.3	65.98	24.16	-
25	Nagaland	530.73	424.35	32.5	3.2
26	Odisha	6647.07	6638.45	501.62	521.73
27	Puducherry	335.17	31.97	11	-
28	Punjab	3764.37	3764.37	340	340
29	Rajasthan	18411.02	15630.76	2449	1936.02
30	Sikkim	120.98	112.83	9.1	20.8
31	Tamil Nadu	20528.44	8520.07	1812.7	768.04
32	Telangana	6838.59	3555.19	210	593.6
33	Tripura	954.01	837.67	71.73	34.31
34	Uttar Pradesh	63175.73	16649.77	187.04	29.4
35	Uttarakhand	1862.57	1095.29	29.98	42.77
36	West Bengal	18778.11	14164.25	886.81	1163.04
Total		256270.1	153878	13912.01	12167.5

Note:

1. The above data is as per the available Financial Management Reports (FMRs) reported by the States/UTs and are provisional.

2. Expenditure includes Expenditure against Central Release, Corresponding State share release & unspent balances at the beginning of the year.

Annexure-II

State/UT wise beneficiaries benefitted under JSSK scheme for FY 2023-24

States/UTs	Total number of Pregnant Women benefitted under JSSK	Total number of Sick infants benefitted under JSSK
All India	1,51,74,118	16,06,462
Andaman & Nicobar Islands	5471	437
Andhra Pradesh	261001	43531

States/UTs	Total number of Pregnant Women benefitted under JSSK	Total number of Sick infants benefitted under JSSK
Arunachal Pradesh	22734	938
Assam	869382	61332
Bihar	708846	45159
Chandigarh	36591	7932
Chhattisgarh	334711	42080
Delhi	236546	9807
Goa	29245	774
Gujarat	752872	120779
Haryana	436595	28256
Himachal Pradesh	142051	19951
Jammu and Kashmir	234207	50648
Jharkhand	479257	21644
Karnataka	583966	59755
Kerala	558415	30703
Ladakh	4637	922
Lakshadweep	627	47
Madhya Pradesh	1166711	118472
Maharashtra	1254143	122307
Manipur	19479	2110
Meghalaya	146227	10622
Mizoram	9394	1763
Nagaland	12522	1116
Odisha	730828	72718
Puducherry	5543	1356
Punjab	456890	33784
Rajasthan	640801	110265
Sikkim	4661	1103
Tamil Nadu	849564	119011
Telangana	187430	6895
The Dadra and Nagar Haveli and Daman and Diu	14063	7219
Tripura	43704	8718
Uttarakhand	266803	14260

States/UTs	Total number of Pregnant Women benefitted under JSSK	Total number of Sick infants benefitted under JSSK
Uttar Pradesh	2660050	165791
West Bengal	1008151	264257

Data source: *HMIS portal, MoHFW, Government of India*

SHRIMATI SULATA DEO: Sir, I would like to know from the hon. Minister the details of allocation and utilization of funds under *Janani Shishu Suraksha Karyakram* (JSSK) State-wise and Union Territory-wise including Odisha and the total number of beneficiaries under the Scheme State-wise and Union Territory-wise, including Odisha.

श्री प्रतापराव जाधव : उपसभापति महोदय, इसमें अभी तक जो राशि व्यय की गई है, उसके लिए 2023-24 में केंद्र सरकार ने मातृ स्वास्थ्य और बाल स्वास्थ्य के लिए कुल 1,660 करोड़ रुपये दिए हैं। ओडिशा को लेकर जो सवाल पूछा गया है, तो ओडिशा में भी मातृ स्वास्थ्य और बाल स्वास्थ्य के लिए लगभग 71.60 करोड़ रुपये दिए गए हैं।

SHRIMATI SULATA DEO: Has the Government conducted recent evaluation of the implementation and effect of the Scheme? If so, the details thereof and if not, the reasons therefore?

श्री प्रतापराव जाधव : उपसभापति महोदय, भारत में मातृ एवं शिशु सुरक्षा संकेतों में सुधार लाने के लिए उल्लेखनीय प्रयत्न किए गए हैं। इसे लेकर जो वैश्विक रुझान हैं, निश्चित रूप से, उनमें हमारे देश की स्थिति काफी अच्छी है। मातृ मृत्यु अनुपात में पिछले 30 वर्षों में 83 प्रतिशत की गिरावट आई है, जबकि वैश्विक स्तर पर इसमें 42 प्रतिशत की कमी आई है। भारत में पाँच वर्ष से कम आयु के बच्चों की मृत्यु दर में 75 प्रतिशत की कमी हुई है, जबकि वैश्विक गिरावट दर 58 प्रतिशत से अधिक है। भारत में शिशु मृत्यु दर में भी 69 प्रतिशत की गिरावट आई है, जबकि इसमें वैश्विक स्तर पर 55 प्रतिशत की गिरावट आई है। नवजात मृत्यु दर में 65 प्रतिशत की कमी आई है, जो वैश्विक स्तर पर 51 प्रतिशत से भी अधिक है। हमारे द्वारा बहुत सारे संसाधन और सुविधाएं उपलब्ध कराने से निश्चित रूप से पिछले 5-10 सालों में मातृ मृत्यु अनुपात, शिशु मृत्यु दर और नवजात मृत्यु दर में बहुत कमी आई है।

DR. V. SIVADASAN: Sir, the allocation under Janani Shishu Suraksha Karyakram for Kerala is only Rs. 13.76 crores and for Maharashtra it is Rs. 260 crores. Kerala has spent hundred per cent. For child health sector, allocation for Kerala is only Rs. 1.8 crore, but for Maharashtra it is Rs. 5 crores. Kerala has spent Rs. 1.42 crore, but

Maharashtra has spent Rs. 1.05 crore. It means that their expenditure is below 25 per cent. My question is whether the Government has any data as to how many deserving women and children been kept out from the benefit. Do you have any idea to increase the amount for this project, Janani Shishu Suraksha Karyakram? This is my question.

SHRI JAGAT PRAKASH NADDA: Sir, I would like to make it clear that this programme is need-based. The budget is not the issue. So, don't compare Kerala with Maharashtra. It is population-based. Every mother who has to deliver is taken care of. I would like to say this on record. I would like to explain it to everybody because, for general information, as we are public representatives, we should know... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: We should know that the day a mother gets conceived, from that very day, the ante-natal check-up starts and all vaccinations needed before delivery are given to that mother. Three to four check-ups take place. One check up is to be done by Gynaecologist. So, there are four check-ups. The high-risk patients have to have three more check-ups before delivery. We also have to understand that on 9th of every month, the district hospital has got the facility with Gynaecologist to do free check-ups of the conceived mother. It is enunciated in the programme. It is the responsibility of ASHA workers to, especially, differently treat the high-risk patients as they need more check-ups and she has to ensure it. The delivery is to be ensured in the institution. When delivery takes place, and if it is C-section, then the free-of-cost stay is for seven days. If there is a complication to the child, the stay is for ten days along with child. Transportation is given by the Government of India. And, for coming back to home also, transportation is the responsibility of the Government of India, Ministry of Health, along with the State Government. So, no mother is left because of lack of funds. In Kerala also, it is need-based. And, I can assure you that in Kerala also, every mother who has conceived will be taken care of.

SHRI MUKUL BALKRISHNA WASNIK: Sir, I have some very alarming facts to place before the House. The latest National Family Health Survey has estimated that about one-third of children born in India are stunted, low in height for their age. About one-third of children are also found to be under-weight for their age and two-thirds of

Contents Page

children aged six to fifty nine months are found to be anaemic. About 52 per cent of pregnant women and 57 per cent of non-pregnant women are found to be anaemic. In view of this grave situation, I would urge upon the Government-- the hon. Minister also happens to be the Leader of the House—whether it would take up these issues of children who are stunted, underweight, low in height and anaemic on a mission mode so that the issues are dealt with.

SHRI JAGAT PRAKASH NADDA: Sir, the Member, who is a very learned and a very senior Member, has generalised it. In generalization, it becomes little sensationalization also. If you wish, I will give you a separate statement on what the situation is. But it is not so pessimistic. It is a very optimistic situation where I would like to share with the House that many programmes are being undertaken. Programme is undertaken in the name of POSHAN; programme is undertaken in the name of *Bal Suraksha Yojana*, early detection, etc. All these things are going on and all financial support is being given to the States for this. So I will not say that it is a very gloomy situation, but it is not so pessimistic situation also. India has taken a very good lead and my friend himself has told just now and gave you the figures that in infant mortality rate, maternal mortality ratio, we are far better than the global standards and we are doing well. So what I will say is that, yes, if you ask separately about stunted children, I will give you the answer in that way. If you ask about the anaemic children, we will give you the answer. But for all this, a very rigorous campaign is going on in the Ministry of Health with the support of the State Governments.

SHRI SANJEEV ARORA: Sir, I would like to ask a question from the hon. Minister. Are there any plans to involve community-based organisations and local Government bodies to monitor these schemes and make them more fruitful so that they reach out to more people? I have seen from the answer that the utilization amount against the sanctioned amount in many States is very less. So, maybe, people are not aware of the scheme.

SHRI JAGAT PRAKASH NADDA: Sir, the involvement of local self-Government and *panchayat* is there and the *panchayat pradhan* also sees to it that in the *panchayat*, he has to form a committee for health, he has to form a committee for sanitation, he has to form a committee for other things. Health is also a very important component. They are involved. As far as the NGOs are concerned, most welcome, we are always there to welcome them. But, yes, they are not there to monitor. They are there to

support. The monitoring part is done by agencies and they are third-party agencies. They are not part and parcel of the Health Ministry because that has to be done by somebody else, a third-party. They tell us, you are wrong here or you need support here and you have to reform yourself here or bring some improvements in it.

MR. DEPUTY CHAIRMAN: Now, Q. No. 79.

Proposal for setting up AIIMS in Kerala

*79. DR. JOHN BRITTAS:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Minister of Health and Family Welfare had stated in Rajya Sabha that Kerala is being considered for setting up an All-India Institute of Medical Science (AIIMS);

(b) if so, the progress that has been made in setting up the AIIMS in Kerala and the timelines thereof; and

(c) the details of the location that has been identified for setting up AIIMS in Kerala?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Under Pradhan MantriSwasthya Suraksha Yojana (PMSSY) All India Institutes of Medical Sciences (AIIMS) are set up in different parts of the country in a phased manner. Till date, establishment of 22 AIIMS have been sanctioned under the Scheme.

Govt. of Kerala has identified and proposed four sites at following locations for the establishment of AIIMS in the State: (i)Kinaloor in Kozhikode district (ii) Kattakada Taluk in Thiruvananthapuram district (iii) Kottayam district (iv) Ernakulam district. The proposal has not been approved in current phase of PMSSY.

Further, for strengthening and upgrading of tertiary healthcare facilities in Kerala, under another component of PMSSY upgradation of following Government Medical Colleges have been approved by way of construction of Super Specialty Blocks (SSBs) on Centre-State cost sharing basis: (i) Trivandrum Medical College,

Contents Page

Trivandrum (ii) TD Medical College, Alappuzha (iii) Kozhikode Medical College, Kozhikode. In addition, SreeChitraTirunal Institute for Medical Sciences and Technology (SCTIMST), Trivandrum has also been approved for upgradation by way of construction of Super Specialty Block (SSB) on cost sharing basis between Ministry of Health & Family Welfare and Department of Science and Technology, Government of India.

DR. JOHN BRITTAS: Sir, yesterday was the hon. Minister's birthday. The whole House greeted him and the State of Kerala is in anticipation of a gift from hon. Nadda*ji*. Sir, the Minister indirectly indicated in the House that the dictum now is, 'perform or perish', and that is why Kerala is not considered. Sir, I would request hon. Nadda*ji*...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please put your question. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, allow me to form it. He is such an ebullient and erudite Minister. He should not depend on stale and bureaucratic statement which he gets. Sir, he is saying that four locations in Kerala are identified for setting up of All India Institute of Medical Sciences and he has not made up his mind yet. That is the answer. Sir, the Central Government asked the State Government to identify one location. In 2017, the State Government wrote to the Union Government saying that the AIIMS be set up at Kinaloor in Kozhikode and still he is going, I would say, behind 2017.

MR. DEPUTY CHAIRMAN: Thank you for your question.

DR. JOHN BRITTAS: Sir, four months back, he categorically assured this House that it is under active consideration of the Government and soon an announcement will come. That was his answer. My question to him is whether he would impress upon his colleague, the Finance Minister, to announce an All India Institute of Medical Sciences in the coming Budget.

SHRI JAGAT PRAKASH NADDA: Sir, I am seized of the matter.

DR. JOHN BRITTAS: Sir, what is the answer?

MR. DEPUTY CHAIRMAN: He has already replied, 'he is seized of the matter'.

Contents Page

DR. JOHN BRITTAS: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, second supplementary, Dr. John Brittas.

DR. JOHN BRITTAS: He is a man of words, as hon. Chairman said yesterday. Sir, the new NMC guidelines mandates -- He has been talking about the medical colleges. — hundred MBBS seats per ten lakh population, which is detrimental to Southern States. It is true that that order has been frozen for a year. Doesn't he think that such an order will hamper the growth of medical education in this country?
SHRI JAGAT PRAKASH NADDA: This does not pertain to this question. So, I will answer separately on that.

MR. DEPUTY CHAIRMAN: Now, Prof. Manoj Kumar Jha.

प्रो . मनोज कुमार झा : शुक्रिया, माननीय उपसभापति महोदय। बड़ा अद्भुत संयोग है - ब्रिटास साहब का सवाल, मेरा सप्लीमेंट्री सवाल और सामने माननीय स्वास्थ्य मंत्री जी। मुझे बेहद खुशी हुई, जब आशाकर्मियों के बारे में आपने इतने अच्छे तरीके से बताया। मेरा एक आग्रह है कि आप उनका मानदेय बढ़ा दीजिए, वह मानदेय अभी बहुत कम है। सर, मेरा एक सप्लीमेंट्री प्रश्न है। मैं कोसी सीमांचल के इलाके से आता हूँ। हमारे माननीय स्वास्थ्य मंत्री जी बिहार से बहुत वाकिफ हैं। उस पूरे इलाके में, वहां की जो आबादी है, वह आप अगर देखें तो वहां से दिल्ली एम्स तक पहुंचने वाले लोग बहुत हैं, वहां एम्स की आवश्यकता है। क्या माननीय स्वास्थ्य मंत्री जी, कोसी सीमांचल के पूरे इलाके में, जहां सहरसा ने उसके लिए जमीन देने का भी ऑफर किया था, क्या यह विचाराधीन रहेगा, as a return gift for his birthday?

श्री जगत प्रकाश नड्डा : महोदय, अभी-अभी प्रधानमंत्री जी दरभंगा गए थे और उन्होंने वहाँ एक All India Institute of Medical Sciences का भूमि पूजन किया है। उत्तर बिहार को आप भी जानते हैं और मैं भी उस भूमि से बखूबी परिचित हूँ, वह बिल्कुल कटा हुआ इलाका था। वह सिर्फ उत्तर बिहार को ही कैटर नहीं करेगा, बल्कि वह वेस्ट बंगाल को भी कैटर करेगा, नॉर्थ बंगाल को भी कैटर करेगा और वह नेपाल को भी कैटर करने वाला है। वह ऐसा All India Institute of Medical Sciences बनाया जा रहा है।

DR. FAUZIA KHAN: Sir, given the rise in attacks on healthcare workers across the nation, could the Minister elaborate on the specific strategies being implemented to bolster security across AIIMS institutions all over the nation?

SHRI JAGAT PRAKASH NADDA: Sir, this question does not pertain to the main question itself but it is a very important question. I think this needs a very elaborate discussion. But, yes, Government of India is very sensitive about it.

MR. DEPUTY CHAIRMAN: Now, Shri Neeraj Dangi.

SHRI NEERAJ DANGI: Hon. Deputy Chairman, Sir, I would like to know from the hon. Minister: What is the Government doing to address the shortage of specialist doctors and trained medical staff across all the AIIMS hospitals and also why has the Government failed to procure new medical devices for AIIMS hospitals leading to long waiting periods for patients seeking tests and treatment?

SHRI JAGAT PRAKASH NADDA: This is a general question. I can't answer. Now, there are 22 All India Institute of Medical Sciences. Now, you are talking about which All India Institute of Medical Sciences where the medical equipment is not there? I would like to say one thing more and I would like to sensitize everybody about it.
I would like to sensitize everybody about it. When we talk about All India Institute of Medical Sciences, we are not opening a district hospital. It is a hospital of national importance and an Institute of Excellence. I would like to share that All India Institute of Medical Sciences in Delhi came into existence in 1960s. But, All India Institute of Medical Sciences became a reputed institution in 1980s. It took twenty years to establish faculty, a department and forming departments after departments. There were only 10 to 15 departments at that point of time. Slowly, in 80's, there were more than 30 departments and now there are more than seventy five plus departments and specializations. So, what is the purpose behind establishing All India Institute of Medical Sciences? The purpose is that if we have opened an All India Institute of Medical Sciences in Bhubaneswar, the patient should not come to Delhi, he should be taken care at Bhubaneswar, at Raipur, at Gorakhpur. So, we have to develop standards, and developing standards and faculties take time. Sir, we are not diluting the brand of All India Institute of Medical Sciences. I would like to share with everybody that we have interviews, we call for interviews. The process goes on. If we call twenty of them, we find none found fit, so we go for re-interview. But, we do not compromise and dilute the standard of All India Institute of Medical Sciences. I would like to say that. इसलिए थोड़ा स्लो प्रोसेस रहेगा, क्योंकि एक इंस्टिट्यूट को खड़े होने में 10-20 साल लगते हैं, फैकल्टीज़ बनने में समय लगता है। क्वालिटी के लोगों को लाना है, तो उसके लिए उनकी बैकग्राउंड होनी चाहिए, उनका अंडरस्टैंडिंग होनी चाहिए, उनकी ट्रेनिंग होनी चाहिए, उनकी सीनियर रेजीडेंसी कैसी हुई है, जूनियर रेजीडेंसी कैसी हुई है - all these things have to

be taken into consideration. So, we are not compromising on the standards of it. As far as equipments are concerned, कोई भी equipment नीड बेस्ड तरीके से रुक नहीं रहा है। I am personally monitoring it and seeing it. If you will talk about any particular All India Institute of Medical Sciences, I will give you the answer. But, yes, we are taking care. If there is a need for any equipment, it will be there and there will also be a person to take care of that. I would like to say that.

MR. DEPUTY CHAIRMAN: Q. No. 80

Fewer beds in hospitals

*80. **SHRIMATI SAGARIKA GHOSE:**
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there are less number of beds per lakh population in the hospitals of the country;

(b) the steps taken by Government to increase the number of beds in hospitals in the country;

(c) the number of hospital beds added since the COVID-19 pandemic;

(d) the number of beds per 1,000 population, State-wise; and

(e) the number of beds that would be added by 2029?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) As per IPHS norms, Primary Health Centre (PHC) with 6 indoor/ observation beds is to be established to cover 20,000 to 30,000 population, Community Health Centres (CHC) with 30 beds to cover population of 80,000-1,20,000, Sub-District Hospitals with 31-100 beds to cover population of 1,00,000 - 5,00,000 and District Hospital with 101-500 beds to cover population upto 30,00,000.Indian Public Health Standards (IPHS 2022) recommend provision of 1 bed

Contents Page

per 1000 population. Health Dynamics of India 2022-23 report, which is published based on the data reported by States/Union Territories (UTs), states that there are 8,18,661 beds at PHC, CHC, Sub District Hospital, District Hospital and Medical Colleges in India as on 31.03.2023. The State/Union Territories (UTs) wise details of beds available is provided as ***Annexure.*** Public Health and Hospitals are state subjects. However, the Government has provided substantial support for strengthening of Healthcare infrastructure in India. The details of the schemes is as under:

- **National Health Mission (NHM):** Government of India has provided administrative approvals of Rs 5,293.35 Cr in FY 2021-22, Rs 5,435.82 Cr in FY 2022-23 and Rs 6,263.07 Cr in FY 2023-24, to the States/Union Territories (UTs) for upgradation and construction of Infrastructure.

- **Pradhan MantriAyushman Bharat Health Infrastructure Mission (PM-ABHIM):** Under the Central Sponsored Scheme (CSS) components of the scheme, support for 100 and 50-bedded Critical Care Hospital Blocks (CCBs) at district hospitals or medical colleges for an amount of Rs.11614.71 Crore have been accorded to States/UTs for FY 2021-22 to 2024-25 for setting up of 395 CCBs. Under Central Sector component of PM-ABHIM, 150 bedded Critical Care Blocks are envisaged to be established in 12 AIIMS and Institute of National Importance (INIs).

- **ECRP-II:"India Covid-19 Emergency Response and Health Systems Preparedness Package-II" (ECRP-II)** provided support for an amount of Rs.23,123 Crore for the F.Y. 2021-22. Under ECRP-II to respond to the bed availability during Covid-19 pandemic, the following sanctions were given to theStates/UTs to improve bed availability in Public Sector Hospitals including Medical Colleges. The details are as under:

➢ Total 37,834 ICU beds inclusive of 9,873 Paediatric ICU Beds, 7,008 Paediatric High Dependency Unit (HDU) Beds, 20,953 Adult ICU Beds in Medical Colleges, District Hospitals and Sub-Divisional Hospitals.

➢ Additional 124,859 beds at the existing CHCs, PHCs and Sub Health Centres (6-20 bedded units); 19,337 Oxygen supported Paediatric beds; Field hospitals (50-100 bedded units) with 20,102 Beds.

➢ 26 Critical Care Blocks (CCBs) (50 bedded) in Hilly States in the Hilly and North Eastern State/UTs.

- **Pradhan MantriSwasthya Suraksha Yojana (PMSSY):** Under the Pradhan MantriSwasthya Suraksha Yojana (PMSSY), there is a provision for upgradation of existing Government Medical Colleges/Institutions (GMCIs) by way of setting up of Super Specialty Blocks (SSB)/Trauma Centres. So far, 75 such projects have been approved under the Scheme. Further, establishment of 22 new All India Institute of Medical Sciences (AIIMS) has been approved under the Scheme.
- Under Centrally Sponsored Scheme for 'Establishment of new Medical Colleges attached with existing district/referral hospitals', a total of 157 **Medical Colleges** have been approved in the country.
- Further, under AYUSH system of medicine, 62,670 beds are available in the country.

These measures has improved the overall Public Health infrastructure in the country, including the number of beds for accessible and affordable quality healthcare.

Annexure

NUMBER OF BEDS AT PHC, CHC, SDH, DH & MEDICAL COLLEGES IN INDIA (Rural + Urban)

S. No.	State/UT	(As on 31st March 2023)				
		PHC	CHC	SUB DISTRICT/ SUB DIVISIONAL HOSPITAL	DISTRICT HOSPITAL	MEDICAL COLLEGE
1	Andhra Pradesh	8712	6400	5400	2600	12583
2	Arunachal Pradesh	397	594	N App	1151	350
3	Assam	3166	6218	844	3677	9343
4	Bihar	5596	8039	2459	4575	7251
5	Chhattisgarh	5015	6726	629	3542	4458
6	Goa	183	210	253	600	1342
7	Gujarat	9422	11167	4492	3257	17899
8	Haryana	2183	3079	1581	3647	3660
9	Himachal Pradesh	1005	969	3665	1924	2632
10	Jharkhand	1229	3647	534	3215	2900
11	Karnataka	15112	6500	14530	6174	13712
12	Kerala	5727	6371	8347	15113	7175
13	Madhya Pradesh	8640	10590	9721	16650	5850
14	Maharashtra	18276	15004	7903	4108	16998

Contents Page

15	Manipur	420	365	10	551	1449
16	Meghalaya	1127	867	40	1960	594
17	Mizoram	655	240	70	903	500
18	Nagaland	706	325	N App	1017	N App
19	Odisha	1501	6290	1946	7288	9291
20	Punjab	1688	3711	2509	3931	3160
21	Rajasthan	13866	23820	2500	9474	17131
22	Sikkim	257	28	N App	400	N App
23	Tamil Nadu	10025	12582	21978	7695	29888
24	Telangana	4662	3320	5400	2270	5960
25	Tripura	918	630	900	1260	727
26	Uttarakhand	2111	1699	2035	1511	1850
27	Uttar Pradesh	13548	26157	N App	22812	14726
28	West Bengal	7640	11205	13110	7599	25086
29	Andaman & Nicobar Islands	230	210	N App	220	700
30	Chandigarh	23	120	100	527	3096
31	Dadra & Nagar Haveli and Daman & Diu	177	132	100	240	589
32	Delhi	12	N App	431	9789	12060
33	Jammu & Kashmir	3955	2769	N App	1862	5420
34	Ladakh	320	190	N App	370	N App
35	Lakshadweep	40	90	70	50	N App
36	Puducherry	185	120	N App	1853	2794
	All India/Total					
	Note: *N App - Not Applicable*					

SHRIMATI SAGARIKA GHOSE: Mr. Deputy Chairman, Sir, I would like to tell the hon. Minister, there have been reports that there exists a nexus between middlemen and hospitals run by the Central Government such as AIIMS, Delhi and Safdarjung

Hospital when it comes to hospital beds and patients are being charged Rs. 25,000 to Rs. 50,000 to book beds. Are these reports true and what steps are being taken by the Government to eradicate these hospital middlemen and brokers?

श्री प्रतापराव जाधव : महोदय, अगर ऐसी कोई भी शिकायत आती है, तो सरकार की तरफ से ऐसे लोगों के ऊपर निश्चित रूप से कार्रवाई की जाती है। माननीय सदस्या ने अभी बिस्तरों की संख्या के बारे में जो पूछा है, उसके संबंध में मैं आपके माध्यम से पूरे सभागृह को बताना चाहूँगा कि 2013 तक हमारे देश में बिस्तरों की संख्या सिर्फ 6,28,708 थी, जबकि 2014 से लेकर 2023 तक हमारे प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में बिस्तरों की संख्या बढ़ कर 8,18,661 हो गई है यानी इन 10 सालों में बिस्तरों की संख्या में 1,90,000 की वृद्धि हुई है। बिस्तरों की कहीं कमी नहीं है। अगर इस तरह का कोई इश्यू है और उसको हमारे सामने लाया जाएगा, तो हम निश्चित रूप से उसके ऊपर कार्रवाई करेंगे।

SHRIMATI SAGARIKA GHOSE: Will the hon. Minister kindly tell us what percentage of funding of the PM Ayushman Bharat scheme has been earmarked to boost Government hospital infrastructure in the financial year 2024-25 and how much funding has been provided to improve the infrastructure in the past five years?

SHRI JAGAT PRAKASH NADDA: Are you asking about PM-ABHIM or PM-JAY?

SHRIMATI SAGARIKA GHOSE: No, I am asking about the funding provided under PM Ayushman Bharat scheme for development of infrastructure of Government hospitals?

SHRI JAGAT PRAKASH NADDA: Sir, it is a separate question. It is not related to this because she has asked about the situation of beds and my colleague has given a very exhaustive answer to this. As far as infrastructure is concerned, it is like this that there are various components in health departments for improving infrastructure. For example, there is improvement of infrastructure under the project called as PM-ABHIM. Now, in PM-ABHIM, 64,000 crore rupees have been allocated for the period of four years, 2021 to 2025. And, in this, funds are being spent on various projects -- for Arogya Mandir, for PHCs, for CHCs, for district hospitals, for strengthening district hospitals. The same way, there is a program which is taken under the National Health Mission. Now, under the National Health Mission, programs are taken and infrastructure is also taken care of. So, there are various components for it and, in that, it is taken care of. आयुष्मान भारत की जो स्कीम है, वह सिर्फ हेल्थ के कवरेज की स्कीम है, जिसमें हम लोगों के स्वास्थ्य की चिंता करते हैं। Twelve crore thirty-six lakh families, to say, 55 crore people have been given health coverage of 5 lakh rupees per year. And, another scheme is Pradhan Mantri Jan Arogya Yojana. For that, every citizen of

any caste, religion, of any economic background, above the age of 70, till he breathes his last or she breathes her last, will get health coverage of 5 lakh rupees per year. But, I am sorry to say that Governments of West Bengal and Delhi are not utilizing this service. But, we are ready for it. The day good sense prevails, the Government of India will be there to help the people of West Bengal and Delhi.

श्री उपसभापति : माननीय श्री नरेश बंसल जी, आपका सवाल। ...(**व्यवधान**)... Nothing is going on record. ...*(Interruptions)*...

श्री नरेश बंसल : उपसभापति जी, मैं आपके माध्यम से माननीय स्वास्थ्य मंत्री जी से जानना चाहता हूं कि ऋषिकेश का जो एम्स है, वह उत्तराखंड और पश्चिमी उत्तर प्रदेश के बड़ी संख्या में मरीजों का इलाज करता है। वहां मरीजों की संख्या भी बहुत बढ़ रही है, जिसके कारण वहां पर एक-एक सप्ताह तक बेड न मिलने के कारण मरीज मैदान में या इमरजेंसी एरिया में रहते हैं। क्या सरकार ऋषिकेश एम्स के लिए मरीजों की संख्या के आधार पर बेड और डॉक्टर्स की संख्या को बढ़ाने की किसी योजना पर विचार कर रही है? यदि हां, तो उसका तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो क्यों?

श्री जगत प्रकाश नड्डा : सर, यह एक कंटीन्यूअस प्रोसेस है। माननीय सदस्य ने एम्स, ऋषिकेश के बारे में कहा। एम्स, ऋषिकेश को स्थापित हुए अभी लगभग 15 साल हुए हैं और उसने कोरोना काल में बहुत अच्छा काम किया। एम्स, ऋषिकेश ने सारे उत्तराखंड और आसपास के इलाकों में रहने वाले लोगों की जान बचाने में बहुत बड़ा योगदान दिया है। सर, हमारे यहां बेड का एक्सपैंशन और डॉक्टर्स का एक्सपैंशन एक कंटीन्यूअस प्रोसेस है और अगर उसमें आवश्यकता रहेगी, तो हम उसे जरूर करेंगे।

DR. FAUZIA KHAN: Sir, I would like to ask an important question dealing with oxygen-supported beds. In 2020, after the pandemic, the number of these beds was suddenly raised to a very large scale -- from 62,458 in April 2020, to 5,15,000 by February 2024. Sir, but with all the new equipments that were purchased at that time in emergency, I feel that no budget has been provided for maintenance and sustainability of this expanded infrastructure.

MR. DEPUTY CHAIRMAN: Please put your question.

DR. FAUZIA KHAN: This is still lying, in many places, unused. So, will there be a special budget for repair, maintenance, sustainability of hospital beds as well as ambulances, for which they don't have drivers, and that is why ambulances are standing in one place and not being used.

SHRI JAGAT PRAKASH NADDA: Mr. Deputy Chairman, Sir, through you, I would like to enlighten the hon. Member that पैंडेमिक के दौरान पीएम केयर के प्रोग्राम के तहत the funding was done. That was done by the Government of India. It was a one-time grant which was given. The maintenance part is with the State Government. But there are other schemes also where we take care of all these things. We have got in NHM, the Programme Implementation Plan. So, the States have to come forward with their plans and programmes where they need to restructure and strengthen their on-going programmes, and, accordingly, the Government of India takes care. But it is the State Governments which have to maintain and see it. We will be always there to help.

श्री उपसभापति : इस सवाल पर तीन ही सप्लीमेंटरी प्रश्न आए हैं। अंतिम और तीसरा सप्लीमेंटरी प्रश्न माननीय संजीव अरोड़ा जी का है।

SHRI SANJEEV ARORA: Sir, to increase the number of beds, we need medical professionals, paramedics and other supporting staff, which I understand is in shortage as of now. Especially, some AIIMS are also not working because of shortage of staff. What steps is the Government taking to fill in these gaps?

SHRI JAGAT PRAKASH NADDA: Sir, I do not have the exact figures, but I would like to share with the hon. Member that from 56,000 UG seats which were there earlier, now we have got more than 1,50,000 medical seats, subject to correction because I do not have the figures at this point of time. In the same way, some 300+ medical colleges have come into existence in the past 10 years under the dynamic leadership of Prime Minister, Shri Narendra Modi. एक बहुत बड़ी छलांग लगाई गई है। यह जो बहुत समय से रुका हुआ काम था, उसको आगे बढ़ाने का काम किया गया है। Earlier, there were six All India Institute of Medical Sciences. Now, we have got 22 All India Institute of Medical Sciences. इससे बड़ा लीप क्या हो सकता है? So, we are trying our level best. Figures are subject to correction, Arora*ji*, क्योंकि वह मेरे पास दूसरे questions में है, लेकिन अभी समय की कमी की वजह से उसको निकालना मुश्किल होगा, लेकिन approximately इतना ही, 100+ percentage of seats have been increased. हम डॉक्टर्स तो पैदा कर ही रहे हैं और कोशिश कर रहे हैं कि ज्यादा से ज्यादा डॉक्टर्स आएं।

MR. DEPUTY CHAIRMAN: Question No. 81.

Contents Page

Funds released to Regional Cancer Centres

*81. SHRI M. SHANMUGAM:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased
to state:

(a) the year-wise and Centre-wise details of funds released to Regional Cancer Centres under Health Minister's Cancer Patient Fund (HMCPF) and other schemes for the last three years;

(b)whether any public awareness campaign is launched for prevention and early treatment of cancer so that many patients can be cured timely, if so, the details thereof; and

(c) whether any steps have been taken for ensuring availability of cancer treatment medicines including procedures at reasonable price, affordable to common people, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA):(a) to (c) A Statement is laid on the Table of the House.

Statement

(a) The Ministry of Health and Family Welfare provides one-time financial assistance upto Rs.15 lakh for treatment of poor patients living below threshold poverty line and suffering from cancer through Health Minister's Cancer Patient Fund (HMCPF) which is a component of the Umbrella Scheme of RashtriyaArogyaNidhi (RAN). The financial assistance is provided for treatment of the patients at Regional Cancer Centres (RCCs) / Tertiary Care Cancer Centres (TCCC), State Cancer Institutes (SCI) and other Government hospitals/institutes having cancer treatment facilities.

The year-wise and Centre-wise details of funds released for the treatment of poor patients to Regional Cancer Centres under HMCPF component of the Umbrella Scheme of RAN are at ***Annexure- I.***

The Central Government also implements the Strengthening of Tertiary Cancer Care Centers Facilities Scheme under National Programme for Prevention and Control of Non-Communicable Diseases in order to enhance the facilities for cancer care at tertiary level. Under this scheme, 19 State Cancer Institutes (SCIs) and 20 Tertiary

Contents Page

Cancer Care Centers (TCCCs) have been approved. The status of funds released during the last three years is at ***Annexure- II.***

(b) Measures taken by Government to create awareness are as follows:

The Department of Health and Family Welfare, Government of India, provides technical and financial support to the States and Union Territories under the National Programme for Prevention and Control of Non Communicable Diseases (NP-NCD) as part of National Health Mission (NHM). The programme focusses on strengthening infrastructure, human resource development, early diagnosis, referral to an appropriate level of healthcare facility for treatment and management and health promotion and awareness generation for prevention, of Non-Communicable Diseases (NCDs) including three common cancer (breast cancer, cervical cancer and oral cancer).

A population-based initiative for screening, management and prevention of common NCDs including three common cancer (breast cancer, cervical cancer and oral cancer) has been rolled out as a part of comprehensive Primary Health Care in the country under NHM. Screening of these common NCDs is an integral part of service delivery. Further initiatives for increasing public awareness about NCDs including cancer and for promotion of healthy lifestyle include observation of National Cancer Awareness day, use of print, electronic and social media for continued community awareness. NP-NCD gives financial support under NHM for awareness generation activities for non-communicable diseases to be undertaken by the States/UTs as per their Programme Implementation Plans (PIPs).

Healthy eating is promoted through Eat Right India movement of Food Safety and Standards Authority of India (FSSAI). Fit India movement is implemented by Ministry of Youth Affairs and Sports, and various Yoga related activities are carried out by Ministry of AYUSH.

(c) National Pharmaceutical Pricing Authority (NPPA) fixes the ceiling price of the scheduled medicines specified in the first schedule of the Drugs (Price Control) Order, 2013. All manufacturers of scheduled medicines (branded or generic) have to sell their products within the ceiling price (plus applicable Goods and Services Tax) fixed by the NPPA. Further, as per the provisions of DPCO, 2013, the ceiling prices of scheduled medicines are revised annually on the basis of Wholesale Price Index (WPI). In case of non-scheduled formulations, a manufacturer is at the liberty to fix the maximum retail price of a non-scheduled formulation, branded or generic, launched by it. However, as per the provisions of the DPCO, 2013, the manufacturers

Contents Page

of non-scheduled formulations are not allowed to increase the maximum retail price of such formulations by more than 10% per annum.

NPPA has fixed the ceiling prices of 131 anti-cancer scheduled formulations included in Schedule I of DPCO, 2013 under National List of Essential Medicines (NLEM) 2015 and 2022, out of which ceiling prices of 120 formulations are fixed under NLEM 2022 (including newly added formulations like Bendamustine hydrochloride Injection 100mg, Lenalidomide Capsule 25mg and 5mg, etc.). This has resulted in the reduction of around 21.06% from the existing ceiling price under NLEM 2015, leading to annual savings of around Rs. 294.34 Crore to the patients.

NPPA has also fixed retail price of 28 Anti-Cancer formulations as on 28.11.2024 that are applicable to the applicant manufacturing and marketing company.

Further, NPPA vide order S.O. 1041 (E) dated 27th February, 2019 put a cap of 30% Trade Margin on 42 selected non-scheduled anti-cancer medicines under 'Trade Margin Rationalization' approach. By this approach, the Maximum Retail Price (MRP) of 526 brands of these medicines were reduced by up to 90%. This resulted in annual savings of around Rs. 984 Crore to the patients.

Also, Department of Revenue, Ministry of Finance has reduced the Customs Duty to Nil and GST rates from 12% to 5% for the three anti-cancer drugs namely, TrastuzumabDeruxtecan, Osimertinib, and Durvalumab vide Notification 30/2024 dated 23.07.2024 (Sr. No III (iv)) and Notification no. 05/2024 dated 08.10.2024 respectively. Accordingly, OM dated 28.10.2024 has been issued by NPPA directing companies to reduce MRP on account of reduction in GST rates and exemption from Custom Duties to pass on the benefit of reduced taxes and duties to consumers.

As per the Para 20 of DPCO, 2013, NPPA also monitors the MRPs of all the non-scheduled formulations including anti-cancer formulations so as to ensure that no manufacturer increases the MRP of a drug by more than 10% of the MRP during the preceding 12 months. Instances of overcharging are dealt with by NPPA under the relevant provisions of DPCO, 2013.

All price notifications for the formulations of which prices have been fixed by NPPA are available on NPPA web-site www.nppaindia.nic.in.

Further, treatment for cancer is also provided under Ayushman Bharat Pradhan Mantri Jan ArogyaYojana (AB PM-JAY). Under AB PM-JAY, cancer-related treatment is provided under three heads Oncology – Medical, Surgical and Radiation. The number of treatment packages and procedures for treatment of Cancer in the national Health Benefit Package (HBP) is as follows:

Sl. No.	Speciality	No. of packages	No. of procedures
1.	Medical Oncology	76	288
2.	Radiation Oncology	20	53
3.	Surgical Oncology	81	166
4.	Palliative Medicine	42	42

Affordable Medicines and Reliable Implants for Treatment (AMRIT), a novel initiative launched by the Ministry of Health & Family Welfare aims to provide affordable medicines for treatment of cancer, cardio vascular and other diseases.

Presently, there are 217 AMRIT Pharmacies spread across 29 States/Union Territories, selling more than 5200 drugs for cardiovascular, cancer, diabetes, stents, implants, surgical disposables, and other consumables, including 289 Oncology drugs at a significant discount of up to 50% on market rates.

As on 15th November 2024, total 559 Lakh patients have benefitted from AMRIT Pharmacies with a savings of Rs. 6,064 Crores thereby reducing their out of pocket expenditure.

Annexure- I

Sl. No.	Regional Cancer Centre	2021-22	2022-23	2023-24	2024-25*
1.	Chittaranjan National Cancer Institute, Kolkata, West Bengal	-	1	0.80	-
2.	Dr. B.R.A. Indian Rotary Cancer Institute, (AIIMS), New Delhi	178	90	144.04	32.43
3.	Post Graduate Institute of Medical Education & Research (PGIMER), Chandigarh	-	24.10	15	-
4.	Sher-I- Kashmir Institute of Medical Sciences, Soura, Srinagar	31	-	-	-
5.	Regional Cancer Centre, Thiruvananthapuram, Kerala	2	-	-	-
6.	MNJ Institute of Oncology, Hyderabad, Andhra Pradesh	-	-	9.65	-

7.	Tata Memorial Hospital, Mumbai, Maharashtra	101	-	-	-
8.	Acharya Tulsi Regional Cancer Trust & Research Institute (RCC), Bikaner, Rajasthan	3.75	-	-	-

*As on 28.11.2024 *(in Rs. Lakh)*

Annexure - II

Statement Showing Balance Amount Payable under TCCC Scheme of NP-NCD (erstwhile NPCDCS)										
										(Rs in Crore)
S No.	**State**	**Name of the Institute**	**SCI/ TCCC**	**Amount recommend-ded by Standing Committee**	**Central Share**	2021-22	2022-23	2023-24	2024-25	**Total amount released since** 2014-15
1	Assam	Guwahati Medical College & Hospital, Guwahati	SCI	119.9	107.91			15.5675		96.5
2	Andhra Pradesh	Kurnool Medical College, Kurnool	SCI	120	72					54
3	Bihar	Indira Gandhi Institute of Medical Sciences, Patna	SCI	120	72	35.9627				69.0227
4	Chhattisgarh	Chhattisgarh Institute of Medical Sciences, Bilaspur	SCI	115.2	69.12					51.8377
5	Delhi	LokNayak Hospital	TCCC	39.82	39.82		8.8448			38.7148
6	Goa	Goa Medical College,	TCCC	45	27					20.25

		Panaji								
7	Gujarat	Gujarat Cancer Research Institute, Ahmedabad	SCI	120	72		4.5			72
8	Himachal Pradesh	Indira Gandhi Medical College, Shimla	TCCC	45	40.5			25.63		40.5
9		Shri Lal Bahadur Shastri Medical College, Mandi	TCCC	45	40.5					29.6362
10	Haryana	Civil Hospital, Ambala Cantt	TCCC	45	27		6.75			27
11	Jammu & Kashmir	Sher-i-Kashmir Institute of Medical Sciences, Srinagar	SCI	120	108	27.00				74.25
12		Government Medical College, Jammu	SCI	104	93.6					70.2028
13	Jharkhand	Rajendra Institute of Medical Sciences, Ranchi	SCI	51	30.6					22.95
14	Karnataka	Kidwai Memorial Institute of Oncology (RCC), Bengaluru	SCI	120	72					67.5
15		Mandya Institute of	TCCC	45	27					17.257

		Medical Sciences, Mandya								
16	Kerala	Government Medical College, Kozhikode	TCCC	44.5	26.7			1.67		26.7
17		Regional Cancer Centre, Thiruvananthapuram	SCI	102.35	61.41		14.453			61.41
18	Mizoram	Civil Hospital, Aizawl	TCCC	44.27	39.843		15.203			39.843
19	Maharashtra	Rashtrasant Tukdoji Regional Cancer Hospital & Research Centre, Nagpur	TCCC	44.991	26.9946			6.8186		26.9946
20		Government Medical College, Aurangabad	SCI	96.7	58.02		14.505			58.02
21		Vivekanand Foundation & Research Centre, Latur	TCCC	45	27			6.7415		27
22	Madhya Pradesh	Netaji Subhas Chandra Bose Medical College, Jabalpur	SCI	120	72					54.001
23		G.R. Medical College,	TCCC	42	25.2					18.9

		Gwalior								
24	Nagaland	District Hospital, Kohima	TCCC	43.5	39.15		19.4			32.63
25	Odisha	Acharya Harihar Regional Cancer Centre, Cuttack	SCI	79.62	47.772		11.943			47.772
26	Punjab	Government Medical College, Amritsar	SCI	114.61	68.766				4.2965	55.8765
27		Civil Hospital, Fazilka	TCCC	44.71	26.826					20.119
28	Rajasthan	S P Medical College, Bikaner	TCCC	45	27		9.877			27
29		SMS Medical College, Jaipur	SCI	119.25	71.55	16.9819				61.7896
30		Jhalawar Medical College & Hospital, Jhalawar	TCCC	43.9	26.34					19.755
31	Tamil Nadu	Cancer Institute (RCC), Adyar, Chennai	SCI	120	72	4.62				72
32	Telangana	MNJ Institute of Oncology & RCC, Hyderabad	SCI	112.7	67.62	22.3515			16.9051	67.62
33	Tripura	Cancer Hospital (RCC), Agartala	SCI	81.5	73.35	18.35				73.35
34	Sikkim	Multispecial	TCCC	42.99	38.691	4.371				38.691

Contents Page

		ty Hospital at Sochygang (Sichey), near Gangtok, Sikkim								
35	Uttarakhand	Government Medical College, Haldwani	SCI	103.6565	93.29085					69.967
36	Uttar Pradesh	Sanjay Gandhi Postgraduate Institute of Medical Sciences, Lucknow	TCCC	45	27	7.245	3.5157	3.2343		25.425
37		Government Medical College, Burdwan	TCCC	39.54	23.724					22.24
38	West Bengal	Murshidabad Medical College & Hospital, Berhampore, Murshidabad	TCCC	32.15	19.29					10.9843
39		Sagore Dutta Memorial Medical College and Hospital, Kolkata	TCCC	45	27			6.75		27
	Total (TCCC/SCI)			2907.8575	1985.58745	136.8821	108.9915	66.4119	21.2016	1736.7092

श्री उपसभापति : माननीय श्री मिलिंद मुरली देवड़ा जी, क्वेश्चन पूछने वाले सदस्य नहीं हैं, इसलिए first supplementary question goes to you.

श्री मिलिंद मुरली देवड़ा : सर, क्वेश्चन से ज्यादा I have a suggestion to the hon. Minister, since the question is linked to cancer. Sir, sugar is the new tobacco, sugar is a silent killer, sugar is causing obesity, cancer, especially in young children. Many parents around the country are being forced to buy products with high sugar under the garb of it being healthy. There was a controversy recently with Bournvita and world over, Governments and authorities and the regulators are trying to take this problem head on. My very limited suggestion to the very knowledgable Minister would be that Singapore is one of the few countries which seems to have got this right. They have a very simple nutritional code on every product. They mark a product in large letters from A to D, A being the healthiest for the parent, D being the unhealthiest. My simple request would be if the Minister could kindly ask the FSSAI, which is the regulator in this area, to kindly look at global models to implement the same in India, so that we could prevent an obesity and cancer epidemic in young children. Thank you.

श्री उपसभापति : यह आपका सुझाव है। माननीय मंत्री जी, प्लीज़।

SHRI JAGAT PRAKASH NADDA: The hon. Member has given a suggestion. I have taken the suggestion.

1.00 P.M.

SHRI K.R.N. RAJESHKUMAR: Sir, the Proton Treatment for Cancer is now becoming a costly one. What measures are taken by the Union Government to facilitate Proton Treatment for cancer to common people?

श्री जगत प्रकाश नड्डा : सर, समय कम है। मैं सिर्फ यह बताना चाहता हूं कि कैंसर के ट्रीटमेंट के लिए आयुष्मान आरोग्य योजना के तहत ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Time is over, hon. Minister. Now, before lunch, a statement by Minister correcting answer to Question. Shri Sarbananda Sonowal.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

SHRI SARBANANDA SONOWAL(MINISTER OF PORTS, SHIPPING AND WATERWAYS): Sir, I lay a Statement (in English and Hindi) correcting the answer given to Supplementary Questions raised in respect of Starred Question No. 155 given in the Rajya Sabha on the 6th August, 2024 regarding 'Bridge construction over the river Brahmaputra National Waterways-2'.

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 2.00 p.m. today. *...(Interruptions)...*

The House then adjourned for lunch at one minute past one of the clock.

The House re-assembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILLS

MR. DEPUTY CHAIRMAN: Hon. Members, the Oilfields (Regulation and Development) Amendment Bill, 2024; Shri Hardeep Singh Puri to move a Motion for consideration of the Oilfields (Regulation and Development) Amendment Bill, 2024.

The Oilfields (Regulation and Development) Amendment Bill, 2024

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI): Sir, I move:

"That the Bill further to amend the Oilfields (Regulation and Development) Act, 1948, be taken into consideration."

Mr. Chairman, Sir, I would like to do some context-setting for the proposed Amendment Bill which is being placed for consideration before this august House today. As the world's fastest growing large economy, India is on its journey from a current GDP of four trillion dollars, hopefully, in the foreseeable future, to become a seven, eight or ten trillion dollars GDP, on to Viksit Bharat by 2047. This is a *sankalp*,

Contents Page

a resolve, espoused by the hon. Prime Minister. Sir, the entire nation, our people and the Government are steadfastly committed to ensuring the successful fulfilment of this resolve. For the growth of any economy, it becomes clear that energy is not only a vital component but is actually the lifeline of the economy. Invariably, when energy consumption levels are seen to be rising, it is a sure sign of growing economic activity and GDP growth. In fact, if you look around the world today and you see some of the large economies, particularly one which is a 20 trillion dollar economy and see what is happening inside there, you can get a reasonably good idea, looking at the levels of energy consumption.

Sir, for any democratically elected Government, especially ones which have a large population like ours, it becomes essential to ensure that the three challenges of availability, affordability and sustainability are met. I can say before this House with a reasonable degree of satisfaction that in the last ten years, -- though even earlier, but certainly in the last ten years -- all three have been ensured, more so with a greater degree of success. And, in the midst of global uncertainty and volatility, when there was an economic lockdown in the world, the price of a barrel of crude had come down to about 19 dollars and 56 cents. And yet, when economic activity resumed, the 19 dollars shot up to over a 128 dollars. In India, for the last three years, if we use that as a reference period, I can say with confidence that we are perhaps the only country in the world where prices of energy -- I talk about at the retail point of petrol and diesel -- have actually come down, where in the neighbourhood they have not only shot up but there are very serious issues of non-availability. Sir, we currently produce about 30 million metric tonnes of crude oil and 36.5 billion cubic metres of natural gas annually. As against this production, we consume 235 million metric tonnes of petroleum products and 68 billion cubic metres of natural gas. There is clearly a very large gap between what we produce and what we consume. On this, we could have an entire day's discussion, but I will stick to some of the more evident features.

Sir, when I had the privilege of joining this Ministry three years ago, our daily consumption of crude in terms of millions of barrels was 5 million barrels a day. In three years, this has gone up to 5.4 million barrels a day and I can say with a reasonable degree of confidence that in another year or so, this 5.4 million barrels, if our growth rates remain in the vicinity of 6.5 per cent or so, will go up to 6 million barrels and so on and so forth. It is vital, therefore, for us to increase exploration and production of oil and gas, both onshore and offshore, and, for achieving this, it is necessary for us to address policies and laws which inhibit our efforts. We have taken a number of steps in this direction. But, before I enumerate some of them, I would

Contents Page

like to submit to this august House that exploration and production, by its very definition, requires heavy investment and involves invariably a long gestation period. In other words, if one lets the eye off the ball now, the results will be seen five or ten years from now. If I could be a little more explicit, between 2006 and 2014, virtually nothing was done on the exploration and production front. Therefore, we had to bear the brunt because the gestation fallout of non-action between 2006 and 2014 had to be borne by this Government. Why? It is because there were some obvious things. There were some projects which were gold-plated. There were some projects where there were a large number of other things, and when you audited those projects, people got scared. Invariably, digging a well offshore requires something in the vicinity of US$ 100 million and, therefore, you have to persevere. Some of the biggest finds in the world, in terms of energy, have been after big companies, the oil majors, who have, probably, dug 16 wells and had no results and, in the 17th well, suddenly they have. So, it requires investment and long gestation periods. In 2016, in order to avoid the mistakes of the past — I am not blaming anyone — we went from production-sharing regimes to revenue-sharing regimes, which are much simpler to implement. If you do a production-sharing regime, somebody may turn around and say, 'Well! I didn't spend the US$ 100 which you thought I spent, I spent actually US$ 500.' Let us leave it at that; if you strike oil, let us share the revenue on that." Then, the Hydrocarbon Exploration and Licencing Policy (HELP) was introduced by us in 2016, under which 2.5 lakh square kilometres or 144 blocks have been awarded. Of these, 131 blocks are under active exploration. Cumulatively, these entailed an investment of US$ 3.37 billion.

Then, I come to the Open Acreage Licencing Program (OALP) from Round I to VIII, where discoveries have been made. For a long period, our exploration and production efforts were undermined by the fact that out of the total sedimentary basin of 3.5 million square kilometres, one million square kilometres was regarded as a No-go area. No-go area means, for some reason or the other, due to concerns of the Navy, Coast Guard, DRDO, you couldn't explore there. I am very happy to inform the House, through you, that in the OALP IX Round, that is the Open Acreage Licencing Program in Round IX, 38 per cent of bids received have been in this one million square kilometre of No-go area. It is my expectation that after this House passes the Bill and is enacted, the OALP Round X, which will be held, will benefit from the changes that we are seeking to bring through this Amendment. We have also made almost all the geological data available on the National Data Repository, which will start functioning, I am told, by March or April next year. These measures by the Government have

borne fruit in increasing focus towards exploration, production and in attracting large-scale investment.

Sir, whilst we are making these changes in the oil and gas sector and reforms to make these fit for purpose with the current needs and market conditions, we carried out large-scale stakeholder consultations. By stakeholder consultations, I mean we consulted not only the oil majors in the world but other stakeholders also. There are only about five oil majors in the world - Exxon, BP, Chevron, Total, ENI, etc. We consulted them on why they had ceased looking at India as an investment destination. And invariably, almost all of them, including the other stakeholders, told us that our legal framework required not just tweaking, but in some cases, major changes. So, we carried out a detailed assessment of the present legal framework, and based on in-house brainstorming and stakeholder discussion, we felt there was a need to align the existing framework with the requirements of the current situation in the world. And in this regard, I want to point out that the original legislation, which we had, was a comprehensive legislation going back to the year of the Lord, 1948. This covered not only petroleum and gas sector, but also sectors like mining, minerals, metals and the entire range. But I will come to that in a minute. So, the feeling was that we needed to tweak the existing framework with the requirements of contemporary times, including the emergence of new fuels like shale gas, shale oil, coal bed methane, natural gas, gas hydrates, the emergence of new technologies like carbon capture utilisation and sequestration, green hydrogen and new frameworks such as sharing of resources and infrastructure between different operators to improve the viability of oil blocks. And, new concepts, like unitisation, will ensure that even when the natural resources flow between different contiguous blocks, disputes between operators can be resolved amicably. The provisions of the amended Act will ensure that the operators will have a stable tenure in terms of tenure and terms of conditions for the lease. Alternate Dispute Resolution Mechanisms envisaged in the law will ensure that disputes can be resolved in a timely, fair and cost-effective manner.

This Bill seeks to eliminate punishments in the form of imprisonment and provide for enhanced penalties to ensure compliance. The Bill also seeks to provide for an expeditious mechanism for levy of penalties as well as for handling of appeals arising therefrom. All above provisions, that I have mentioned, intend to substantially improve the Ease of Doing Business and make India an attractive destination for enhanced production of oil and gas to monetize our vast reserves.

Sir, I briefly hinted a minute ago that the parent Act, the Mines and Minerals (Regulation and Development) Act, that we are seeking to amend through this Bill,

Contents Page

was enacted as far back as 1948. This was rechristened the Oilfields (Regulation and Development) Act, 1948, when a separate law for the mines and minerals sector was enacted by Parliament in 1957. This 1948 Act continued to carry the weight of the legacy of terminologies used in the mining industry resulting in difficulties in implementation and delay in carrying on petroleum operations.

It was also felt that we needed a more attractive and collaborative approach between the Government and the contractors and move away from regulatory control which focused excessively on collecting royalties. Towards this end, we had multiple interactions and sought inputs from different stakeholders operating in the oil and gas sector, both in India and in foreign jurisdictions. We also looked at a few international frameworks in other countries from where we could glean best practices for suitable adoption in this effort to update our legislation and aligning it with our future needs.

This Amendment Bill before this August House for consideration will, therefore, not only give a fillip for further investments in the oil and gas sector but also promote the Ease of Doing Business. In this effort, we are guided by the well-accepted principles and the need for ensuring stability, predictability and continuity in our policies and laws. Vide this Amendment Bill, we not only intend to do away with the needless mention and regulation of mining activities, which is now dealt with by a separate law, as it already has a sector-specific law, that is, the Mines and Minerals Act of 1957, but also to provide a simple, transparent and stable regime for petroleum leases and petroleum production activities. We are overhauling the prevalent multiple licences and lease document paradigm in favour of a single document framework specifying different contours of petroleum mining activities. In order to remove uncertainty, we propose to substitute an acrimonious mode of dispute resolution with a fast and predictable adjudication mechanism and arbitration for leases and authorisations granted by the Government. Further, Sir, to provide a helping hand to small producers, we intend to share infrastructure and other mechanisms providing stability to the ecosystem.

Sir, I might add here that our experience has shown that unless there is a drastic simplification in the approach to this resource and unless we are able to do away with multiple crossroads resulting in litigation into misinterpretation or different kinds of interpretation, the entire sector gets bogged down as indeed it did for a 10-year period because of a variety of reasons. As I said, individuals may not be able to blame but if you have policies or laws which are capable of being differently interpreted, those who wish to manipulate the system or misuse some of the provisions will happily do so. Therefore, it is intended to provide a clean break from that, that we are bringing in this amendment and this new Bill. We are on course to

reduce our committed greenhouse gas emissions and to become Net Zero by 2070, as the hon. Prime Minister had resolved.

The Amendments have also been proposed keeping that commitment in mind. Efforts towards promotion of new and green technologies like green hydrogen, carbon capture and utilisation will facilitate the development of comprehensive energy projects, which is the need of the hour. After these Amendments to the Oilfields (Regulation and Development) Act, 1948 come into force, we are confident of enhanced participation by oil and gas entities in future bid rounds. And, even in anticipation of this legislation, in our outreach to them, we have said, 'come and join us. If you have the technical competence and expertise, join us in offshore deep sea seismic surveys. You don't need to make a commitment. We will compensate you for your services and if we strike oil or gas, you will have the right of first refusal.' But, now, we need legislation to ensure that what the Government has done so far, and, what we need to do in future, meets the energy requirements of this important sector, which, I believe, contributes some 19-20 per cent to Government revenues. With this objective, we are bringing this Bill in.

With these words, I would conclude and urge the hon. Members of this august House to support and pass this Bill.

The question was proposed.

MR. DEPUTY CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. Shri Shaktisinh Gohil. You have 14 minutes.

श्री शक्तिसिंह गोहिल (गुजरात) : उपसभापति महोदय, मंत्री जी ने, जैसे डिमांड फॉर ग्रांट पर, बजट पर प्रवचन देते हुए कहा जाता है, वैसे पूरे क्षेत्र की बातें कही हैं और एक scope widen किया है। मैं The Oilfields (Regulation and Development) Amendment Bill, 2024 के ऊपर अपने विचार रखने के लिए खड़ा हुआ हूँ। इस बिल का एक इतिहास भी मंत्री जी ने बताया कि originally 'oilfields, minerals and mines' सभी एक साथ regulate होते थे। धीरे-धीरे उसमें बदलाव होते-होते आज यह 'oilfields' रह गया है। उसमें भी जब अमेंडमेंट की बात है, उसके ऊपर मैं अपने विचार साझा करता हूँ। जैसा कि मंत्री जी कह रहे थे, बिल्कुल सही बात है कि आज हमें oilfield में आत्मनिर्भर होने की जरूरत है। हम जितना locally possibility explore करके production ज्यादा लेंगे, हमारे लिए अच्छा है, पर आज दुख की बात यह है कि हमें जो जरूरत है, उसमें हमें बहुत ही कम domestic production मिलता है। मंत्री जी ने कहा कि जैसे पहले कुछ होता नहीं था, अब स्वर्णिम काल में कुछ हो गया। मैं याद दिलाना चाहता हूँ कि मुम्बई हाई, नीलम और हीरा क्षेत्र - जो आपका प्रोडक्शन टोटल प्राकृतिक गैस निगम लिमिटेड

(ओएनजीसी) का है, उसमें से सिर्फ इन तीन जगहों का प्रोडक्शन 59 परसेंट है। मैं इन तीन ही जगहों की बात करता हूँ। ये तीनों 1976 और 1984 के बीच बने थे, जिनको आज भी आप कंपीट नहीं कर सकते हैं, यह एक वास्तविकता है। तो पहले कुछ नहीं होता था, अब सब कुछ होता है - वह जो बात हुई, इसका यह जवाब है कि सिर्फ इन तीन जगहों से जो 59 परसेंट डोमेस्टिक प्रोडक्शन मिलता है, वे तीनों 1976 और 1984 के बीच बने हुए हैं, आपके कार्यकाल में नहीं बने हैं। महोदय, मैं मंत्री जी को सुन रहा था। मुझे लग रहा था कि मंत्री जी बताएंगे कि आज के कानून में क्या कमियां हैं, जिन्हें हम दूर कर रहे हैं, ताकि डोमेस्टिक प्रोडक्शन बढ़ जाए। प्रवचन में कहीं वह बात नहीं आई कि what are the provisions in this Bill which will invite more participation from around the world कि चलो, हम हिंदुस्तान में चलें, वहाँ कोई नया कानून बना है और यहाँ पॉसिबिलिटी को एक्सप्लोर करें। उसके बजाय कुछ और हो रहा है। इसमें section-wise क्या difficulties आ रही हैं, उन्हें मैं बताने की कोशिश करूंगा।

मैं सबसे पहले तो यह गुजारिश करूँगा कि आप यह जो नया अमेंडमेंट है, इसको कृपया उन पर मत लागू कीजिएगा, जो आपके existing contractors, licensees, leaseholders हैं, क्योंकि जब वह कानून था, तब उनके साथ जो हुआ है, उनको वहीं छोड़ देना चाहिए। आपके अमेंडमेंट एक्ट का जो प्रपोज्ड सेक्शन 3(c) है, मैं उसके ऊपर बात करना चाहता हूँ। Proposed section 3(c) of the Amendment Act *inter alia* excludes helium from the definition of mineral oils and the same should be, this is my submission, included to enable oil and gas production, to explore and extract helium from oil and gas shale blocks.

इसका जो दूसरा सेक्शन है, Section 5(2)(e&f), इसमें आप क्या कर रहे हैं? अगर आप इस सेक्शन को अमेंड नहीं करते, तो उससे क्या होगा? This section will provide very wide discretionary rule-making powers to the Central Government with respect to petroleum lease. The Government should continue with the existing arbitration provision as per model production sharing contracts, else the international oil and gas companies may see this as a risk where the Government has disproportionate power to control or interfere with the contractual disputes. सर, आज क्या स्थिति है - एक contract हुआ है, कोई oil and gas company explore कर रही है and some dispute arises. आज यह प्रोविजन है कि आप आर्बिट्रेटर को रखो और जो आर्बिट्रेटर है, वह तय करेगा। सरकार क्या करना चाहती है - आर्बिट्रेटर का नहीं, यह हमारा अधिकार है। इससे क्या impact होगा? कोई भी आपके यहाँ — क्योंकि यह तो एक ऐसा फैक्टर है कि यह गैम्बलिंग जैसा है। आप कहीं कुआँ बना रहे हैं, उसमें दाम लगा रहे हैं। अगर आपकी तकदीर अच्छी है और वहाँ अच्छा oil and gas मिल गया, तो आप मालामाल हो गए, लेकिन आपने पैसा डाला और आपको वहाँ कुछ नहीं मिला, उसमें ऐसा भी होता है, परन्तु यह क्षेत्र ऐसा भी है।

सर, जो भी पब्लिक सेक्टर में है, यह सरकार उसको खत्म कर रही है, यह कहते हुए कि हमारा काम व्यापार करना नहीं है। परन्तु safe corruption के लिए, गवर्नमेंट के लिए सबसे बड़ा, I will demonstrate कि इसमें किस तरह से करप्शन का मामला चलता है। I will demonstrate. इसमें आप हाथ डालते हैं। Why don't you make a law? Why don't you invite players who are in this field? यह तो दरिया के बीच में कुआँ करना है, जो करना है, करो, प्लैटफॉर्म उठा

लिया, फिर मैं कौन, तू कौन। इसके लिए इस कानून में जो बदलाव की जरूरत थी, अगर मंत्री जी वह लेकर आते, तो उसे समर्थन करते हुए मुझे खुशी होती। इसलिए मेरी यह माँग है कि आर्बिट्रेटर का जो प्रोविजन है, काइंडली उसे एज इट इज़ रखिए।

Clause 6 of the Amendment Bill provides power to make rules in respect of mineral oils development. Sub-clause (*iv*)(*ga*) of Clause 6(*C*)says,"the collection, aggregation, dissemination, use or sharing of the data and samples related to mineral oils with the Central Government or any other party nominated by the Central Government.." क्यों? अगर कोई प्लेयर इस कॉम्पिटेटिव मार्केट में अपना पैसा लगा करके काम कर रहा है, तो क्या उसके लिए आप यह डिसाइड करेंगे कि उसे किसके साथ डेटा शेयर करना है? हम तो चाहते हैं कि हमारी जमीन में हमारा अधिकार का मिनरल्स हमारे लोगों के लिए - आप इस तरह से संशोधित करें और उसको लाएँ। पुरानी गवर्नमेंट का जो शेयरिंग फॉर्मूला है, उससे मैं एग्री करता हूँ। आप उसके साथ इस तरह से करिए कि ऑयल और गैस मेरी भूमि से मिलता है, इसलिए मेरा इतना शेयर होगा, यह ठीक है। अगर आप इसको इसी तरह से रखेंगे, there should be an exception that oil and gas companies will not be required to part with commercially sensitive data acquired by them as part of ongoing petroleum operations for a period of ten years from the date such data was first acquired by them.10 साल के लिए उनके पास रहने दीजिए। अगर ऐसा होगा, तो वह रिस्क लेकर आगे काम करेगा। I have a problem with Clause 6(*C*)(*iv*)(*ga*) which I have just explained. Clauses 9A and 9B of the Amendment Bill provide for designating an adjudicating authority for conducting inquiry and imposing penalty under the provisions of the law. Clause 9A provides that no officer below the rank of Joint Secretary to the Government of India shall be designated as an adjudicating authority. फिर अपील ट्रिब्यूनल में जाएगा। आप इससे क्या करना चाहते हैं? क्या हमारा ज्वाइंट सेक्रेटरी dispute को redress करेगा? If there is any dispute between the Government and the person who is exploring? इसलिए अभी जो जरूरी है, उसके हिसाब से कानून बना है कि इंडिपेंडेंट कोई न कोई आर्बिट्रेटर दोनों के बीच में बैठकर काम करेगा। आप इसको क्यों खत्म करना चाहते हैं? यह मेरी समझ से बाहर है। मंत्री जी ने अपनी बातों में बार-बार यह कहा कि हमारी चिंता है कि ज्यादा ऑयल एंड गैस मिले। मेरे पास कंट्रोलर एंड ऑडिटर जनरल का 2021 का यह रिपोर्ट है। आज सत्ता में बैठी हुई पार्टी जब अपोजिशन में थी, तब तो यह कहती थी कि कैग में आ गया, माने भगवान ने कह दिया। सीएजी की रिपोर्ट है, माने यह हो ही गया। अब यह सीएजी कहता है - जो आपके पास existing well है, जहां से आपको ऑयल मिल गया है, यह आपकी खुशकिस्मती है कि आप वहां से ऑयल और गैस निकाल रहे हैं, उन कुओं की हेल्थ अच्छी रहनी चाहिए। उसके लिए एक्सपर्ट्स कहते हैं कि आपको इसमें water inject करना होता है with certain chemicals. जिससे कुएँ की हेल्थ अच्छी रहेगी और आपको वर्षों-वर्षों तक ऑयल और गैस मिलता रहेगा। वर्ष 2015 से मार्च, 2019 तक, यानी आपके कार्यकाल में सीएजी लिखते हैं कि मुंबई हाई में केवल 54.43 प्रतिशत, हीरे में 78.8 प्रतिशत, नीलम में केवल 42 प्रतिशत, जो उनकी एक्सपर्ट कमिटी ने तय किया है कि जो वाटर इंजेक्ट करना है, जो केमिकल इंजेक्ट करना है, वह अगर आप 42

परसेंट या 52 परसेंट करोगे तो उसका नुकसान क्या हुआ, सीएजी ने इसमें इसको भी लिखा है। इसमें लिखा है कि ओएनजीसी के लिए इस गलती की वजह से एक ही क्वार्टर के अंदर 7,802.50 करोड़ का नुकसान हुआ। सर, गवर्नमेंट को टैक्स का 3,474.29 करोड़ का नुकसान हुआ। If you are so concerned, अगर आप डोमेस्टिक के लिए बहुत चिंतित हो, तो आपको सबसे पहले यह चिंता करनी चाहिए।

माननीय उपसभापति महोदय, मैं आपके जरिए मंत्री जी से यह भी कहना चाहता हूं कि मैंने ऐसे ही नहीं कहा कि यह safe corruption का जरिया है, बल्कि मेरे पास एग्जांपल है और वह भी सीएजी की रिपोर्ट है। सर, गुजरात स्टेट पेट्रोलियम कॉरपोरेशन (जीएसपीसी) को ओएनजीसी ने जो ब्लॉक्स दिए, मैं उन्हीं की बात करता हूं, जो आज सेंट्रल गवर्नमेंट के पास हैं। सर, इस रिपोर्ट में लिखा है कि गुजरात गवर्नमेंट ने केजी बेसिन में 63 ब्लॉक्स लिए, 19,000 करोड़ रुपये डाले और वेल वहां बनाया, जहां एक्सपर्ट ने नहीं कहा, पर वहां rig वालों को convenient था कि deep sea में नहीं, मैं इधर कर लूं, इधर करंट ज्यादा है और वहां नहीं है। सर, उसी वक्त के चीफ मिनिस्टर ने कहा था -- मैं उस दिन being a Gujarati बहुत खुश था। भले ही किसी पार्टी की सरकार हो, कोई बात नहीं, मेरे गुजरात के लिए अच्छी बात हुई। उस वक्त चीफ मिनिस्टर ने अनाउंस किया कि भाइयो और बहनो, मुझे केजी बेसिन में 20 टीसीएफ ऑयल और गैस मिल गया है। ...(**समय की घंटी**)... सर, अभी मेरा एक मिनट का टाइम बचा है।

श्री उपसभापति : आपका टाइम खत्म हो गया है।

श्री शक्तिसिंह गोहिल : सर, मैं केवल एक प्वाइंट पूरा कर लूँ। तब उन्होंने कहा था कि अब मेरा गुजराती कॉक खोलेगा तो उससे पानी नहीं, पेट्रोल और डीजल आएगा और मेरा कोई गुजराती अब कैन में पानी लेकर नहीं जाएगा, दूध लेकर नहीं जाएगा, बल्कि पेट्रोल लेकर निकलेगा। तब कुछ ही दिनों बाद, DG (Hydrocarbon), who is an authority, उनकी एक प्रेस रिलीज आई, जिसमें उसने कहा कि वहां पर एक बूंद भी कमर्शियली वायबल ऑयल और गैस नहीं मिली है। सर, मेरा दावा है कि यह पॉलिटिकल नहीं है, बल्कि मेरे हाथ में सीएजी की रिपोर्ट है, जिसमें वे कहते हैं कि आपने वहां पर GSPC का 19,000 करोड़ रुपये गलत तरीके से पानी में डाल दिया, दरिया में डाल दिया। ...(**समय की घंटी**)... बाहर जाकर भी विदेशों में ड्रिल किया और 3,000 करोड़ रुपये यूएस डॉलर में खर्च कर उसे जीरो करके आ गए। आप क्या बात करते हो! क्या पॉलिटिकल! थैंक यू।

श्री उपसभापति : माननीय श्री चुन्नीलाल गरासिया जी, आपके 10 मिनट हैं।

श्री चुन्नीलाल गरासिया (राजस्थान) **:** माननीय उपसभापति जी, मैं आपके माध्यम से आज तेल क्षेत्र विधेयक के संबंध में हो रही इस परिचर्चा में कुछ अपने विचार सदन में रखूंगा। हमारे देश के प्रधान मंत्री, आदरणीय नरेन्द्र भाई मोदी जी ने देश के तेल क्षेत्र में क्वांटिटी और क्वालिटी में जो प्रगति की है, उसको बिंदुवार बताते हुए यह निवेदन करना चाहूंगा कि वास्तव में देश में आवश्यकता और पूर्ति का जो एक बहुत बड़ा गैप था, जो बहुत बड़ा अंतर था, उसको पाटने की

भरसक कोशिश की गई है। हमारे देश के नागरिकों को, चाहे गैस के क्षेत्र में हो, चाहे पेट्रोलियम के क्षेत्र में हो - आयात में किस तरह से हम कमी लाते हुए देश में ही देश के प्रोडक्ट को कैसे सरप्लस करें, जिससे कि हम विदेशी मुद्रा का बचाव कर सकें और आपूर्ति भी ठीक ढंग से कर सकें। पहले मांग और खपत में काफी अंतर था, उसको कैसे पूरा कर सकें, उसे भी आज मैं इस परिचर्चा में लाना चाहूंगा।

आने वाले समय में भारत की तेज़ी से बढ़ती आर्थिक समृद्धि के कारण ऊर्जा की जो मांग बढ़ रही है और आने वाले समय में यह मांग दोगुनी हो कर लगभग 1,123 मिलियन टन तेल समतुल्य हो जाएगी। भारत में स्वतंत्रता के बाद मात्र 0.26 एमएमटी से बढ़कर लगभग 30 एमएमटी हो गया है और यदि हम प्रतिशत के हिसाब से इसकी तुलना करें तो यह 10 हज़ार प्रतिशत से भी अधिक की वृद्धि प्रदर्शित करता है। भारत लगभग 37 BCM प्राकृतिक गैस का उत्पादन भी करता है। भारत में पेट्रोलियम उत्पादों की खपत लगभग 230 एमएमटी प्रतिवर्ष होती है, जिसके और बढ़ने के अनुमान हैं।

कच्चा तेल और प्राकृतिक गैस की मांग और घरेलू उत्पाद के बीच का अंतर आयात के माध्यम से पूरा किया जाता था। वर्तमान में भारत की आयात निर्भरता 85 परसेंट से अधिक है। इस प्रयोजन के लिए सरकार ने कच्चे तेल और प्राकृतिक गैस के उत्पादन को बढ़ाने तथा ईंधन की खरीद को स्थिरता लक्ष्य के अनुरूप बनाने के लिए ईंधन के स्रोतों में विविधता लाने के लिए कदम उठाए हैं।

सरकार ने जैव ईंधन के माध्यम से ऊर्जा की उपलब्धता बढ़ाने की ओर कदम उठाए हैं, जिसमें इस दिशा में एथेनॉल की खरीद - जो 2014 में मात्र 38 करोड़ लीटर थी, वह अब बढ़कर 2024 में 720 करोड़ लीटर हो गई है। इससे हमको जो लाभ हुआ है, उसमें लगभग 1 लाख करोड़ रुपये की विदेशी मुद्रा को बचाया है और साथ ही साथ 180 लाख मीट्रिक टन कच्चे तेल के आयात का प्रतिस्थापन भी हुआ है। यानी हमको मुद्रा में भी फायदा हुआ है और आयात में भी हमने क्वांटिटी कम की है। आपूर्ति के ऊपर प्रभाव नहीं पड़ा है, जिस ढंग से देश में आवश्यकता है, उसको पूरा करते हुए हमने विदेशी मुद्रा भी बचाई है और आयात भी कम किया है। यह बहुत बड़ी उपलब्धि हमारी सरकार की रही है और देश का नेतृत्व करने वाले प्रधान मंत्री मोदी जी की रही है। यह हमारा एक बहुत बड़ा उपलब्धि का कारण बनता है।

गैस के क्षेत्र में बायोगैस का एक नया आयाम दिया है और बायोगैस में लगभग प्रतिवर्ष 15 एमएमटी की वृद्धि होने की संभावना लगाई है कि इससे गैस के परिवहन में कमी आएगी और स्थानीय स्तर पर उपभोक्ताओं को गैस मिल पाएगी। यह भी इस सेक्टर में अपने आप में एक नई उपलब्धि हुई है। सरकार की ज़िम्मेदारी के साथ-साथ गैस की खोज और राज्य में ऊर्जा सुरक्षा में सुधार हो, देश की ऊर्जा आवश्यकता को पूरा करने के लिए दूसरे देशों पर भारत की निर्भरता कम हो, इसके लिए ऊर्जा आत्मनिर्भरता को हासिल किया गया है। मान्यवर, तेलक्षेत्र विनियम विकास विधेयक, जो आज यहां सदन में मंत्री जी के माध्यम से लाया गया है, उसमें कई सुधार की भी आवश्यकता है। सर, सुधार से मतलब यह है कि हमारे रूरल क्षेत्र में, ग्रामीण क्षेत्र में, तेल और गैस में किस ढंग से छोटी-छोटी प्रशासनिक व्यवस्थाओं के आधार पर हम गरीब और मध्यम क्लास के लोगों तक, जो अभी शहरी और ग्रामीण के बीच में अंतर है, उसको कैसे पाट सकते हैं, मैं उसके बारे में हमारे केन्द्रीय मंत्री जी से विशेष रूप से आग्रह कर रहा हूं। गैस के क्षेत्र में हमारा एक

डिस्ट्रिब्यूटर होता है। उन डिस्ट्रिब्यूटरों को समय-समय क्या-क्या परेशानियां आती हैं, उसके बारे में मंत्रालय अपना सैल बनाता है और समय-समय पर इनके साथ चर्चा करके इनकी समस्याओं को सुनता है। गैस एक ऐसा प्रोडक्ट है, जिसको डिस्ट्रिब्यूटर घर पर पहुंचाता है। जब वह उसको घर पर पहुंचाता है, तो उसमें समस्या आती है। हम मंत्रालय के माध्यम से कैसे उसको सहयोग कर सकते हैं, उसको मुझे व्यावहारिक रूप से भी फील्ड में देखने को मिला है और उससे ग्राहक और डिस्ट्रिब्यूटर के बीच में ट्रांसपोर्टेशन और दूरी को लेकर जो परेशानियां आती हैं, उसको हम कैसे पाट सकते हैं, उस पर भी मंत्रालय चिंता करेगा। ...(**व्यवधान**)...

श्री उपसभापति : गरासिया जी, नियम के अनुसार आपको इस विधेयक पर ही बोलना है।

श्री चुन्नीलाल गरासिया : सर, मेरा निवेदन यह था कि मेरे कुछ अपने भाव से ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, प्लीज़, सीट पर बैठकर न बोलें।

श्री चुन्नीलाल गरासिया : उपसभापति जी, मैं यह निवेदन करना चाहूंगा कि वास्तव में विनिमयन विधेयक के माध्यम से कई वैकल्पिक विवादों के समाधान के लिए आज मंत्री जी ने सदन में हमारे सामने विधेयक के रूप में इसको रखा है, तो मैं आपके माध्यम से और देश के प्रधान मंत्री मोदी जी के माध्यम से जो एक ऐतिहासिक परिवर्तन इस सैक्टर में आया है, उसमें हम कैसे आगे बढ़ें, उसके बारे में मंत्री जी से निवेदन करूंगा। मंत्री जी ने विधेयक में जो विषय रखे हैं, वे बहुत अच्छे रखे हैं, यही मेरा कहना है। जय भारत! धन्यवाद।

श्री उपसभापति : सुश्री दोला सेन। आपके पास छह मिनट का समय है, please.

MS. DOLA SEN (West Bengal): Thank you Mr. Deputy Chairman, Sir, and thanks to my party, All India Trinamool Congress, for giving me a chance to speak on this Bill. I hope I and all other hon. Members will be allowed to speak, and carry out our duty in scrutinizing this Bill. In the 17th Lok Sabha, a total of 221 Bills were passed, of which one-third were passed with less than a 60-minute discussion! In the 15th Lok Sabha, seven out of 10 Bills were sent to Committees for scrutiny! In the 17th Lok Sabha, only two out of 10 Bills were sent for scrutiny! The 18th Lok Sabha is an opportunity for the Union Government to start afresh. Let us not allow it to be a repeat of the 17th Lok Sabha. We have to be democratic.

Sir, the Government's intent to update this Act as per today's market is good. Many of the speakers today will talk in depth about the Bill. I want to highlight some macro issues. India continues to import more than 85 per cent of its crude oil needs and 50 per cent of its natural gas needs. This dependency is projected to only rise as

domestic production continues to fall. Our crude oil imports from Russia in June, 2024 surpassed that of June, 2023. In

August, 2024, net imports for oil and gas escalated to 11.4 billion dollars from 9 billion dollars. This is no surprise considering PSUs like ONGC and OIL reported lower outputs. Domestic production of indigenous crude oil failed by 3 per cent while imports increased by 6.4 per cent. The refining sector also showed a 1.9 per cent decrease in total crude oil processed in August, 2024. Our petroleum reserves can provide cover for only 9.5 days of the national demand. If a crisis were to strike tomorrow, we would have no resources, but only long pending bills. So unfortunate!

Another thing that I want to mention to protest is that the profitable public sector undertakings like Indian Oil, Bharat Petroleum are in the list of disinvestment of the Union Government's *Viksit Bharat* Scheme. यह होना नहीं चाहिए।

Earlier this year, the Government saved 25 billion dollars by importing Russian crude oil at discounted prices. This was welcomed as a great move that would finally give us some relief from rising prices domestically. Sir, not a single penny of this was used to benefit the people. Domestic prices continue to remain high day after day. Instead, the oil was sold to private refineries in Europe translating to profit margins for a select few private entities. We do not understand as to who the Union Government is working for. In November, 2024, the price of international crude oil was 73 dollars per barrel, at the same time, the price of petrol in the domestic market was Rs.95 per litre. Sir, comparing this to 2014, the price of international crude oil was 78 dollars per barrel and that of petrol was Rs.64 per litre. If the Government could regulate prices then, why would not they now? We are observing that the international crude prices are down and down 2014 onwards, but we do not know why the Union Government of India is making the citizens pay higher prices for petrol domestically and, increasing it day by day? It is astonishing.

In the last five years, only five per cent of subsidies and investments have been in green energy. India is in no position to achieve its net zero emissions target by 2030. As per projections, achieving this target could be delayed by at least a decade. Experts believe that India's relationship with markets beyond the Middle East have weakened leading to volume shrinkage. There is no diversification of supply. If geopolitics demands were to change again in the future, India would be very vulnerable to rapid fluctuations. Why is the Government putting us in this position?

One more important policy matter that I want to mention is this. The region where oil fields are being detected, the densely populated areas' common people must get rehabilitation accordingly along with demurrage and benefits for being evicted as per law. In the tribal areas, the Forest Right Act must be maintained. We

want to see human face on behalf of the Union Government in this respect and the Union Government must follow the law of the land as per the Constitution in this regard. Sir, the Government needs to do better. Today, the retail inflation reached a 14 month high at 6.2 per cent in October. Four out of ten youths are unemployed. ...

MR. DEPUTY CHAIRMAN: Please speak on the subject.

MS. DOLA SEN: The average cost of making meals has increased by 52 per cent in the last one year while the salaries have grown around 10 per cent only in the last one year.

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

MS. DOLA SEN: The salaries have grown around 10 per cent only. I urge upon the Union Government to work for the people and with the people. The Union Government should be of the people, for the people, by the people, and as per Constitution, for we, the people of India.

MR. DEPUTY CHAIRMAN: Shri N.R. Elango.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I rise on behalf of my party to insist that this Bill be referred to a select committee and to have wider deliberations with the States before passing.

Before giving the reasons, I first compliment the Ministry for giving a clear idea of the Bill in the Statement of Objects and Reasons, because in most of the Bills what we see today doesn't contain any reasoning in the Statement of Objects and Reasons. Fortunately, in this Bill, it has been given. The hon. Minister was also elaborating on these objects of the Bill. Sir, why I request this Bill be referred to a select committee? The reasons are these. First, the Bill seeks to expand the meaning of 'mineral oil'. This is number one. The word 'mine' is omitted from the definition. The word 'mining lease' is replaced with 'petroleum lease'. There comes a problem. Before that, in Clause (d) of Section 3, the scope is expanded to give retrospective effect to the lease agreements entered prior to this Amendment. Then it has to be considered the interplay between this provision and the newly proposed Section 13A. It has to be considered. And, in Clause 6 of the Bill, it is proposed to amend the marginal heading of Section 6 by substituting the word 'mineral' with the word 'mineral oil'. But the Ministry has failed to consider that this had already been

substituted in Act 67 of 1957, with effect from 1.6.1958. Already the Act read it as mineral oil only.

Sir, by changing mining lease into petroleum lease, what is it that they are going to achieve? Whether they can get petrol without any mining operation? Why they want to change mining lease into petroleum lease? The reason is this. This Bill was introduced on 5th of August, 2024. There was Nine Judge Bench judgment of the Supreme Court, which was delivered on 25th of July 2024, while considering MMDR Act. Under the scope of the MMDR Act, the rights of the State Governments were considered, and eight Judges had elaborately said, 'What are all the rights of the States?' The hon. Minister, while introducing the Bill, was also saying that the MMDR Act was earlier there, then Petroleum Act was separated. Now, 'mining' word is being replaced only to take away the rights of the States. The Bill has been introduced after this judgment. In that judgment, the Supreme Court said, while quoting Dr. B. R. Ambedkar, "That many entries in the Seventh Schedule may appear to overlap because of the language used in the entries. The necessary corollary to the scheme of legislative distribution is that any invasion by Parliament in the field assigned to the States and vice versa is a breach of Constitution." That is what you are attempting to do. You want to breach the Constitution because you want to take away the interplay between List 1, entry 53 and List 2, entry 23 and 50. You want to take away the rights of the States. Sir, of course, the Indian federalism is defined as asymmetric because it tilts towards the Centre producing a strong Central Government. Yet, it has not necessarily resulted in weak State Governments. Sir, you don't think that passing law will weaken the State Governments. The fact that under the scheme of our Constitution, greater power is conferred upon the Centre, vis-a-vis the State does not mean that the States are mere appendages to the Centre. Within the sphere allotted to them, States are supreme. That has been forgotten by the Ministry while enacting this. By merely replacing the word 'mining lease', what they want to achieve is that they want to take away the State Government's interest. Sir, Rule 5 of the Petroleum and Natural Gas Rules, 1959, stipulates that the license can be given only by the State Government with the prior approval of the Central Government. Now, what will happen to that rule if this Act is amended. ...(Time-bell rings)... Sir, one more minute. I will finish.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI N. R. ELANGO : Sir, while enacting this Act, the Parliament has to consider as to what effects the petroleum mining is going to have on biodiversity, on agricultural

Contents Page

fields because, in most of the places in Tamil Nadu where they want to do these operations, the agricultural activities are being affected, the agricultural lands are being affected.

MR. DEPUTY CHAIRMAN: Thank you.

SHRI N. R. ELANGO: Sir, agriculture is most important than petrol. Please consider that by merely quoting the economy, we cannot sacrifice agriculture and biodiversity of the country. I request this needs to be placed before a Committee.

MR. DEPUTY CHAIRMAN: The next speaker is Shri Yerram Venkata Subba Reddy; you have four minutes.

SHRI YERRAM VENKATA SUBBA REDDY (Andhra Pradesh): Thank you, Sir, for giving me an opportunity to speak on the Oilfields (Regulation and Development) Amendment Bill, 2024. This Bill is crucial for strengthening our nation's energy, security and economic growth. Energy is the backbone of any economy. A global energy needs and technologies change rapidly, this Bill shows India's commitment to staying ahead and meeting these challenges. The original Oilfields (Regulation and Development) Act of 1948 was passed at a time began.

Today, our economy is the fifth largest in the world, and our energy requirements have grown tremendously. The way we find, extract and use energy has also become much more advanced. India is at a turning point in its energy journey. We need to make sure we meet the growing energy demands of our people and industries while reducing the pollution and protecting the environment. The Bill aims to create a modern energy system that is efficient, environmental-friendly and open for investment.

The positives of this Bill, Sir, are firstly, the Bill changes the definition of 'mineral oils' to include more types of hydrocarbons, such as shale gas, tight oil and coal bed methane in addition to crude oil and natural gas. This is not just a minor update, but a major step towards allowing India to explore and use a wider range of energy resources.

Secondly, the Bill introduces a new concept called 'petroleum lease'. This type of lease is designed to give investors stability and predictability as the rules and terms will remain consistent during the lease period. This sends a clear signal to global investors that India is serious about providing a steady and reliable policy environment. For the State of Andhra Pradesh, this could mean more investments in

both offshore and onshore oil and gas exploration. Our State has rich resources like the Krishna-Godavari Basin and other unexplored areas can attract a significant funding and advanced technology.

Lastly, the Bill removes criminal penalties for breaking certain rules and replaces them with financial fines and structured systems for resolving disputes. This makes the environment more business-friendly, while still encouraging companies to follow the rules.

Sir, I have two or three suggestions on this Bill. There is requirement of specialized infrastructure for exploration and workforce in the process. This Bill's provisions will require significant infrastructural investments. We urge the Central Government to develop a comprehensive funding mechanism that supports States in creating necessary infrastructure for advanced petroleum operations. The evolving energy landscape demands a skilled workforce. We recommend establishing dedicated skill development programmes, particularly in coastal and industrial regions like Andhra Pradesh to prepare our youth for emerging opportunities in the hydrocarbon and renewable energy sectors.

This Bill expands the definition of 'mineral oils' to include hydrocarbons like coal bed methane, shale oil and tight oil. However, the scope of this definition is broad, lacking clarity on the regulatory boundaries for emerging resources such as hydrogen and carbon capture.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI YERRAM VENKATA SUBBA REDDY: One minute, Sir.

MR. DEPUTY CHAIRMAN: No; please conclude.

SHRI YERRAM VENKATA SUBBA REDDY: This ambiguity could lead to regulatory overlap and conflicts between the existing environmental and industrial policies.

2.00 P.M.

In conclusion, while the Oilfields (Regulation and Development) Amendment) Bill 2024, aims to create a progressive regulatory framework, addressing these issues will ensure its effectiveness in fostering sustainable energy growth while balancing economic, social, and environmental concerns.

MR. DEPUTY CHAIRMAN: Now, Shri Manas Ranjan Mangaraj. You have opted to speak in Odiya.

SHRI MAJAS RANJAN MANGARAJ (Odisha): Mr. Deputy Chairman, Sir, thank you for giving me this opportunity. I will be speaking in my mother tongue, Odia. [&] Sir, it would have been better if the Government had held discussions with the Opposition parties before preparing and introducing the Oil Fields (Regulation and Development) Amendment Bill, 2024, in Parliament. This is a national issue, and the Bill should have been introduced only after a thorough and detailed study. However, how this Bill has been introduced, along with its purpose and effectiveness, raises doubts.

Sir, coal, fossil fuels and natural gas are exhaustible resources. While fuel is an essential requirement in today's world, it is also depleting. Therefore, it must be used judiciously. Exploration of new areas is necessary, but before enacting any law on this subject, the Government must see the realities on the ground and the interests of the people affected by such projects.

The Oil Fields (Regulation and Development) Act was first introduced in 1948, and the Union Government subsequently made Amendments in 1968-69. The Amendments introduced in the current Bill appear to centralize all powers with the Central Government. The irony lies in the fact that some sections of the Bill seem to cater to the interests of certain influential players. Additionally, it appears that the necessary due protocol for managing the operations of the oil sector has not been undertaken.

Mr. Deputy Chairman Sir, the Bill proposes to centralize issues such as mergers, consolidation, and integration of the petroleum sector, production, refining, environmental protection, and subsidy disputes under the purview of the Central Government. It also appears to neglect critical aspects—referred to as the '3 Ps': *Parivesh* (Environment), *Paradarshita* (Transparency), and *Pratijogita* (Competition). While the new legislation emphasizes crude oil production and encourages drilling and exploration activities, it indirectly increases the risk of pollution. For instance, in 2009, a leak in the Haldia pipeline severely affected the Sahapur panchayat in Bhadrak district. In 2017, a fire in the IOCL refinery caused a dangerous situation, and in 2020, an oil-carrying ship caught fire near Paradip, severely impacting the local environment and industries. Furthermore, in 2022, a pipeline leak near Paradip caused thousands of litres of crude oil to flow into a local

[&] English translation of the original speech delivered in Odia.

river, affecting the lives of residents. Unfortunately, no significant relief was provided to the affected communities. Such issues are not limited to oil fields. Examples can also be seen in coal-bearing districts such as Angul and Sundargarh in Odisha. Despite these districts contributing significantly to coal production, the State Government receives only a nominal share of the royalties, whereas the Central Government collects four times as much in Cess. The people in these coal-affected areas suffer from severe pollution. Similar risks may emerge in oil fields if these issues are not addressed.

Sir, the lack of transparency in the provisions of this Amendment Bill is deeply concerning. The proposed changes are likely to reduce transparency in the leasing of petroleum sector assets, potentially favouring certain large companies, which is worrying. At present, the country's oil market is already dominated by a few specific companies. ...(Time-bell) Sir, just one minute! The new rules proposed by the Central Government could negatively affect the country's oil market, with a direct impact on consumers. Any increase in the price of fuel or petroleum will lead to a rise in market prices and inflation. Furthermore, the provision for imprisonment in the 1948 Act has been abolished, which is another matter of concern.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI MAJAS RANJAN MANGARAJ: Thank you, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, I rise to participate in this discussion on behalf of Edappadi Palaniswamy, AIADMK Party General Secretary, on Oilfields (Regulation and Development) Amendment Bill. I appreciate the Minister's intention to increase the production in India. At the same time, I would like to bring to the notice of the House what the experts have opined about the exploration plans in my State, Tamil Nadu. The experts have said that the Centre's oil exploration plans of Kanyakumari Coast would severely impact fertile fishing ground and marine diversity. Similarly, hydrocarbon exploration, especially in Tanjore area, delta area, will affect the agriculture. Agriculture is the main thing throughout Tamil Nadu. If you do that kind of exploration there, it will affect the farmers. That is why Shri Edappadi Palaniswamy, the then Chief Minister of Tamil Nadu, declared the delta area, Tanjore area, as a greenfield area and said that agricultural area must not be used for exploration of hydrocarbon. But you know very well, our DMK Member, hon. lawyer, spoke very well regarding that. During the AIADMK period, we banned this and Shri Edappadi Palaniswamy brought this rule to save the farmers of the

Contents Page

Tanjore area. Our hon. Member from TMC said that the domestic petrol prices are increasing and the Centre is failing to control that price. DMK Members talk of cooperative federalism and want more power. I appreciate that. But, at the same time, State Government has the right to reduce the petrol price also. The DMK, according to the manifesto, said they are going to reduce the petrol price in Tamil Nadu. But DMK failed to reduce the price.

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...(*Interruptions*) ...

DR. M. THAMBIDURAI: The other Member said that petroleum price can be reduced. The DMK in the election manifesto said that they can reduce the petrol price, but the cess is not reduced. That is the thing.

MR. DEPUTY CHAIRMAN: We are not discussing Party manifesto. ...(*Interruptions*) ...

DR. M. THAMBIDURAI: In the name of cooperative federalism, they want more power. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: We are not discussing cooperative federalism. ...(*Interruptions*)... Please speak on the subject. ...(*Interruptions*)...

DR. M. THAMBIDURAI: At same time, the hydrocarbon thing also was done by the DMK Government's period, not AIADMK's period.

MR. DEPUTY CHAIRMAN: Please speak on the Oilfields (Regulation and Development) Amendment Bill. ...(*Interruptions*)...

DR. M. THAMBIDURAI: They are giving wrong information here. Only for namesake, they are speaking about cooperative federalism. ...(*Interruptions*)... They are not implementing it. ...(*Interruptions*)... I am appreciating whatever our Minister has said. *

* Not recorded.

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...(*Interruptions*)... श्री घनश्याम तिवाड़ी।

श्री घनश्याम तिवाड़ी (राजस्थान): सर, मेरा बोलने के लिए कितना समय है?

श्री उपसभापति : 15 मिनट का समय है।

श्री घनश्याम तिवाड़ी: माननीय उपसभापति महोदय, जो तेलक्षेत्र (विनियमन तथा विकास) अधिनियम, 1948 बना था, आज उसके स्थान नया बिल माननीय मंत्री महोदय लेकर आए हैं। माननीय मंत्री महोदय ने उसकी प्रमुख विशेषताएँ अपने प्रारम्भिक भाषण में बता दी हैं। माननीय शक्तिसिंह जी, वह प्रवचन नहीं था। चूँकि प्रवचन पर प्रश्न नहीं होते हैं, इसलिए वह भाषण था। वह भाषण आपने सुना। ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़। ...(**व्यवधान**)... आप चेयर को सम्बोधित करके बोलें। ...(**व्यवधान**)... आपस में नहीं बोलें। ...(**व्यवधान**)... आपस में नहीं बोलें। ...(**व्यवधान**)... यह रिकॉर्ड नहीं होगा। ...(**व्यवधान**)...

श्री घनश्याम तिवाड़ी : सर, मैं आपको ही कह रहा हूँ। ...(**व्यवधान**)...

श्री उपसभापति : नहीं, प्लीज़। ...(**व्यवधान**)... बैठकर बात नहीं करें। ...(**व्यवधान**)... आपस में बात नहीं करें। ...(**व्यवधान**)...

श्री घनश्याम तिवाड़ी : उपसभापति जी, यह विधेयक उस पंचप्रण की निष्ठा के अंतर्गत लाया गया है, जिसमें भारत सरकार ने यह तय किया है कि कोई भी ऐसा कानून, जिसमें गुलामी की बू आती हो या कोई भी ऐसा कानून, जो आज के समय के अनुरूप नहीं हो, उन सारे कानूनों को बदलना है। यह माननीय मोदी जी की सरकार ने तय किया है। उसके अंतर्गत ही यह नया कानून लाया गया है।

माननीय उपसभापति महोदय, जब कानूनों की बात करते हैं, तो भारत सरकार ने तीन नए कानून न्याय, सुरक्षा और साक्ष्य के बनाए हैं। उसी प्रकार से पुराने सारे कानूनों को बदला है। उसी प्रकार गुलामी के जो सारे के सारे पुराने चिन्ह थे, उनको मिटाने का काम किया गया। उसी प्रक्रिया में जो नए काम शुरू करने हैं, उनमें रेलवे का भी बिल आएगा, तेल और गैस का बिल हमारे सामने है। यह नई सोच और नए परिणाम तथा 2047 तक भारत को विकसित भारत बनाने, आत्मनिर्भर भारत बनाने के लिए यह बिल लाया गया है।

माननीय उपसभापति महोदय, जब हम इस पर चर्चा शुरू करते हैं तो हम इस बात को अच्छी तरह से जानते हैं कि भारत तेजी से बढ़ती अर्थव्यवस्था है। इसको तो सब स्वीकार कर रहे हैं। उस बढ़ती हुई अर्थव्यवस्था के लिए ऊर्जा एक बहुत बड़ी आवश्यकता है और उस ऊर्जा की पूर्ति के लिए हमें नए-नए कानून और नए-नए क्षेत्र खोजने पड़ेंगे। अगर हम इस बात पर चर्चा

करेंगे कि भारत की जो बढ़ती हुई अर्थव्यवस्था है, उसको कुछ समय में 5 ट्रिलियन डॉलर की अर्थव्यवस्था बनाने के लिए 1,123 मिलियन टन समतुल्य तेल की आवश्यकता पड़ेगी। आज जो भारत की स्थिति है, उसके अनुसार आज हमारे यहाँ 85 प्रतिशत आयात से हमारा काम चलता है और 10 से 15 प्रतिशत के बीच ही हम हमारे घरेलू उत्पाद से काम चलाते हैं। आज आवश्यकता इस बात की है कि आयात पर हमारी निर्भरता कम हो और हमारा उत्पादन बढ़े। इस प्रकार के नए-नए क्षेत्र आएँ, जिनके माध्यम से हम काम कर सकें। इसके साथ ही साथ मैं दो बात विशेष रूप से कहना चाहूँगा। यहाँ पर दो बातें बहुत गलत तरीके से कही गईं। पहली बात तो यह कही गई कि दुनिया में तेल की कीमतें कम हुईं और भारत में कम नहीं हुईं। माननीय उपसभापति महोदय, मोदी जी के नेतृत्व में भारत एकमात्र ऐसा देश है जहाँ कोरोना काल से लेकर अब तक, सारी दुनिया भर में तेल और गैस की कीमतें बढ़ीं, केवल भारत ही ऐसा देश है जहाँ पर 10 से 15 प्रतिशत तक इसकी कीमतें कम हुईं। इसके लिए मैं माननीय नरेन्द्र मोदी जी को बहुत-बहुत धन्यवाद देना चाहता हूँ। ...(**व्यवधान**)... मैं यह कहना चाहता हूँ कि हमने पाकिस्तान को देखा, श्रीलंका को देखा, म्यांमार को देखा और भारत को भी देखा। भारत मोदी जी के नेतृत्व में ऊर्जा संरक्षित देश बना - यह बहुत बड़ी बात है। मैं यह कहना चाहूँगा कि इसके साथ-साथ हमने कितने काम किए हैं, जैसे उज्ज्वला योजना चलाई है। दुनिया में तेल और गैस के दाम बढ़े होंगे, लेकिन हमारे यहाँ तो 15 प्रतिशत कम हुए हैं, लेकिन उस गरीब के बारे में, जो गरीबों की बात करने वाले हैं, आज तक उन्होंने गरीबों के बारे में नहीं सोचा कि 500 रुपए में 10 करोड़ 55 लाख लोगों को, गरीब महिलाओं को कोई सरकार गैस उपलब्ध करा सकती है, तो वह मोदी जी की सरकार है। इसलिए उसमें नई बात लाने की आवश्यकता नहीं है। उसी प्रकार से अभी एक माननीय सदस्या ने कहा कि रूस से ... माननीय उपसभापति महोदय, आप राष्ट्र के प्रति दृढ़ता का अंदाज लगाइए। जब यूक्रेन और रूस का युद्ध शुरू हो गया और यूरोपियन कंट्रीज़ तथा अमेरिका ने रूस पर सैंक्शन्स लगाए, बैन लगा दिए। उन्होंने भारत पर भी दबाव डाला कि आप रूस से क्रूड ऑयल मत खरीदिए, लेकिन भारत दबाव में नहीं आया। भारत ने साफ कह दिया कि हम किसी भी कीमत पर हमारे राष्ट्र हितों के साथ समझौता नहीं कर सकते हैं। ...(**व्यवधान**)... भारत ने अपने राष्ट्रीय हितों के साथ समझौता नहीं किया और हमने यूरोप और अमेरिका के दबाव के बावजूद क्रूड ऑयल रूस से खरीदने का काम चालू रखा और 30 प्रतिशत कम कीमत पर हमने क्रूड ऑयल खरीदा। केवल खरीदा ही नहीं, बल्कि इसका जो एक दूसरा सबसे बड़ा उदाहरण सामने आया, वह यह है कि अभी कुछ दिनों पहले एक बहुत बड़ी खबर आई कि यूरोप में अमेरिका और सऊदी अरब से भी ज्यादा पेट्रोल एक्सपोर्ट करने वाला देश भारत बन गया है। भारत तो क्रूड तेल आयात करता है, लेकिन भारत ने पेट्रोल का निर्यात कहां से किया? भारत ने रूस और ईरान से जो क्रूड ऑयल खरीदा, उसका पेट्रोल बनाकर उसको यूरोप में भेजा। इससे बड़ा राष्ट्र हित का काम और चिंतन का काम नहीं हो सकता है। इसी के कारण इस देश में प्राइसेज़ कंट्रोल्ड रही हैं। इसका एकमात्र कारण है कि इस क्राइसिस के पीरियड में भारत सरकार ने इन सारी योजनाओं को बनाकर रखा है। ...(**व्यवधान**)...

उपसभापति महोदय, मैं निवेदन करना चाहूंगा कि इसी के साथ-साथ, आज हमने एथेनॉल बनाने का भी काम किया। इससे 1 लाख करोड़ रुपये का आयात कम हुआ। भारत ने इस प्रकार के कई काम किए हैं। सोलर एनर्जी के लिए एक नया संस्थान बनाया गया। दुनिया के

Contents Page

राष्ट्रों को एक करके इसके काम को करने की शुरुआत की गई। हमने बायो डीजल के लिए काम शुरू किया और नवीकरणीय ऊर्जा के लिए भी काम शुरू किया। भारत सरकार जो यह विधेयक लायी है, इसमें वह दो काम कर रही है। पहला, माइनिंग को इससे अलग किया जा रहा है। हमारे कई माननीय सदस्य कह रहे थे कि माइनिंग को इससे अलग क्यों किया जा रहा है, तो मैं बताना चाहता हूं कि माइनिंग पूरी तरह से एक अलग सेक्टर हो गया है, जिसको आज इससे अलग करने की आवश्यकता है।

दूसरा, जिन क्षेत्रों के बारे में हमें आशा है कि वहां हाइड्रोकार्बन, नैचुरल गैस या पेट्रोलियम पदार्थ मिल सकते हैं, उसके सिर्फ 10% का एक्सप्लोरेशन ही इस समय भारत में हुआ है, 90% का नहीं हुआ है। उसको करने के लिए इसमें यह छूट दी गई है कि बड़ी कंपनियां, जो विदेशों में काम करती हैं और जो टेक्निकली साउंड हैं, वे सब भारत में आकर काम करें। जब वे भारत में काम करेंगी तो उससे हमारी उत्पादन करने की क्षमता बढ़ेगी। इसमें यह प्रावधान भी किया गया है।

माननीय उपसभापति महोदय, मैं तीसरा प्वाइंट यह कहना चाहता हूं कि अभी दुनिया भर में ऊर्जा की जितनी खपत होती है, उसकी 14% खपत भारत में वर्ष 2025 तक होगी और वर्ष 2047 से 2050 तक उसकी 24% से लेकर 25% तक की खपत भारत में होगी। जिस देश में विकास के लिए दुनिया की ऊर्जा खपत की 25% की आवश्यकता होगी, उस देश को इस प्रकार के दूरदृष्टि वाले कानूनों की आगे आवश्यकता है और उसी दूरदृष्टि के साथ यह कानून लाया गया है, जिसमें इन सब बातों का प्रावधान किया गया है। अभी खनन की बात हो रही थी। हमारे ऐसे बहुत से क्षेत्र पड़े हुए हैं, जिनमें गहराई में जाकर खनन करने की आवश्यकता है, लेकिन पता नहीं हमारी कंपनियां कर पाती हैं या नहीं कर पाती हैं। मुझे यह कहते हुए बिल्कुल संकोच नहीं है कि यूपीए सरकार का जो 10 साल का पीरियड था, उसमें खनन का एक भी पट्टा नहीं दिया गया और खनन का काम नहीं हुआ था। उसके बाद, अब खनन को गति मिली है, खनन का काम बढ़ा है। इसमें हमने तीन-चार बातों में बड़ा परिवर्तन कर दिया है। हमने खनिज तेल की परिभाषा बदली कि खनिज तेल कौन सा होता है और खनन एवं पेट्रोलियम गतिविधियों को अलग कर दिया। अब माइनिंग का काम अलग है और पेट्रोलियम का काम अलग है। विवाद का समाधान करने के लिए हमने आर्बिट्रेटर की व्यवस्था की है। विवादों के समाधान हेतु जैसा कि माननीय मोदी जी के कार्यकाल में हुआ है कि एक जनविश्वास विधेयक आया था, जिसमें 82 कानूनों में से "आपराधिक" शब्द हटा दिया गया था। इसमें भी अपराध करके जेल जाने का जो प्रावधान था, उस जेल के प्रावधान को हटाकर आर्बिट्रेशन का प्रावधान कर दिया गया है। इससे बाहर से जो लोग आएंगे, वे चाहें तो भारत में आर्बिट्रेशन न कराकर भारत के बाहर भी आर्बिट्रेशन करा सकते हैं। इस प्रकार की छूट देकर उन कंपनियों को यहां बुलाने का काम किया गया है। इसी प्रकार, इसमें निर्णायक प्राधिकारी और अपील का प्रावधान भी किया गया है, ताकि न्याय भी मिले, समय पर मिले और इसमें कोई आपराधिक प्रवृत्ति के कारण न आए। इसमें इस बात का भी ध्यान रखा गया है। इसके ढांचे में परिवर्तन किया गया है, डिकार्बनाइज़ेशन, आधुनिक स्वास्थ्य, ऊर्जा परियोजनाओं में परिवर्तन किया गया है। अब हमने कहा है कि 2030 तक ज़ीरो एमिशन में जाएंगे, तो उसके लिए जिस प्रकार का काम करना है, उन कामों का प्रावधान इस नए विधेयक में आया है। इस प्रकार से यह तेल क्षेत्र में सुरक्षा, पर्यावरण और स्थलों की खोज है। जैसा अभी माननीय

सदस्य कह रहे थे कि वहां खनन होगा, तो खेती को नुकसान होगा, मत्स्य पालन को नुकसान होगा, तो उसकी सुरक्षा करने के लिए एक सामुदायिक क्षेत्र का प्रावधान किया गया है कि उस क्षेत्र के लोग जहां खनन किया जाएगा, उन लोगों को नौकरियों में और उनकी आर्थिक स्थिति में संरक्षण की व्यवस्था करने का काम इस एक्ट में किया गया है, जिसके कारण से उनको किसी प्रकार की तकलीफ नहीं होगी। माननीय उपसभापति महोदय, मैं कहना चाहूंगा कि यह बिल भारत सरकार की नई सोच, नया दृष्टिकोण, आत्मनिर्भर भारत और ऊर्जा में आत्मनिर्भर भारत बनाने का एक बहुत बड़ा कदम है। मैं इस कदम का स्वागत करता हूं और इसी के साथ इसका समर्थन करते हुए अपनी बात समाप्त करता हूं, धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Abdul Wahab; not present. Dr. Kalpana Saini; you have ten minutes.

डा. कल्पना सैनी (उत्तराखंड) : उपसभापति महोदय, तेलक्षेत्र (विनियमन तथा विकास) संशोधन विधेयक, 2024 को 5 अगस्त 2024 को राज्य सभा में पेश किया गया। यह विधेयक तेलक्षेत्र (विनियमन तथा विकास) अधिनियम, 1948 में संशोधन करता है। यह अधिनियम प्राकृतिक गैस और पेट्रोलियम की खोज और निष्कर्षण को नियंत्रित करता है। मैं आज इस सदन के समक्ष तेलक्षेत्र (विनियमन तथा विकास) संशोधन विधेयक, 2024 के समर्थन में अपनी बात रखने के लिए खड़ी हुई हूं।

आदरणीय प्रधान मंत्री जी की स्पष्ट सोच को देश के सामने पंचप्रण के माध्यम से यह विधेयक प्रकट करता है। कोई भी राष्ट्र तेज़ गति से तभी आगे बढ़ सकता है, जब वह पुरानी चुनौतियों को परास्त करते हुए अपनी ज्यादा से ज्यादा ऊर्जा भविष्य निर्माण में लगाए। यह कार्य मेरे देश के आदरणीय प्रधान मंत्री जी के नेतृत्व में हुआ है। पिछले 10 वर्षों में भारत ने राष्ट्रहित में ऐसे अनेक कार्यों को पूरा होते देखा है, जिनका इंतज़ार देश के लोगों को दशकों से था। एनडीए की सरकार ने प्रधानमंत्री जी के रिफॉर्म, परफॉर्म और ट्रांसफॉर्म के अपने कमिटमेंट को लगातार जारी रखा है।

आदरणीय प्रधानमंत्री जी के नेतृत्व में एनडीए सरकार ने खनिज तेलों की परिभाषा में भी विस्तार इस विधेयक में किया है, जो आज तेज़ी से बदलते भारत के लिए आवश्यक था। अधिनियम में खनिज तेलों की परिभाषा में पेट्रोलियम और प्राकृतिक गैस को शामिल किया गया है। विधेयक में परिभाषा का विस्तार करते हुए इसमें निम्नलिखित को शामिल किया गया है। कोई भी प्राकृतिक रूप से पाया जाने वाला हाइड्रोकार्बन, कोल बेड, मीथेन, शैल गैस, तेल, सीबीजी और सूर्य ऊर्जा। यह स्पष्ट करता है खनिज तेलों में कोयला, लिग्नाइट या हीलियम शामिल नहीं हों। यह विधेयक न केवल भारत के ऊर्जा क्षेत्र में सुधार का प्रतीक है, बल्कि यह हमारे देश को ऊर्जा आत्मनिर्भरता की ओर अग्रसर करने का एक दूरदर्शी कदम भी है। आज विश्व में तेज़ी से बदलाव हो रहा है। यदि हमें अपनी वैश्विक स्थिति को मज़बूत करना है, तो हमें अन्वेषण और उत्पादन को बढ़ावा देना ही होगा।

यह विधेयक भारत को अन्वेषण और उत्पादन का पावर हाउस बनाने की दिशा में एक मजबूत नींव रखता है। हम सभी जानते हैं कि भारत अपनी कच्चे तेल की आवश्यकता का 85

प्रतिशत और प्राकृतिक गैस की आवश्यकता का लगभग 50 प्रतिशत आयात के माध्यम से पूरा करता है। यह स्थिति न केवल हमारे विदेशी मुद्रा भंडार पर भारी दबाव डालती है, बल्कि हमारी ऊर्जा सुरक्षा को भी कमज़ोर करती है। इस विधेयक का मुख्य उद्देश्य घरेलू उत्पादन को बढ़ावा देना है, ताकि आयात पर हमारी निर्भरता कम हो और देश की ऊर्जा ज़रूरतें स्वदेशी स्रोतों से पूरी हो सकें। इस बिल के असंख्य लाभ हैं, जिसमें से कुछ मुख्य लाभों का मैं वर्णन करना चाहूंगी, जैसे घरेलू उत्पादन को प्रोत्साहन मिलेगा, खनिज तेलों की परिभाषा में कच्चा तेल, प्राकृतिक गैस, कोल बेड मीथेन, शेल गैस और टाइड ऑयल जैसे गैर-पारंपरिक ऊर्जा स्रोतों को शामिल किया गया है। यह कदम घरेलू ऊर्जा उत्पादन बढ़ाने और आयात पर निर्भरता कम करने में मदद करता है। यह देश में निवेश को प्रोत्साहित करेगा, पेट्रोलियम लीज की शुरुआत और अंतरराष्ट्रीय मध्यस्थता की अनुमति जैसे प्रावधान वैश्विक और घरेलू निवेशकों को आकर्षित करेंगे और इससे तेल और गैस क्षेत्र में नई तकनीकों और संसाधनों का समावेश होगा। इससे नीतिगत स्थिरता भी आएगी, दीर्घकालिक पट्टों की व्यवस्था और दंड प्रावधानों को सरल बनाकर तेल और गैस उत्पादकों के लिए एक स्थिर और अनुकूल वातावरण तैयार किया गया है।

भारत, जो 2014 में विश्व की गिरती हुई 10वीं अर्थव्यवस्था था, आज हमारे आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में पांचवीं अर्थव्यवस्था बन गया है। आज सारा विश्व स्वीकार कर रहा है कि हमारे प्रधान मंत्री जी के नेतृत्व में कुछ ही वर्षों में भारत विश्व की तीसरी अर्थव्यवस्था होगा। इस बढ़ती हुई अर्थव्यवस्था में ऊर्जा क्षेत्र का बड़ा योगदान होगा। भारत के पास 651.8 मिलियन टन कच्चे तेल और 1138.6 बिलियन क्यूबिक मीटर प्राकृतिक गैस का भंडार है। इन संसाधनों का अन्वेषण और उत्पादन आर्थिक विकास को तो करेगा ही, रोजगार सृजन को भी गति देगा। विश्व में ऊर्जा के क्षेत्र में आदरणीय प्रधान मंत्री जी के नेतृत्व में हो रही प्रगति, नए-नए ऊर्जा के संसाधन, देश की बढ़ती आत्मनिर्भरता केवल और केवल प्रधान मंत्री जी के नेतृत्व में एनडीए की सरकार की चमत्कारी, आत्मविश्वासी, विश्वभर में मान्यता प्राप्त नीतियां हैं, जो 2047 तक देश को पूर्ण आत्मनिर्भर भारत बनाएंगी। ऐसी स्थिति में यह विधेयक केवल एक कानूनी दस्तावेज नहीं है, बल्कि यह भारत को ऊर्जा, आत्मनिर्भरता की दिशा में एक अभूतपूर्व कदम होगा। यह घरेलू उत्पादन को बढ़ावा देगा और भारत की ऊर्जा सुरक्षा को मजबूत करेगा। इसलिए मैं इस विधेयक का पूरी तरह से समर्थन करती हूं और सभी माननीय सदस्यों से अनुरोध करती हूं कि वे इस विधेयक के पक्ष में मतदान करें। यह हमारे देश के ऊर्जा क्षेत्र में सुधार और आत्मनिर्भर भारत के लक्ष्य को साकार करने की दिशा में एक महत्वपूर्ण कदम है। मैं इसका समर्थन करती हूं, धन्यवाद।

श्री उपसभापति : धन्यवाद, डा. कल्पना सैनी जी। माननीय डा. फौजिया खान। आपके पास तीन मिनट का समय है।

डा. फौजिया खान (महाराष्ट्र)**:** उपसभापति महोदय, एक मशहूर गज़ल का एक शेर है,

"*हर तरफ भागते दौड़ते रास्ते,*
हर तरफ आदमी का शिकार आदमी।"

Contents Page

सर, यही मनुष्य का इतिहास कहता है। इसलिए कानून व्यवस्था होती है। सवाल यह है कि whether fraudulent activities are not possible in this sector at all, Sir. अगर है, तो कानून की सहानुभूति किसके साथ अधिक होनी चाहिए। जो अन्याय करता है, उसके साथ या जिस पर अन्याय होता है, उसके साथ। सर, कायदे बनाते समय इस बात को ध्यान में रखना जरूरी है और इसलिए सेक्शन 9, सब सेक्शन (1) और (3) के अनुसार इस एक्ट को decriminalize करना उचित नहीं है, ऐसा मुझे लगता है।

†آپ سبھاپتی مہودے، ایک مشہور غزل کا ایک شعر ہے ـــہ

ہر طرف بھاگتے دوڑتے راستے،
ہر طرف آدمی کا شکار آدمی

سر، یہی انسان کا اِتہاس کہتا ہے۔ اس لیے قانون ویوستھا ہوتی ہے۔ سوال یہ ہے کہ are fraudulent activities not possible in this sector at all, Sir? اگر ہے، تو قانون کی سہانوبھوتی کس کے ساتھ زیادہ ہونی چاہیے۔ جو ناانصافی کرتا ہے، اس کے ساتھ یا جس کے ساتھ ناانصافی ہوتی ہے، اس کے ساتھ ۔ سر، قاعدے بناتے وقت اس بات کو دھیان میں رکھنا ضروری ہے اور اس لیے سیکشن9 ، سب سیکشن (1) اور (3) کے مطابق اس ایکٹ کو decriminalize کرنا مناسب نہیں ہے، ایسا مجھے لگتا ہے۔

This will not be a significant deterrent for people or companies engaged in mineral oil operations. While focusing on Ease of Doing Business, this aspect cannot be compromised. Several examples exist where public debts have been used to pay off penalties. In case of monetary default, strict civil provisions for imprisonment apply to ordinary citizens in tenancy regulations, commercial courts, in MSEBs, etc. Why is it not here? Clause 5 (3) introduces a new sub-section promoting stable terms for petroleum leases. While this will help encourage investment in the sector by promising stability, it will also restrict the Government flexibility to review its terms in case of adverse developments. Terms and conditions, therefore, should be dynamic rather than fixed. That is my opinion.

Sir, I would like to mention a scam of approximately Rs.10,000 crore, which happened in Maharashtra in 2012 and 2013, but nothing has been done so far. This is regarding gate passes that are issued for bitumen. These gate passes are totally Government-controlled. The gate pass bitumen challan mentions the rate, the quantity, the name of the consignee, and all these details are there. The refineries said that they did not issue these passes. The people concerned printed duplicate passes and used them all over the State. The Public Accounts Committee in its 2012 Report said that an FIR should be filed against those concerned. SE filed an FIR against the contractor, as is usually done, but nothing was done against the officials

† Transliteration in Urdu script.

with whose connivance all this took place. Besides, this took place all over the State, in different regions of Maharashtra like Nasik, Nagpur, etc.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. FAUZIA KHAN: Just half a minute, Sir! So, in spite of this happening everywhere, no cognizance was taken. And, in 2014, the Government of Maharashtra changed and this stopped. I request the Minister to please take up this issue and make sure that FIRs are filed against those concerned because if you don't take people to task, then fraudulent activities will go on. Thank you.

DR. SIKANDER KUMAR (Himachal Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak on an important Bill, the Oilfields (Regulation and Development) Amendment Bill, 2024. I would also like to congratulate the hon. Minister for making important amendments in this Bill, which really promotes the energy sector in the global energy market.

Sir, the Oilfields (Regulation and Development) Amendment Bill, 2024, is a monumental step towards transforming India's energy landscape by enhancing investors' confidence and positioning Bharat as a key player in the global energy market. The Bill seeks to establish a framework that fosters investment in both traditional and cleaner energy sources by redefining mineral oils to encompass cleaner energy sources like hydrogen, aligning with Modi Government's goal of increasing non-fossil fuel energy capacity by 2.5 times.

With significant projects like ONGC cluster project in the Krishna-Godavari Basin, this Bill aims to not only boost domestic production, but also position Bharat as a leader in the global transition to sustainable energy, paving the way for a Vikshit Bharat by 2047. Treatment of petroleum operation same as mining activities failed to consider their specific environmental effects. The Ministry of Petroleum and Natural Gas took a far-reaching decision regarding de-linking of petroleum operation from mining. Sir, de-linking was crucial for addressing environmental concern affecting ecologically sensitive regions like Assam, where improper management could lead to irreversible damage. By implementing this de-linking, the Bill transforms the regulatory framework for hydrocarbon projects. In addition to simplifying the process for obtaining environmental clearances, it removes bureaucratic obstacles and prioritise sustainable practices.

Deputy Chairman, Sir, the present Bill is in line with the BJP-led NDA Government focus on enhancing the Ease of Doing Business by transforming the oil

Contents Page

and gas sector. Under the Modi Government, Bharat crude oil import dependence decreased to USD 62,248 billion in 2020-21, contrasting sharply with the UPA Government era when the dependence had increased almost two-fold to USD 1,42,962 billion in 2013-14 due to policy paralysis and lack of investment. The present Bill is designed to create a conducive environment for investment by ensuring policy stability, streamlining regulatory processes, and providing mechanism for dispute resolution, the Modi Government is posting growth and innovation in the sector. Further, the Bill paves the way for increased foreign exploration in Bharat by establishing a more stable and transparent regulatory environment. By allowing international companies to engage in petroleum operation with clear terms and a dispute resolution mechanism, the Bill aims to attract foreign investments and expertise. This strategic move not only boosts domestic production but also positions Bharat as a competitive player in the global energy market reducing reliance on imports and enhancing energy security. Hon. Prime Minister, Shri Narendra Modi's strategic geopolitical moves have significantly bolstered Bharat's position in the global energy landscape. Under the Modi Government, Bharat has demonstrated remarkable strategic thinking in navigating geopolitical realities, ensuring that India secures effective prices for crude oil by importing from Russia. The present Bill supports this objective, which is to transform India's energy landscape by establishing a framework that fosters investment in both traditional and cleaner energy sources, securing the position of *Vishwa Bandhu Bharat*. Sir, under the Interim Budget for 2024-25, the Modi Government had stated its commitment to green growth and sustainable development to combat the effects of climate change. The present Bill emphasizes sustainable practices in the oil and gas sector by requiring the reporting of carbon and greenhouse gas emissions and facilitating comprehensive energy projects at oilfields that incorporate renewal sources like solar and wind. It also promotes the adoption of decarbonizing technologies such as green hydrogen and carbon capture utilization and storage. This commitment to balancing economic development with environmental responsibility reflects the Government dedication to green India, a key pillar of Prime Minister Modi*ji's* vision for a sustainable future. The enactment of such a comprehensive Bill demonstrates India's commitment to reduce dependence on energy imports and boost domestic production. The present Bill promotes adequate opportunities for risk mitigation, ensuring stability in petroleum exploration and addressing energy transition issues, including the development of next generation cleaner fuels like hydrogen by creating a stable and investor friendly environment that attracts investment and expedites petroleum operations. The Bill is another step in Prime Minister Narendra Modi*ji's* vision of *Atmanirbhar Bharat*.

Sir, in conclusion, I would like to say that the Oilfields (Regulation and Development) Amendment Bill, 2024 seeks to enhance investors' confidence in India's oil and gas sector. The Bill aims to boost investment in India's oil and gas sector by providing stable lease terms, enabling arbitration and streamlining operations. Thereby, I support this Bill which addressing long-standing industry demands by providing stable lease terms policy stability and regularity clarity. With these words, I support this Bill and request all the hon. Members to support this Amendment in the Oilfields (Regulation and Development) Bill, 2024, which create a more investor-friendly environment by addressing long-standing concern about policy stability and regulatory clarity, which are essential for attracting both domestic and foreign investment. Thank you very much.

MR. DEPUTY CHAIRMAN: The next speaker is Shri P.P. Suneer; you have three minutes.

SHRI P.P. SUNEER (Kerala): The Oilfields (Regulation and Development) Amendment Bill, 2024 is yet another attempt by the Union Government to handover natural resources of the nation to corporate houses in the name of attracting investments and "Ease of Doing Business". It has become a pattern for the BJP to frame laws to suit corporate needs instead of what is good for the general public; this Bill is another attempt at that.

The Bill seeks to legally separate petroleum and other naturally occurring hydrocarbons extraction from mining operations, with potentially disastrous consequences for the environment. The Bill is also an example of Government's double speak on promoting new and renewable energy sources and, at the same time, promoting oil extraction by private players. The Bill, by separating mining from oil extraction, is opening floodgates for destruction of environment, which the Ministry itself has noted. While the official position of the Ministry is that they will not compromise on environmental safeguards, we all know how environmental regulations have ended in dustbins to clear way for corporate houses into country's forests and natural resources.

The Bill is explicitly promoting ...(*Interruption*)... natural resources by diluting penalties in cases of violations. While the earlier Act had provisions both for imprisonment and penalties, the Bill is proposing a highest penalty of Rs. 25 lakh for offences under the Bill with no imprisonment! This is in effect upholding the 'polluters pay' principles without fixing concrete responsibility. Corporate plunder of natural resources will see new heights as no violator is in fear of jail. This clearly exposes that

Contents Page

the BJP prioritizes corporate comfort over exploitation of our precious natural resources.

At the end, it is our understanding that State-led oil and natural gas enterprises, like the ONGC, should be prioritized instead of private players in the sector for the sake of the economy and the people. ONGC is a competent organization but Government is aggressively promoting private players in the sector. We have seen how a corporate house tried to ...(*Interruption*)... the Ministry and the ONGC by illegally extracting natural gas from the KG Basin a few years back. The Government should stop weakening the public sector and ...(*Interruption*)... the people in the name of 'Ease of Doing Business', which has become synonymous with crony capitalism under the BJP.

श्री महेंद्र भट्ट (उत्तराखंड) : माननीय उपसभापति महोदय, मैं माननीय मंत्री श्री हरदीप सिंह पुरी जी द्वारा लाए गए तेलक्षेत्र (विनियमन तथा विकास) संशोधन विधेयक, 2024 के पक्ष में बोलने के लिए खड़ा हुआ हूं। महोदय, कानून में संशोधन की आवश्यकता तब पड़ती है, जब उस क्षेत्र में विकास की दर कम होती है। भारत एक बहुत बड़ा देश है और जिस प्रकार से भारत के अंदर आर्थिक समृद्धि बढ़ रही है, जिस प्रकार से देश के अंदर उद्योग स्थापित हो रहे हैं, तो मैं निश्चित रूप से कह सकता हूं कि ऊर्जा की मांग बढ़नी स्वाभाविक है।

भारत ने स्वतंत्रता के बाद कच्चे तेल के उत्पादन में भी उल्लेखनीय वृद्धि की है। मैं यह बात इसलिए कह रहा हूं कि आखिरकार जिस देश के सीमित राज्य ही तेल उत्पादन क्षेत्र में है, वहां पर कच्चे तेल का उत्पादन बढ़े, प्राकृतिक गैस का उत्पादन बढ़े, इसके लिए सरकारों द्वारा प्रयास किए जाते हैं और उन्हीं प्रयासों का यह पक्ष है कि आज हमारे देश के प्रधान मंत्री माननीय मोदी जी की सरकार द्वारा इस दिशा में एक बड़ा कदम उठाया जा रहा है। भारत में पैट्रोल उत्पादों की खपत 230 एमएमटी है और उसके कारण भारत में आयात की दर लगातार बढ़ रही है, जो कि वर्तमान स्थिति में 85% से अधिक है। आज भारत में प्रतिदिन 1,16,370.64 बैरल तेल का उत्पादन हो रहा है, जो कि विश्व में 20वें स्थान पर है। कच्चे तेल के उत्पादन में सीमित राज्य, जिसकी मैंने चर्चा की, राजस्थान की हिस्सेदारी सर्वाधिक है; गुजरात 12.5 प्रतिशत के आधार पर दूसरे नंबर पर है; असम में 12 प्रतिशत है; आंध्र प्रदेश के अंदर भी तेल के उत्पादन की गति बढ़ी है; लेकिन दुख तब होता है, जब पश्चिमी बंगाल के अंदर ओएनजीसी प्रयास करता है, एक हजार करोड़ रुपए खर्च होते हैं, लेकिन उसके बाद भी वहां की सरकार, तेल उत्पादन में जो राज्य और अग्रणी भूमिका निभा सकता है, उस पर ध्यान नहीं दे रही है। पश्चिमी बंगाल को इससे आठ हजार करोड़ रुपए का फायदा हो सकता है। पश्चिमी बंगाल के बंधु बोल रहे थे, इसलिए मैंने इसका उल्लेख करना उचित समझा। ...(**व्यवधान**)...

श्री उपसभापति : आप दोनों बैठ जाइए। आप बैठिए, प्लीज़।

श्री महेंद्र भट्ट : महोदय, भारत में तेल उत्पादन लगातार घट रहा है और खाड़ी युद्ध के बाद तो एक प्रकार से मैं कह सकता हूं कि उत्पादन की क्षमता बहुत ज्यादा गिरी है। सरकार द्वारा बायोगैस के उत्पादन को प्रोत्साहन देने के निर्णय के बाद प्रतिवर्ष 15 एमएमटी की वृद्धि की संभावना बनी हुई है, जो इस विधेयक के पारित होने के बाद एक स्वरूप प्राप्त करेगी, जो परिवहन क्षेत्र में प्राकृतिक गैस की खपत को पूरा करेगी, यह मैं विश्वासपूर्वक कह सकता हूं। प्रधान मंत्री, मोदी जी का लक्ष्य जिस क्षेत्र में हम पीछे हैं, उस क्षेत्र के विकास को बढ़ाया जाए, इस पर रहता है। हम जानते हैं कि विदेशों पर निर्भर तेल और प्राकृतिक गैस की जो स्थिति भारतवर्ष में बनी हुई है, उसके लिए आज के परिप्रेक्ष्य में किस प्रकार के गुणात्मक सुधार किए जा सकते हैं, कानून में संशोधन किया जा सकता है, उसके लिए यह विधेयक बहुत महत्वपूर्ण है। कच्चे तेल के उत्पादन एवं प्राकृतिक गैस के क्षेत्र में प्रतिदिन खोजें चल रही हैं, वैज्ञानिक उन क्षेत्रों का चयन कर रहे हैं, जिनकी संख्या अभी प्रतिवर्ष बढ़ रही है। महोदय, सरकार का लक्ष्य है कि पेट्रोल एवं गैस के क्षेत्र में दूसरे देशों की निर्भरता को कम किया जाए। कच्चे तेल एवं गैस के क्षेत्र में उत्पादन को अनेक सरकारी अड़चनों की दिक्कतें आती हैं। आखिरकार जब विधेयक लाने का पक्ष रहा होगा, तो मैं इस बात को विश्वासपूर्वक कह सकता हूं कि विदेश के अंदर अगर प्राइवेट सेक्टर से लेकर सरकारी क्षेत्र के लोगों ने भी तेल के उत्पादन को गति दी है, तो उसमें उनकी सरकारों का बहुत बड़ा योगदान रहा है। उद्यमियों को किस प्रकार की सहायता दी जाए, उद्यमियों को किस प्रकार इस क्षेत्र में आगे बढ़ाया जाए, उसके लिए सरकार के द्वारा प्रयास होते हैं। मुझे कहते हुए खेद भी है कि 2014 से पहले एक भी जो गैस नामांकन क्षेत्र है, उसके अंतर्गत गैस उत्पादन के लिए कोई नया पट्टा नहीं दिया गया था, उसके कारण यह काम रुका रहा। यह और बढ़ सकता था, लेकिन बढ़ाने का प्रयास नहीं किया गया। महोदय, आखिर जो भी निवेशक होता है, उसके अंदर विश्वास जागृत करना बहुत आवश्यक है, क्योंकि तेल का क्षेत्र बहुत महंगा क्षेत्र है, उसमें काफी पूंजी निवेश की आवश्यकता रहती है। निवेशकों का विश्वास बढ़े, इसके लिए इस विधेयक का आना नितांत आवश्यक था। निवेशकों को जोखिम से बचाने के लिए प्रावधान करने की आवश्यकता थी, जो माननीय मंत्री जी ने इस विधेयक के अंतर्गत रखे हैं। इस संशोधन के बाद पेट्रोलियम परिचालनों एवं खनन परिचालनों के लिए सभी सरकारी विभागों में जल्दी-जल्दी उनके लिए अनुमति मिले, उनके लिए परमिशन मिले, इसका प्रावधान इस विधेयक के अंदर किया गया है। मैं इसकी बहुत सराहना करता हूं, इसके लिए सरकार को बधाई देता हूं और धन्यवाद करता हूं। ...(**समय की घंटी**)... यह कानून तेल और गैस परियोजनाओं के साथ-साथ ...

श्री उपसभापति : माननीय महेंद्र भट्ट जी, आपका समय खत्म हो गया है।

श्री महेंद्र भट्ट : सर, मैं 1 मिनट में खत्म कर रहा हूं। इस कानून के बाद उद्यमियों के बीच प्रतिस्पर्धा बढ़ेगी और निश्चित रूप से बाजार में मार्केट रेट भी कम होगा।

महोदय, सबसे बड़ी बात यह है, इस विधेयक में जो विषय निकल कर आया है, क्योंकि अगर छोटे उद्यमी भी आएंगे, स्वामित्व के साथ आएंगे, पार्टनरशिप के तहत आएंगे, तो दो या दो से अधिक पट्टेधारकों के साथ इसमें निवेश करेंगे, यदि यह इस तरह से बढ़ेगा। ...(**समय की घंटी**)...

Contents Page

श्री उपसभापति : धन्यवाद।

श्री महेंद्र भट्ट : महोदय, दंड व्यवस्था किसी भी क्षेत्र के लिए दिक्कतें पैदा करती है। यह पहली बार हुआ है कि आजीवन कारावास को आर्थिक दंड के रूप में बदला गया है।

MR. DEPUTY CHAIRMAN: Shri Ramji; not present. Shri Sanjay Seth; you have five minutes.

श्री संजय सेठ (उत्तर प्रदेश) : सर, आपने मुझे The Oilfields (Regulation and Development) Amendment Bill, 2024 पर अपने विचार रखने का अवसर दिया, इसके लिए मैं बहुत-बहुत धन्यवाद देता हूं। यह विधेयक देश की ऊर्जा सुरक्षा, आर्थिक प्रगति और आत्मनिर्भरता के दृष्टिकोण से बहुत महत्वपूर्ण है। तेल और गैस क्षेत्र का महत्व किसी भी देश के विकास और अर्थव्यवस्था में अति प्रमुख है। प्रधान मंत्री, माननीय नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व में हमारा देश इस क्षेत्र में अभूतपूर्व प्रगति कर रहा है। आज भारत विश्व का चौथा सबसे बड़ा रिफाइनर बन चुका है। 2014 में हमारी रिफाइनिंग क्षमता 215 मिलियन मीट्रिक टन प्रति वर्ष थी, जो अब 256 मिलियन मीट्रिक टन प्रति वर्ष तक पहुंच गई है। यह न केवल हमारी क्षमता का विस्तार है, बल्कि ऊर्जा आत्मनिर्भरता की दिशा में बढ़ाया गया एक महत्वपूर्ण कदम है।

प्रधान मंत्री मोदी जी की नीतियों ने देश में तेल और गैस क्षेत्र में सब्सिडी को 85 परसेंट तक घटाने का काम किया है। 2013 में यह सब्सिडी 25 बिलियन डॉलर थी, जो अब 3.5 बिलियन डॉलर तक सिमट कर रह गई है। इसके अलावा पेट्रोलियम, तेल और विटुमिन खनिजों से प्राप्त तेलों के निर्यात मूल्य में भी बहुत बढ़ोतरी हुई है। 2014 में यह 60.84 बिलियन थी, जो अब 84.96 बिलियन डॉलर तक पहुंच गई है, जो वैश्विक बाजार हिस्सेदारी का 12.5 परसेंट है। भारत की तेजी से बढ़ती अर्थव्यवस्था के कारण ऊर्जा की माँग लगातार बढ़ रही है। आज यह माँग दोगुनी होकर होकर 1,123 मिलियन टन तेल समतुल्य तक पहुंच जाएगी। यह देश की विकास की कहानी को बयां करता है।

स्वतंत्रता के बाद से भारत ने कच्चे तेल के उत्पादन में उल्लेखनीय वृद्धि की है। यह मात्र 0.26 मिलियन टन से बढ़कर 30 मिलियन टन तक हो गया है, जो 10,000 परसेंट से भी अधिक की वृद्धि को दर्शाता है। इसी तरह आज भारत 37 बीसीएम प्राकृतिक गैस का उत्पादन कर रहा है, लेकिन हमारी खपत की दर और भी अधिक है। भारत में पेट्रोलियम उत्पादों की खपत वर्तमान में 230 बिलियन टन प्रति वर्ष है। खपत और उत्पादन के बीच की खाई में हमें आयात पर निर्भर होना पड़ता है। वर्तमान में भारत की आयात निर्भरता 85 परसेंट से अधिक है। इसे काम करने के लिए सरकार ने कई प्रभावी कदम उठाए हैं।

सरकार ने जैव ईंधन के माध्यम से ऊर्जा की उपलब्धता बढ़ाने के कदम उठाए हैं। 2014 में जहाँ इथेनॉल की खरीद मात्र 38 करोड़ लीटर थी, वहीं 2024 में यह 720 करोड़ लीटर तक पहुंच गई है। इसका सीधा परिणाम यह हुआ है कि लगभग एक लाख करोड़ रुपए की विदेशी मुद्रा की बचत हुई है और 180 लाख मीट्रिक टन कच्चे तेल का आयात प्रतिस्थापित हुआ है। यह ऊर्जा आत्मनिर्भरता की दिशा में हमारी सरकार का एक बड़ा योगदान है।

सरकार की नीतियों के कारण बायोगैस उत्पादन में भी प्रतिवर्ष लगभग 15 मिलियन टन की वृद्धि हो रही है। यह न केवल परिवहन क्षेत्र के प्राकृतिक गैस की खपत को पूरा करता है, बल्कि इसे कार्बनमुक्त बनाने में भी मदद करता है। इसके अतिरिक्त 25 करोड़ लीटर की एसएएफ परियोजनाएं कच्चे तेल पर आयात निर्भरता को कम करने की महत्वपूर्ण भूमिका निभा रही हैं। हमारे देश में 2004 से लेकर 2014 तक एक्सप्लोरेशन के कार्यों में कमी आई थी। इस दौरान किसी भी क्षेत्र को लाइसेंस नहीं दिया गया था, जिससे आयात की निर्भरता बढ़ रही थी, लेकिन 2015 के बाद से हमारी सरकार ने देश में हाइड्रोकार्बन की खोज और उत्पादन को बढ़ावा देने के लिए कई नीतिगत सुधार किए हैं। अपरम्परागत हाइड्रोकार्बन संचालन की अनुमति और कम रॉयल्टी लगाने जैसे कदमों पर भी इस क्षेत्र को नई गति मिली है। हमारी सरकार ने उत्पादन हिस्सेदारी ...(**समय की घंटी**)...

श्री उपसभापति : अब आपका समय खत्म हुआ।

श्री संजय सेठ : सर, मैं आखिरी अक्षर बोल देता हूँ, आखिरी पैराग्राफ बोल देता हूँ।

श्री उपसभापति : आप जल्दी बोलिए।

श्री संजय सेठ : ठीक है, सर। महोदय, मैं इस सदन में भारत की ऊर्जा सुरक्षा के लिए प्रधान मंत्री मोदी जी की दूरदर्शी कूटनीति और रूस सहित अन्य तेल उत्पादक देशों के साथ सशक्त संबंधों पर प्रकाश डालना चाहता हूँ।

श्री उपसभापति : अब नहीं।

श्री संजय सेठ : सर, बस दो मिनट। बस इसे बोलने दीजिए।

श्री उपसभापति : नहीं, नहीं। धन्यवाद।

श्री संजय सेठ : हम सभी जानते हैं कि वैश्विक ऊर्जा संकट और ...

श्री उपसभापति : प्लीज़ कंक्लूड।

श्री संजय सेठ : सर, तनाव के बीच में हम लोगों ने रूस के साथ इतने अच्छे संबंध बनाए कि हमें वहाँ से बहुत ज्यादा तेल मिला। साथ-ही-साथ ओपेक देशों के साथ हमारी जो नीतियाँ रहीं, उससे भी हमें बहुत फायदा मिला है।

श्री उपसभापति : धन्यवाद, धन्यवाद।

श्री संजय सेठ : सर, मैं एक और छोटी-सी बात कह कर अपनी बात समाप्त करना चाहता हूँ। हमारे जो छोटे लघु उद्योग हैं, अगर उनको गैस की सप्लाई बल्क रेट पर मिले, तो उनकी उत्पादन की जो कीमतें हैं, वह कम हो जाएँगी। इसके साथ ही अगर इसमें लघु उद्योग के साथ छोटे उद्योग भी जोड़ दिए जाएँगे, तो उनको भी इसका फायदा मिलेगा।

श्री उपसभापति : धन्यवाद। माननीय श्री संजय सिंह जी, पाँच मिनट।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) **:** मान्यवर, आपने इस महत्वपूर्ण बिल पर मुझे अपनी बात कहने का मौका दिया, इसके लिए आपको धन्यवाद। मान्यवर, अभी हमारे सत्ता पक्ष के मित्रों ने मोदी जी का भरपूर बखान किया कि उन्होंने यानी भारत के प्रधानमंत्री ने तेल के क्षेत्र में, गैस के क्षेत्र में अनुकरणीय योगदान दिया है। पूरी दुनिया उनका डंका पीट रहा है, ऐसा बताया जा रहा है। लेकिन मुझे याद है कि जब 2014 में ये लोग चुनाव प्रचार में निकले थे, तब कहते थे कि वोट दे दो, बीजेपी को जिता दो, डीजल 40 रुपए प्रति लीटर हो जाएगा, पेट्रोल 50 रुपए प्रति लीटर हो जाएगा। ...(**व्यवधान**)... आपकी एक नेता का भाषण है, अगर वह सदन में नहीं होगा, तो मैं वह आपको भेज दूँगा, आप उसको सुन लीजिएगा।

मान्यवर, उस समय दुनिया के पैमाने पर कच्चे तेल का दाम क्या था? 135 डॉलर प्रति बैरल तक कच्चे तेल का दाम गया था, बावजूद इसके न तो डीजल ने, न तो पेट्रोल ने, किसी ने सेंचुरी नहीं मारी, लेकिन जब कोरोना के समय में कच्चे तेल का दम दुनिया के पैमाने पर, अंतरराष्ट्रीय बाजार में 19 डॉलर प्रति बैरल हो गया था, उस वक्त भी हिंदुस्तान में आपने महँगा डीजल बेचा, महँगा पेट्रोल बेचा। इस तरह से आपने उस समय भी डीजल और पेट्रोल का दम कम नहीं किया। आपने इतना महंगा पेट्रोल और डीजल बेचा कि तेल से इस देश की जनता का तेल निकाल दिया।

सर, इस बिल का मकसद क्या है? इसमें लिखा हुआ है कि आप इस क्षेत्र में इन्वेस्टर्स को बूस्ट करेंगे, अलग-अलग कॉरपोरेट घरानों को बढ़ावा देंगे। इस बिल का एक बड़ा मकसद यह भी है। मान्यवर, जो ओएनजीसी है, जिसको 2023-24 में 40,000 करोड़ रुपए का मुनाफा हुआ है, जिस क्षेत्र में ओएनजीसी को, पब्लिक सेक्टर को, महारत्न कंपनियों को मुनाफा हो रहा है, वहाँ मुनाफा कमाने के लिए आप और कंपनियों को लाना चाहते हैं। दूसरी बात यह है कि आप यह जो बिल ला रहे हैं, इसके माध्यम से आप राज्य सरकारों के भी अधिकार छीन रहे हैं और सारे अधिकार केन्द्र के पास चाहते हैं, जिससे संघीय ढाँचे पर भी चोट पहुँचेगी और राज्यों के साथ आपका झगड़ा और बढ़ेगा। यह बुनियादी तौर पर फेडरल स्ट्रक्चर के भी खिलाफ है, जिसका जिक्र अभी बाकी साथी यहां पर कर रहे थे।

मान्यवर, मैं बड़ी विनम्रतापूर्वक पूछना चाहता हूँ कि आपने कहा कि पेट्रोल का दाम कम होगा, डीजल का दाम कम होगा, लेकिन जो बीजेपी शासित राज्य हैं, मैं उनमें से दो-तीन राज्यों के ही नाम पढ़ रहा हूँ। चंडीगढ़ में आज पेट्रोल का दाम 100 रुपए प्रति लीटर है, बिहार में आज पेट्रोल का दाम है 105 रुपए प्रति लीटर है और जिस दिल्ली की आप बार-बार आलोचना करते रहते हैं, हर बात पर आलोचना करते रहते हैं, यहां पर पेट्रोल का दाम है 94 रुपए प्रति लीटर। दिल्ली का मुख्यमंत्री रहते हुए अरविन्द केजरीवाल जी ने बिजली फ्री दी, पानी फ्री दिया, शिक्षा

फ्री दी, इलाज फ्री दिया और महंगाई से लोगों को बचाने के लिए पेट्रोल और डीजल भी सस्ते दामों पर दिया। ...(**व्यवधान**)... अगर मैं करप्शन पर बोलने लग जाऊँगा, तो ...(**व्यवधान**)...

श्री उपसभापति : संजय जी, कृपया आप विषय पर बोलिए। ...(**व्यवधान**)... Nothing is going on record. ...*(Interruptions)*... Sanjay Singhji, please speak on the subject. ...*(Interruptions)*...

4.00 P.M.

श्री संजय सिंह : सर, वे क्या बोल रहे हैं? ...(**व्यवधान**)...

श्री उपसभापति : आप इधर बोलेंगे कि उधर बोलेंगे? ...(**व्यवधान**)...

श्री संजय सिंह : *

श्री उपसभापति : आप सब्जेक्ट पर बोलें, वही रिकॉर्ड पर जाएगा।

श्री संजय सिंह : सर, मैं सब्जेक्ट पर ही बोल रहा हूँ।

श्री उपसभापति : क्या मैं आपको सब्जेक्ट याद दिला दूँ? आप oil exploration पर बोलिए।

श्री संजय सिंह : सर, मुझे बोलने दीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No please. संजय जी, आप बोलिए।

श्री संजय सिंह : यहां पर आपने मोदी जी का इतना बखान किया, हमने उसको सुना। आपको बोलने का मौका था, आपने बखान किया, लेकिन जब एक राज्य सरकार के कामों का हम कुछ उदाहरण देने लगते हैं तो इससे तुरंत आपके पेट में दर्द होने लगता है। अरविंद केजरीवाल ने बिजली फ्री दी, पानी फ्री दिया, शिक्षा फ्री दी, इलाज फ्री दिया, सस्ता पेट्रोल, डीजल दिया। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Nothing is going on record.

श्री संजय सिंह : मान्यवर, यह मुद्दा है।

---

* Not recorded.

श्री उपसभापति : अब आप खत्म कीजिए।

श्री संजय सिंह : अब मैं खत्म कर रहा हूँ, सर। यह मुद्दा है, क्योंकि आपका ध्यान इस पर नहीं है कि देश में डीजल कैसे सस्ता हो, पेट्रोल कैसे सस्ता हो, बल्कि *

श्री उपसभापति : आप सब्जेक्ट पर बोलिए। Nothing is going on record. *...(Time Bell rings)...*

श्री संजय सिंह : सर, इन्होंने यहां पीछे से कमेंट किया, आपने सुना।

श्री उपसभापति : नहीं, मैंने नहीं सुना।

श्री संजय सिंह : आपने सुना, सर।

श्री उपसभापति : संजय जी, मैं आपको सुन रहा हूँ।

श्री संजय सिंह : *

MR. DEPUTY CHAIRMAN: Nothing is going on record. Your time is over. Next speaker is Dr. V. Sivadasan.

DR. V. SIVADASAN (Kerala): Respected Deputy Chairman, Sir, this Bill is not for the people of the country. It is for the corporate houses. Sir, energy is very important for the development of a nation. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please let him speak. *...(Interruptions)...* तिवाड़ी जी, आप लोग आपस में कृपया इस विषय पर चर्चा न करें। *...(Interruptions)...* Let him speak.

DR. V. SIVADASAN: Sir, affordable energy is very crucial and essential. *...(Interruptions)...* Sir, this is my time. It is not the time of the Treasury Benches.

MR. DEPUTY CHAIRMAN: Yes, please continue.

---

* Not recorded.

* Not recorded.

DR. V. SIVADASAN: Affordable energy is very crucial and essential for the welfare of the State. The democratically-elected Government should ensure the welfare of the common people. But, here the Government is walking in a very different direction. Sir, the Government is promoting privatisation of our great natural resources, including petroleum and natural gas.

The aim of the big multinational companies is only to earn profit through production or distribution of PNG. The actual price and market price of petroleum products prove the correctness of this statement. Sir, the Government should not allow the exploitation of common people. The Government should control the price of petroleum products and it should restore and increase the subsidies. Sir, the price of petroleum products in our country is very high compared to global prices. The Union Government is imposing heavy taxes upon the petroleum products. In June 2008, the crude oil price touched US$202 per barrel. At that time, the petrol price in India was Rs.50 and diesel price was Rs.37. Sir, at that time, the present Ruling party was in the opposition and they raised this matter in front of the people. Now, the price of crude oil is only US$68 per barrel, which is less than 30 per cent of the price in 2008. Even then, petrol is costing more than Rs.100 in India today. Sir, why is this happening? It is happening because of excessive taxes and surcharges levied by Central Government. The Central Government is imposing different surcharges on oil price. The Union Government collects a huge amount as tax. In 2019-20, it was Rs. 3.3 lakh crore; in 2020-21, it was Rs. 4.55 lakh crore, and, in 2021-22, it was Rs. 4.92 lakh crore. Sir, now, the collected amount is above Rs.6 lakh crore. ...*(Time bell rings)*... Sir, it should not be allowed. ...(*Time-bell rings*)... I am concluding, Sir. The LPG refill cost was Rs. 410 for a 14.2-kilogram cylinder on March 1st, 2014. It has now become Rs. 823 for a 14.2-kilogram LPG cylinder. The Government should protect the interests of the common people. ...(*Time-bell rings*)... They stand for the people and not for the corporate houses. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Dr. V. Sivadasan. Now, Hon. Minister, Shri Hardeep Singh Puri, to reply to the discussion.

SHRI HARDEEP SINGH PURI: Sir, I would like to thank all the hon. Members who have participated in this debate. Many useful points have been raised. Some of the assertions made, I suspect, require a clarification because I believe, and I say this with all humility, that they are based on a selective reading of the draft legislation before us. I would like to thank, in particular, Shri Shaktisinh Gohil, Shri Chunnilal Garasiya, Madam Dola Sen, Shri Elango, Shri Yerram Venkata Subba Reddy, Shri

Contents Page

Manas Ranjan Mangaraj, Thiru Thambidurai, Shri Ghanshyam Tiwari, Dr. Kalpana Saini, Madam Fauzia Khan ji, Dr. Sikander Kumar, Shri P.P. Suneer, Shri Mahendra Bhatt, Shri Sanjay Seth, Shri Sanjay Singh and Dr. V. Sivadasan. Many of the points made by hon. Members have, in terms of nuance, also been repeated by others. So, instead of responding to each of the points made by each speaker, I will take them in a broad category, and it will be my endeavour to respond to all the points made. Sir, when I was introducing the amendment and the draft Bill, I had said, with all humility, that I want to do some context setting. The oil and gas sector, as I mentioned, is one that involves heavy investments and also has a long gestation period. And it was not my intention nor did I ever suggest that nothing was done prior to 2014. But I did suggest and I will say that more emphatically now that we allowed the eye to be taken off the ball and we paid the price for that. Now, lest this becomes a political debate, let me provide a context to what I said in terms of some annotation. Sir, the period between 2006 and 2014 is termed by all those who have even a nodding acquaintance with this sector of energy 'the dull period', and why, I will just give you some examples. If any hon. Member wants to have it in more detail, I will be happy to send a detailed paper.

During this period, many foreign companies, and I want to assure all the Members on the left spectrum of the House, my close friends, that this is not about handing over to the corporate sector, this is not about taking the powers of the States away. The petroleum mining leases will still have to be granted by the State Governments, no matter what changes are brought by this. We are not changing the Constitution. Now, what happened between 2006 and 2014? Italian major, Eni, left India E&P sector, as they were not allowed to carry out operations in Rajasthan as well as in Andaman offshore. Australian company, BHP Billiton, relinquished their blocks in Mumbai offshore area which were expropriated by defence agencies. Another Australian company, Santos, was not allowed to work in Bengal offshore due to maritime border disputes with Bangladesh. British gas and cairn group also relinquished their few blocks in KG and Mumbai offshore due to restrictions imposed by the defence agencies. Sir, I had asserted at the outset that this sector which involves heavy investment has about five major oil companies in the world, and almost all of them came here and were driven away from the country. I am not saying that this was a wilful act. This was a natural consequence of the kind of policies we followed. One of the major challenges during this period was non-availability of drilling rigs. The Government introduced a rig holiday policy in 2010 to allow moratorium from January 2008 to 31st December 2010 for drilling of 31 exploration wells in deep water. No procurement of rigs or no import of rigs was allowed. Out of 3.5 million sq km of

sedimentary basin, one million sq km you closed. It was a no-go area. Nobody can enter there. And in the remaining area, you put restrictions. If the oil majors will not go away, what will they do? They have not come here for philanthropy. I just want to make it absolutely clear about the period before that. I used a very polite term that we allowed the eye to be taken off the ball. I can be a little more direct. This was neglect of E&P. This neglect was bordering on criminal neglect. We are paying the price for it now. Then came 2014. That is when policies began to change. That is when production sharing agreements gave way to revenue sharing agreements. One of the most important things in the E&P sector is data. No data is available. If a foreign major comes and tries to drill here, you tell them, please come and spend your money and drill. If they find oil after spending a lot of money -- sometimes a deep water well costs 100 million dollars -- you realise that this is your sovereign asset. Now you want to keep it. You say, 'Thank you very much'. It is only in 2014 that things started changing. My distinguished colleague knows that in 2015-16, We introduced major changes. We introduced revenue sharing agreements. Then a little later, we cleaned up one million sq km of the sedimentary basin which was a no-go area. The hon. Member and some others also asked what is new in the Bill. I just quickly reel off some points. One is stability of lease. Dispute resolution has been made much more objective and quick. Definition of updation is there. Single lease is there. Decriminalisation of provisions is there. Penalty increment is there. Sharing of infrastructure is there so that smaller players can take advantage. Provisions like carbon capture and sequestration are there. All these are new provisions in the Bill.

There are some points which have been made, I suspect, on account of a selective or perhaps not a careful reading of the Bill. Arbitration continues for disputes under lease and contracts. Adjudication has only been introduced for violation of Acts and Rules which are framed thereunder. There is a saving clause which protects existing contracts and agreements as was pointed out. A reference was made to helium. I just want to point out that the hon. Member specifically referred to helium. I want to say that mineral oils mean any naturally occurring hydrocarbon. Helium is not a hydrocarbon but an elemental gas. Nothing in this Act prohibits development of comprehensive energy projects under special scheme created with concerned Ministries such as the Department of Atomic Energy and the Ministry of Earth Sciences. I think that point on helium is, if I may be permitted to say, is a specious point. Rules for sharing data, Director General of Hydrocarbons for better monitoring, sharing of infrastructure to enable small operators to make use of existing infrastructure and not make any unnecessary heavy investment in new

infrastructure when infrastructure is already available, etc., are all new provisions in the Bill.

A reference was also made to a CAG Report on Mumbai High. I just wanted to say that precisely because of that Report. I was talking about the recent period when the eye was taken off the ball. It was about this dull period between 2006 and 2014. The reference to Mumbai High was of, I think, 1974. I joined the Foreign Service in 1974. Yes, they are producing. Why are they producing 59 per cent of the existing resources? Because we are using technology and investment to put pressure into those wells to get more and more out of those wells. I may also submit that in any discovered field, after the first year, production can decline by four per cent or even a little more. Over a period of time, the decline is much more. Precisely because of the CAG report and other information that we got that we were able to utilize the technology investment in order to better and optimally utilise those fields.

Sir, let me move on to some of the references which have been made to other energies here. But before I do that, I think Madam Dola Sen raised the point of our Strategic Petroleum Reserves being only enough to cover seven days of utilization. Deputy Chairman, Sir, I don't know where this fact is coming from. I know a little bit about Strategic Petroleum Reserves, SPRs. The reserve itself just now covers 72 days. We are trying to take it up to the international norm. But, apart from that, we have a refining capacity today of something like 258.6 million metric tonnes per annum. We are taking it up to 310 million metric tonnes per annum. We have crude oil on our tankers, in the refineries, etc. So, I want to assure the hon. Member that these reserves that we are talking about are way above what is required should there be an emergency, and we have been able to navigate this quite well so far.

Sir, I also want to now raise some issues about import of energy. It was said that we are not diversifying; we are very dependent. The facts are very different. The facts are that for many years, if you look at our imports in terms of source, they came from 27 countries. Today, they are coming from 39 countries. And the world is changing. More hydrocarbons are being produced in the Western Hemisphere. I am talking about Brazil; I am talking about Guyana; I am talking about Canada; I am talking about the United States. We import 20 billion dollars of energy from the United States. We consume, on an average, 5.4 million barrels of crude oil in a day. And as I submitted, that import is going to go up because our economy is growing at 6.5 per cent and energy is the driving force of GDP growth in many respects. Earlier that five million barrels a day was to be equally divided between five or six suppliers -- Iraq, Kuwait, Saudi Arabia and UAE. But then the crisis took place; geopolitical turbulence took place in February, 2022. Suddenly, Russian oil became available at discounted

prices. Now, we don't take a decision in the Ministry of Petroleum and Natural Gas as to where we should import from. Our traders in the private sector, well-known companies and our oil marketing companies float tenders for import of oil at the point of importation. Wherever they get the crude from and the grade of crude that they are looking for, they will import from there. So, the availability from one source because of the cheaper oil available has gone up. One hon. Member said that there were sanctions on Russian oil. I am not aware of any sanction. There was a perception sought to be built up by one part of the world. I won't name them; we should not. ...(*Interruptions*)... Well, Western Europe and other parts said that you should not buy from them. My colleague, the External Affairs Minister, was travelling on a foreign trip and we had a chat before he left. I told him if he had an opportunity to be asked, he may say that at that point of time they were buying more in one afternoon than we were buying in a quarter. And believe me, even today, there is Russian oil coming in through a pipeline to Hungary. It was coming in; it is going to the Far East. So, the energy business, and the oil and gas business is very complicated. The hon. Prime Minister has ensured availability. There was not a single instance in the last ten years when crude oil or petrol or diesel was not available. And it is affordable. I have a chart here which compares Indian prices with global prices. In India, the price has come down over the last three years. Globally, it has gone up. Why? It is because the Central Government reduced excise duty and the BJP-ruled States brought down their VAT. Shri Sanjay Singh is not here. He was talking about prices in Delhi. I want to remind him how it happened. In Delhi, the prices were higher than in the neighbouring State. So, all my friends with big cars and big tanks used to go to Gurugram and other parts nearby Delhi, fill up and come back.

So, the dealers realised that they were being shortchanged because of the pricing. That is how it came down, not because of desire to provide the citizens of Delhi free or cheaper petrol. Sir, we were talking about other energies. पहले क्या हुआ था, आप उसे मिनिमाइज़ भी कीजिए। हम तो कभी करते ही नहीं हैं। सर, 2014 में, let me talk about gas. Our gas production, I am talking about natural gas, is going up by 18 per cent every year. It is going up by 18 per cent. We are still dependent for 50 per cent. Again, I come to the same thing. This has a long gestation period. If, in 2000, 2005 and 2010, some far-sighted decisions had been taken, today we would not be in the situation of even having to import 50 per cent. Just now, in a recent discovery, ONGC is producing, or going to produce very soon, 40,000 barrels a day off the Kakinada coast. I can give you many other examples. Sir, let me come to cylinder gas. Natural gas is as per definition of natural gas, but there is LPG which is a byproduct of work done in a refinery. Today, India is supplying a cylinder of gas at the most economical

price anywhere in the world. In 2014, there were 14 crore connections of LPG. And, connection of LPG means, एक परिवार को एक कनेक्शन मिलता है और एक परिवार में चार-पाँच लोग तो होंगे। मान लीजिए, 14 करोड़ कनेक्शंस हैं, आज वे बढ़कर 33 करोड़ हो गए हैं। 14 करोड़ से बढ़ते-बढ़ते 33 करोड़ हो गए हैं, which means virtually the entire population is covered now through LPG. And then, we are also introducing piped gas, which is about 25 per cent cheaper. 2014 में 25 लाख कनेक्शंस थे, आज 1,25,00,000 हैं। But, the issue is हम किस दाम पर प्रोड्यूस कर रहे हैं। माननीय प्रधान मंत्री जी ने क्या किया – जो उज्ज्वला योजना के लाभार्थी हैं, उनमें एक परिवार को एक दिन के लिए कोई पाँच-छः रुपये में कुकिंग मिडियम मिलता है और जो लाभार्थी नहीं हैं, जो नॉर्मल सिलेंडर लेते हैं, उन्हें 14-15 रुपये में मिलता है। Sir, nowhere in the world, clean cooking fuel being provided at this cost to the entire population of the country. Sir, I can say this with complete...

सर, हम अब बायोफ्यूल्स पर आते हैं। 2014 में, देश में टोटल बायोफ्यूल ब्लेंडिंग 1.4 परसेंट थी। इसके लिए 2014 से पहले की सरकार ने बड़ी मेहनत की। हमने भी उसमें कंट्रीब्यूट किया था। जब मैं ब्राजील में पोस्टेड था, तब हमने कोशिश की कि हमारी दस स्टेट्स में कम-से-कम पाँच प्रतिशत बायोफ्यूल ब्लेंडिंग होनी चाहिए, पर हम नहीं कर पाए, क्योंकि ईको-सिस्टम नहीं था। मैं आपको बताना चाहता हूँ कि पिछले महीने 16.9 परसेंट एथेनॉल बायोफ्यूल ब्लेंडिंग हुई। माननीय प्रधान मंत्री जी ने कहा है कि हमें 2030 तक 20 प्रतिशत ब्लेंडिंग करनी है। Sir, because of the success of 10 percent blending, we were able to bring down target of 20 per cent from 2030 to 2025. मैं दावे से कहता हूँ कि by the time we finish this, अक्टूबर, 2025 तक हमारी 20 परसेंट एथेनॉल ब्लेंडिंग हो जाएगी। मेरे एक सीनियर कलीग who looked after this portfolio for seven years, सही कह रहे हैं। इसका इकोनॉमिक इम्पेक्ट क्या होगा? When we did 10 per cent blending, Sir, we saved Rs. 91,000 crores, और वह 91,000 करोड़ हमारे किसान भाइयों को गए हैं। In fact, the *urja* has also contributed to our agricultural sector. जब हम बहुत जल्दी 20 प्रतिशत ब्लेंडिंग करने जा रहे हैं, This figure will be even higher. Sir, green hydrogen is another story. And, green hydrogen is fuel of the future. Green hydrogen will succeed because India has both demand, it will have the production, and it will have the consumption. हमारी कंपनीज़ ने ऑलरेडी ग्रीन अमोनिया एक्सपोर्ट कर दिए हैं। अब सवाल यह उठता है कि Centre wants to usurp the power of the State? यह इस बिल में कहाँ लिखा है? मैंने तो देखा, पर मुझे मिला नहीं। जब मैं यह सुन रहा था, तो मैंने अपने सहयोगियों को एक नोट भेजा कि आपने इस बिल में ऐसा कुछ तो नहीं लिखा है। There is nothing in this Bill like that. We are changing the terminology. हम टर्मिनोलॉजी चेंज कर रहे हैं। यह 1948 का जो लेजिस्लेशन है, that was designed for minerals and metals. In 1957, we created a separate Bill for minerals and metals, पर यह अब भी उसी में आ रहा है। So, we need to change the terminology. मैंने आपको नई चीज़ के बारे में बताया, ईज़ ऑफ बिजनेस के बारे में बताया। Sir, through you, I want to assure this House. The fact that we have already taken steps, 2016 में production sharing, revenue sharing contracts, हमने एक मिलियन स्क्वायर किलोमीटर ओपन किया है। अभी हम

जो चेंज करने जा रहे हैं, हमारे ओएएलपी में 9th राउंड में 38 प्रतिशत जो बिड्स आई हैं they came in that one million square kilometers which was opened up in 2022. This Bill, once it is enacted into law, will ensure that investor will have more confidence to come here. Unlike the dull period between 2006 and 2014, जब वे आए तो उनका expropriate कर लिया या कुछ और कर लिया, ये चीज़ें नहीं होंगी। एक ही लीज़ होगी, एक ही लाइसेंस होगा और अगर dispute हुआ, तो उसको मैनेज करने के लिए भी there will be predictability and stability. Sir, I could go on for another half an hour to raise the other points. I think I have covered the main points and I have made a careful note that after this Bill is passed by this House and Lok Sabha, I will be personally writing letters to each of the Members who have raised the other issues so that there is no doubt. The Government has nothing to hide on this. This is a win-win legislation for the States. One issue was raised just now. मैं उसका आन्सर डिटेल में देना चाहूंगा कि ऑयल इंडिया ने एक compensation नहीं दिया, there was some fire somewhere. I want to assure you that a total of Rs. 102.74 crores was paid to the affected families and even to those who were not directly affected, when we were told that there has been some flooding in the fields, etc. another Rs. 52 lakhs were deposited. Sir, all this boogie which is being raised by the environmental assessment, land and people being compensated, सर, यह तो स्टेट गवर्नमेंट की responsibility है। ओएनजीसी ने 2018 के आसपास एक स्टेट में कुछ डिस्कवरीज़ कीं। अगर चाहो, तो मैं नाम भी ले लूंगा। ...(**व्यवधान**)... West Bengal में डिस्कवरीज़ की गईं। ...(**व्यवधान**)... आप सुन लीजिए। एक मेम्बर ने पूछा, तो मैं उसी का जवाब दे रहा हूं। उस समय जब उन्होंने डिस्कवरी की, उस समय 5 स्क्वेयर किलोमीटर का एरिया था। उन्होंने बड़ी चिट्ठियां लिखी हैं। यह बात नॉर्थ ईस्टर्न जोनल काउंसिल में भी आई। उन्होंने उसके बाद तीन डिस्कवरीज़ और कर ली हैं और डिस्कवरी का जो एरिया है, वह 5 स्क्वेयर किलोमीटर की जगह 99 स्क्वेयर किलोमीटर चला गया। अब वहां से जो क्वेरी आती है, वह displacement के बारे में होती है। यह तो आपको करना है। मैं आपके माध्यम से सिर्फ यह कहना चाहूंगा कि अगर इसको किसी भी स्टेट ने इम्प्लिमेंट नहीं किया, तो they stand to lose something like Rs. 7000 to Rs. 8000 crores. The money would belong to the State Governments in terms of revenue and in terms of equity. They are losing the money. So, I want to assure everyone that this legislation changes the terminology. It brings in predictability, stability and there is no attempt to reward any big person. This is a national asset and I think, if we do not exploit the national asset now because our energy needs are such, there may come a time, after ten or fifteen years, when there will be a lid put on all fossil fuel utilization, when only green energy can be used. I am confident, Sir, in India, we need fossil fuels, I think, for another twenty years. My senior colleague can correct me. But we need to bring this legislation here in order to provide a win-win confidence not only to our own operators, but also to the foreign

Contents Page

investors so that they can come and do business here with a view to benefitting everyone. I thank you, Sir, I commend the Bill for adoption.

MR. DEPUTY CHAIRMAN: Now, the question is:

"That the Bill further to amend the Oilfields (Regulation and Development) Act, 1948, be taken into consideration".

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, in Clause 3, there is one Amendment (No.1) by Dr. John Brittas. Are you moving?

DR. JOHN BRITTAS (Kerala): Sir, I move:

1. That at page 2, *after line* 25, the following be *inserted,* namely:—

> "*(c)* after sub-section *(1),* the following proviso shall be inserted, namely:—
>
> "Provided that no petroleum lease shall be granted except by adoptinga method of auction by giving wide publicity so that all eligible persons may participate in the process ensuring fairness and non-arbitrariness."

The question was put and the motion was negatived.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, in Clause 5, there are eleven Amendments; Amendments (Nos. 2 to 10) by Dr. John Brittas; Amendment (No. 11) by Shri A.A. Rahim; Amendment (No. 14) by Dr. V. Sivadasan. Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

2. That at page 2, line 41, the words "or extension or renewal", be *deleted.*
3. That at page 2, line 42, the words "or extension or renewal", be *deleted.*
4. That at page 2, line 47, the words "or extended or renewed", be *deleted.*
5. That at page 3, line 4, the words "or extended or renewed", be *deleted.*
6. That at page 3, line 5, *after* the words "petroleum leases", the words "in respect of contiguous areas", be *inserted.*
7. That at page 3, line 13, *for* the words "any law", the words "the law of the land", be *substituted*.
8. That at page 3, line 14, the words "or outside India", be *deleted.*
9. That at page 3, lines 15 to 17, be *deleted.*
10. That at page 3, lines 22 and 23, the words "to the disadvantage of the lessee", be *deleted.*

MR. DEPUTY CHAIRMAN: Now, Amendment (No. 11) Shri A.A. Rahim, are you moving?

SHRI A.A. RAHIM (Kerala): Sir, I move:

11. That at page 3, *after* line 23, the following be *inserted*, namely, —

"*(4)* Notwithstanding anything contained in this Act, 40 percent. of the revenues generated from petroleum leases shall be allocated to the respective State Government where the operations under such leases occur."

MR. DEPUTY CHAIRMAN: Amendment (No.14) by Dr. V. Sivadasan. Hon. Member not present. Amendment not moved.

MR. DEPUTY CHAIRMAN: I shall now put the Amendments (Nos.2 to 10) moved by Dr. John Brittas to Vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment (No.11) moved by Shri A.A. Rahim to vote.

Contents Page

The motion was negatived.
Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, in Clause 6, there are three Amendments; Amendments (No. 12 and 13) by Shri A.A. Rahim; and Amendment (No. 15) by Dr. V. Sivadasan. Shri A.A. Rahim, are you moving the Amendments?

SHRI A.A. RAHIM: Sir, I move:

12. That at page 4, *after* line 19, the following be *inserted*, namely,—

"*(mm)* the obligation of every lessee to undertake the restoration, decommissioning, and site remediation of the oilfield upon cessation of operations in accordance with the standards prescribed by the Central Government, and the penalties for failure to comply, which shall be punishable under section 9 of this Act."

13. *That at page 4, after line 29, the following be inserted, namely, —*

"(pp) the penalties for the offence of non-compliance with the emission reduction targets notified by the Central Government under section 9 of this Act."

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, are you moving the Amendment? Hon. Member not present. I shall now put the Amendments (Nos. 12 and 13) moved by Shri A.A. Rahim to vote.

The motions were negatived.
Clause 6 was added to the Bill.
Clauses 7 to 12 were added to the Bill.
Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRI HARDEEP SINGH PURI: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up the Bharatiya Vayuyan Vidheyak, 2024.

Shri Kinjarapu Rammohan Naidu to move a motion for consideration of the Bharatiya Vayuyan Vidheyak, 2024.

The Bharatiya Vayuyan Vidheyak, 2024

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU): Sir, I move:

"That the Bill to provide for regulation and control of the design, manufacture, maintenance, possession, use, operation, sale, export and import of aircraft and for matter connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

Thank you very much, Mr. Deputy Chairman, Sir, for giving me opportunity to introduce this Bill. In fact, this Bill had been passed by the Lok Sabha in the last session with a lot of good faith and a positive energy. And, I bring it with the same kind of energy to the Rajya Sabha and I expect the same kind of support and cooperation from all the hon. Members here. I would like to go a little bit into the brief of the whole *Bharatiya Vayuyan Vidheyak*, the Bill that we are bringing here. If you look at civil aviation and how it started in India, in 1911 the first Indian Aircraft Act was brought in the pre-Independence era by the British and at that time the whole airspace was being monitored by this Indian Aircraft Act. In 1919, there was an International Convention for Regulation of Aerial Navigation. Once that Convention was done among 27 countries, including India, at that time, there was a requirement for us to amend our Act a little bit. Once that convention was done in 1919, another Act was brought in which was the Indian Aircraft Act in 1934 which took into account all the discussions that happened during that Convention. After that, in 1944, there was the Chicago Convention and the Chicago Convention promulgated another body which was the International Civil Aviation Organisation that became the premier body which is still existent till now and it consists of 193 member States. These 193 member States cooperate together and share their skies to their mutual benefit, promoting sustainable growth and socio-economic prosperity wherever these aircrafts fly. So, right now, the International Civil Aviation Organisation is the body which suggests all the member countries on how to regulate airspaces, how to cooperate with each other and how to navigate from one place to another. These are some of the recommendations based on discussion with these 193 countries; they do it. While these discussions happen, they keep recommending all the 193 member countries. In

Contents Page

our country, right from 1934, when the existing Act originated, it has already been 90 years. In these 90 years, the Act has been amended 19 times -- 19 new Sections came into place and 2 Sections were repealed. So, a total of 21 times the Act has been amended. While the process of doing all these amendments, whenever an Amendment came in, everything was put in bits and pieces into the Act. Now what did it lead to? There are a lot of redundancies, a lot of inconsistency and a lot of dis-organisation happened within the original Act itself. Now the International Civil Aviation Organisation, which keeps auditing all the requirements, all the rules, regulations and the Acts that any country has, has recommended to India that why don't you look at your principal legislation once because there are a lot of activities and a lot of inconsistencies happening; why don't you come up again so that there is no redundancy happening in the principal Act itself? And, Sir, that becomes the base for us to bring this new Amendment -- *Bharatiya Vayuyan Vidheyak*. While we are bringing this Bill, what we have done here is that we have organised everything. Now, under the Indian civil aviation, we have certain bodies. We have DGCA, which is the Director General of Civil Aviation. We have the BCAS, which is the Bureau of Civil Aviation Security. We have the AAIB -- Aircraft Accident Investigation Bureau -- and there is Central Government also which makes its own legislations regarding the civil aviation. So, if you look at the new Bill that we have brought in, there are clear sections made for powers of each of these bodies. So, there is a clear demarcation and a clear indication on what each body has to do and we have entirely organised whatever was there in the earlier Act and we have totally organised it and presented it in a much better manner which the ICAO also recommended to us in this. On top of that, as we are talking about civil aviation, I would like to present the House with some of the statistics also on how the growth has happened in civil aviation in the last 10 years. ...(*Interruptions*)... I will talk about each and every issue regarding the civil aviation. I am willing to discuss on it but I will keep my purview within the Bill in the beginning. After Narendra Modi *ji* has become the Prime Minister of this country, you would have heard him constantly saying about civil aviation. When he talks about the country's growth, he wants the Indian civil aviation also to assist the growth of the country and airports reached to a staggering number. We had 74 airports in 2014. No other country in the world has achieved this kind of success where we have doubled from 74 to almost 157 airports in the country. This is a huge and staggering number which also surprised the best of the countries in the world. And, if you look at the domestic air passenger traffic, which was 67 million in 2014, it is 153 million right now, which is also more than double. Then, the number of aircraft that were there, that is, the fleet size, it used to be 400 in 2014, and now in 10 years, we have brought

it to 813. We have doubled this also. There are many other aspects which have doubled, which have improved. *...(Interruptions)...* I will talk about it. Airfares have not doubled. I can say that much right now and I will talk about it also. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Dr. John Brittas, please.

SHRI KINJARAPU RAMMOHAN NAIDU: Regarding the growth of civil aviation, I have presented some of the main basic statistics which give us a look into the industry on how it has improved. But, today, we are seeing civil aviation not just on the basis of these numbers. We are not saying that when we talk about aviation, it is how many airports we have, how many passengers we are increasing. We want to deep dive into this aspect. The growth that we have observed is just the tip of the iceberg and we believe civil aviation has a lot of potential to drive the economy of the whole country. We are looking at the MRO sector. We are looking at how to build our own aircraft here. We are looking at how to skill our own people so that they don't need to go abroad and come back and work in the civil aviation industry here. We are looking at bringing in more expertise into the industry, let it be in terms of production, let it be in terms of manufacturing, and that is why, one of the principal things that we are bringing in this new Act, is the definition for 'design', 'maintenance' and 'manufacture'. In the earlier Act, the Indian Aircraft Act, only the word 'maintenance' was mentioned, and even in that, there was no definition for it. But now, we are adding in 'design' and we are adding in 'manufacture' also, and we are thoroughly defining all these three terms which are very important for the Indian aviation industry to go forward. Now, how will these definitions help? When the ICAO looks at all these countries on who is going to manufacture aeroplanes, it looks at how it is being backed up by the legislations in that country. Till now, if we say that we are trying to manufacture our own plane, we don't have any legislation which defines, as such, that what is the design of an aircraft, what are the aspects related to the airworthiness of an aircraft, what should be the type certification of the aircraft and whether the country is ready to do that or not. But now, under the leadership of Narendra Modiji, we are strongly saying that India is at a stage where it can design, manufacture and maintain its own aircraft, and that is the direction in which we want to level up and go forward in the civil aviation industry. If you look at many more other statistics that I have, it shows that there is a huge potential in this country, and right now, we are moving forward in that direction. As we add these definition of 'design', we are making India as a state of design, making India as a state of manufacture, making

India as a state of maintenance, we see that there is a huge potential to create economic activity and especially job creation. The International Civil Aviation Organisation (ICAO) and many other international bodies have all come out with one figure, the multiplier effect. One job that you want to create in the civil aviation industry, it leads to ultimately creating 6.7 times the number of jobs. So, the kind of effect the civil aviation has in job creation or economic activity is very, very huge. So, we have to tap this potential and this new Act, that we are bringing, helps us well into that direction.

Other than that, as I have said, we have organised the whole Sections in the earlier Act itself. So, there is a clear picture. Now, if you want to look at what are the actions of DGCA, then we thoroughly know what are the powers of DGCA and how the powers of the Central Government should be in terms of civil aviation. Everything is listed properly. On the top of that, if you look at the consultations, wide number of consultations have happened with the public, with the DGCA, with the Airports Authority of India (AAI), all the important stakeholders like BCAS and all the other Ministries that are concerned. After thorough consultations with all these Ministries, we have compiled everything. We have taken the good suggestions and we have tried to bring it into the principal Act now.

Then, I will talk about some of the important features that we are bringing into the Bill. Now, almost thousands of pilots are getting trained in this country today and we have spoken to them. We have asked them about any challenges right now in the present scenario. At present, there are 800 aircraft in the country, and you would be surprised that the number of aircraft orders, that are coming in, are more than 1500 right now, and I keep talking to these airlines and they say that every month, they have ordered 50 more, they have ordered 100 more because they see the potential that India has today and how we have to grow forward also. As we bring in these new planes into the market, we would need more pilots also. On some situations, with all the FDTL limitations that they have, all the operational requirements they have, one aircraft would require up to 20 pilots. So, imagine how many pilots our country would need as we move forward with all this fleet coming into the country. We thought that we should talk to them, know what their challenges are and see as to how the whole pilot training industry is working today. And one important thing that they mentioned is, while they go for this CPL, Commercial Pilot Licence training and all, one challenge that they face is that they have to obtain the Radio Telephony Certificate, which is technically called the RTR certificate, and the Flight Radio Telephone Operator's licence. These are two things that they have to obtain and for that they have to go to the Department of Telecom. This was how it was designed because they had the

Contents Page

equipment, they had the little know-how and technical expertise. So, they had divided this stuff. They said, "Why don't you get this licence from the Department of Telecom?" Once that comes from there, then the DGCA, which is with the Civil Aviation, thoroughly verifies that, and, once we do the cross-verification and the CPL licence also, then we grant pilot the licence. But we have seen that when we do this dual thing of going to that department and obtaining a licence and our department doing a certain verification, there was a lot of delay happening, there was a lot of inconvenience for pilots and we know sometimes the systems kind of misuse this power when they have the additional authority to come in between on how it can lead to certain other challenges for the pilots also. And now we have a lot of young population who wants to aspire to become a pilot, who dream to become a pilot, and, we do not want them to see these kind of challenges happening in the system. So, what we thought is: When we have so much expertise right now with the DGCA, why don't we do the RTR licence and certificates within our system itself? That is the biggest change we have brought in here. As we have the expertise, we are bringing everything under our wing, under our Civil Aviation, under our DGCA, and we are letting the pilots not go through the inconvenient process of going to two different departments for obtaining their pilot licence. And other than that, Sir, we have brought in the appeal system. Like I have said, we have amended the Act 21 times. While we have done that, sometimes we have missed putting some rules. Sir, the International Civil Aviation Organizations keep recommending us so many things, time and again, because it has an international view to this. Sky is not limited to one country. We travel from one country to the other country. So, everything has to be harmonized. If you are flying here in India, if you are flying in New Zealand, if you are flying in America or any other region or any other continent, everything has to be harmonized so that there is a smooth travel between the countries happening. So, as and when anything happens anywhere in the world, ICAO picks it up and recommends to all countries why they do not have a uniform harmonization among the laws on this. So, it keeps doing it all the time. It meets every year multiple times on multiple subjects and once they reach a consensus in Montreal where the headquarters is, they keep sending the recommendations to all the countries. As we keep doing it, it is important for us also to follow the ICAO recommendations. Whenever we keep doing it, not many a time we can bring all the changes to the Parliament and say let us amend the principal Act itself. Many times what we do is, we try to keep changing the Rules, which are framed under the principal Act. Now, constantly after doing that time and again, ICAO also observed that there is no principal legislation backing to the rules that we have today. So, it is very, very

important for us to have the backing in the principal legislation itself, so that whenever we make the rules, if someone asks about the legal sanctity, we can point it out specifically in the Act itself. So that process we have adhered to this time. So, whatever rules we are making, we thoroughly understand that the rules are originating from so-and-so clause or so-and-so section in the principal act itself. Some problem that we faced earlier was that there was no appeal system. Whenever the Civil Aviation, the Central Government or one of our bodies issues any of these administrative orders or when actions are taken by the department itself, they do not have the principal backing. We are doing it under rules, which is also not correct legally. So, right now, we have put an appeal system which follows the principle of natural justice in the Act itself. So, that is a strong legal backing that we are giving. And now anyone who faces any administrative order or any other financial economic order that comes from the Ministry itself, he can go through the process of appeal and ask as to why did it come against me? So, the principle of natural justice is being followed here. And on top of that, there are some other provisions also in the appeal system. Also, when we had any problem with the pilot or the license, earlier the system was that you could only cancel the license. But we observed that not every time you can cancel the license. Sometimes you might need to restrict it; sometimes you might want to cancel it. So, in this kind of system, we observed the small flaws that were existing in the industry. We tried to pick them up and include them in the Act itself. These are some of the changes that we brought in. Sir, I am willing to listen to the hon. Members. I will talk about the other issues once I get all the suggestions and comments from the hon. Members, and I am willing to answer each and every clarification that I need to give from this. But I request the support and also the cooperation of all the Members here. This is a very important legislation that we are doing because we realized that civil aviation is the third biggest domestic sector in the whole world. Considering the population, in U.S., it may be around 35 crores today, and it is their number one domestic market. Look at our population, and we want more people to travel through air here which is becoming a reality also under the leadership of Narendra Modiji. He has brought in the UDAN Scheme. Everyone should know about this UDAN Scheme. You would all wonder that we have created so many airports. See, creating airports is one challenge. You can spend the capex and you can create an airport. But today, with the private airlines, for them to run those routes is another bigger challenge. But our Prime Minister is a man with a vision; he is a man on a mission. In 2017, he launched the UDAN Scheme, 'उड़े देश का आम नागरिक', which was very, very specific to connect these under-served and unserved airports of the country. He did not want them to lie vacant or lie dormant.

Contents Page

He thought of a brilliant scheme where we were giving a small BGF funding. We called in the airlines and said , "This is the real India that we want to connect and, through UDAN, why don't you start the routes wherever these new airports were there which were built in many of the unconnected areas, which were unconnected through air travel?" Today, a staggering number of 602 routes have been started by UDAN in the last seven years which is a record in itself, and we want to push it more also. We want to create more airports and we want to use the UDAN even more. I can proudly say today that I was a Member of Parliament for the last 10 years and initially, as I started as a Member, the most important request I would get from my constituents was to get a new railway stop. I believe, it is there today also. But, as a Minister today, in five months, I am getting requests from across the table, across the House, both Lok Sabha and Rajya Sabha, people are saying for more air connectivity. They are saying why don't you connect me from point A to point B, why don't I get an airport. These are the remote places where people would have not even dreamt of having an airport but today our India, my India, has become so aspirational that even in the remotest parts, they are saying that I am not going to strive for anything less. I think our hon. Member has also requested here, Sir. They are all requesting as to why I do not have an airport in my own district itself. I feel proud of that, that today ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please, Mr. John Brittas. Please don't interrupt. ...(*Interruptions*)...

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I am willing to answer all those questions. I am saying, today, India has become so aspirational that everyone is dreaming and aspiring to have their own airport. We want to cater to those dreams. We want to build those airports because we feel if we can't do it today, it will become a challenge tomorrow. Tomorrow, the land is going to be a scarcity. Everyone wants to have land and nobody is parting away with their land also. Tomorrow, it might get even more difficult. For one airport, if we want to cater for big, wider aircraft, we need at least 1000 acres land. If we don't start today, it will be very difficult to do tomorrow. That is why it is very important to build this infrastructure now. Our hon. Prime Minister has taken it at the right time and we have made consistent progress. But we believe that there is a lot more to achieve for us in civil aviation. With the help of this Act, we are going to move into that direction and we will collectively achieve what I am saying today. We will be the number one domestic civil aviation market in

the whole world. We are going to achieve this target. With these comments, I would like to open the Bill for discussion. Thank you, Sir.

The question was proposed.

MR. DEPUTY CHAIRMAN: The motion has been moved. I now call upon the Members whose names have been received for participation in the discussion. Dr. Syed Naseer Hussain.

DR. SYED NASEER HUSSAIN (Karnataka): Thank you, Mr. Deputy Chairman, for allowing me to speak on the Bharatiya Vayuyan Vidheyak, 2024. I am finding it difficult even to pronounce the words. I don't know why the Government is using Hindi names in English script. The name should reflect the contents of the Bill. It should be easily understandable and accessible to everyone.

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair*.]

In fact, nearly 60 per cent of India's population is non-Hindi speaking. By doing this, you are depriving, at the very threshold, the majority of country's population. They will find it difficult to comprehend what is there in the Bill. This is an exclusionary trend. It is excluding others. It should actually try and see that everyone is included while naming the Bill itself. I want to put this on record. The same Bill when it came in 1934 was called the Aircraft Act, 1934. In Hindi, it was called Vayuyan Adhiniyam, 1934. Why don't we name the Bill both in Hindi and English? I think this is an exclusionary tactic. We should do away with this.

Now I come to the contents of the Bill. This Bill broadly provides for manufacture, maintenance, safety, streamlining operations and establishment of regulatory bodies which give broader powers to the Union Government. This Bill retains the regulatory structure and most provisions of the previous Act of 1934 and subsequent amendments thereto. The agencies, including the DGCA, the BCAS and the AAIB are not new agencies. They exist right now. However, the main question arises how much independence and autonomy would such agencies have given the Government's tendency of centralizing everything. It is a matter of grave concern. The Bill adds that appeals against an order of the DGCA or the BCAS will lie before the Union Government. No further appeals will be allowed against the order of the Union Government. It remains to be seen how professionally and independently would such agencies be able to function while being under the direct control of the

Union Government. There is also a need to include provisions for establishing independent regulatory bodies with the mandate of ensuring compliance and investigating incidents thus facilitating independent oversight mechanism. Aviation सेफ्टी के बारे में देखेंगे, तो जनवरी, 2024 में revised Flight Duty Time Limitation (FDTL) रेग्युलेशन लाए गए थे for increased rest period for pilots, to redefine night duties and so on. लेकिन मार्च, 2024 में ही airline कंपनीज के प्रेशर में आकर सरकार ने इन रेग्युलेशन्स को indefinitely delay कर दिया। आज तक वे रेग्युलेशन्स लाए नहीं गए और न ही लागू किए गए हैं। In section 2, there is a need to incorporate provisions specifically for drones and Unmanned Aerial Vehicles (UAV) owing to their unique operational risks and regulatory needs. Further, provisions may be incorporated which facilitate use of sustainable aviation fuels, green technologies and practices that reduce environmental impact of aviation. मैं सरकार से गुजारिश करना चाहता हूं कि डिजी यात्रा सिस्टम में जो facial recognition related privacy and surveillance issues आ रहे हैं, उन पर ध्यान देना चाहिए। इसके साथ ही consumer protection के लिए appropriate measures लेने चाहिए। Further, a dispute resolution framework needs to be worked out between airlines and passengers and other stakeholders. Other than substantive provisions of the Bills, there are other issues in the sector that need to be addressed and also challenges that need to be met. In the past, Governments were more interested in actual development and development for the masses. इस संदर्भ में मैं आपको याद दिलाना चाहता हूं कि नेहरू जी के टाइम पर, इंदिरा जी के टाइम पर, मनमोहन सिंह जी के टाइम पर और दूसरी जो सरकारें थीं, उनके टाइम पर जो काम किए गए थे, चाहे वे डैम्स हो, हाइवेज़ हों, ब्रिजेज़ हों, हॉस्पिटल्स हों, इन्फ्रास्ट्रक्चर प्रोजेक्ट्स हों, वे आज तक कायम हैं।

5.00 P.M.

आज तक उनकी कोई शिकायत नहीं आई। वहाँ क्वांटिटी के साथ-साथ क्वालिटी पर भी ध्यान दिया जाता था, लेकिन आज यह सरकार अपने नंबर बढ़ाने में, फीता काटने में और मोदी जी की इमेज चमकाने में ज्यादा इंटरेस्टिड है, इसीलिए हिंदुस्तान का आज यह हाल है। ये जहाँ-जहाँ हाथ रख देते हैं, फीता काट कर आते हैं, वहाँ सब गिरना चालू हो जाता है। सर, एयरपोर्ट्स भी गिरते हैं! आप दिल्ली का एयरपोर्ट देख लीजिए। राजकोट एयरपोर्ट, लखनऊ एयरपोर्ट, जबलपुर एयरपोर्ट, इन सभी जगहों पर सेफ्टी रिलेटेड इंसिडेंट्स हुऐ हैं।* यह मंत्रालय ऐसा मंत्रालय हो गया है कि इसका अपना कुछ है ही नहीं। न तो इस मंत्रालय के पास एयरपोर्ट है और न ही इस मंत्रालय के पास एयरक्राफ्ट है। सिर्फ मंत्री हमारे हैं और वे भी तेलुगू स्पीकिंग हैं। सर, सिर्फ एक मंत्री बचे हुए हैं वरना न तो एयरपोर्ट है और न ही एयरक्राफ्ट है।

* Not recorded.

सर, आज सिर्फ दो कंपनियों का एयरलाइन सेक्टर पर कब्जा है। In the country, airports have increased, air traffic has increased, however, the prices have also continuously increased. Government is allowing private airline to £ money from the pocket of poor man. सर, मोदी जी क्या कहते थे? जो हवाई चप्पल पहनकर घूमता है, वह हवाई जहाज में दिखाई देना चाहिए – यह मेरा सपना है। क्या हुआ? क्या हुआ इन बड़ी-बड़ी बातों का? सर, आज यह हालत है कि किसी भी एयरलाइन में 20,000 से 30,000 रुपये से कम में टिकट नहीं मिलती है। आज यह टिकट 50,000, 70,000 से लेकर 1,00,000 रुपये तक भी जा रही है। हवाई चप्पल पहनने वाले हवाई जहाज में किस तरह घूम पाएंगे - सरकार हमें यह बताएं?

सर 'उड़ान स्कीम' का क्या हुआ? हवाई चप्पल वाले तो भूल जाएं, क्योंकि उड़ान के रेट्स में 200 परसेंट का इंक्रीज हुआ है। उड़ान के रूट्स पर जो प्राइसेस हैं, वे 200 परसेंट से ज्यादा बढ़े हुए हैं। आज मंत्री जी 'उड़ान स्कीम' की बात कर रहे थे, लेकिन 50% से ज्यादा रूट ऑपरेशनल नहीं हैं। सरकार ने कहा है कि उड़ान के अंदर 74 एयरपोट्र्स ऑपरेशनल हुए हैं, लेकिन सच्चाई यह है कि सिर्फ 11 एयरपोट्र्स स्क्रैच से बनाए गए हैं। * इसलिए मैं इनसे पूछना चाहता हूं कि पूर्णिया, भागलपुर, मालदा एयरपोट्र्स का क्या हुआ? प्रधानमंत्री और गृह मंत्री जी, दोनों ने मुजफ्फरपुर एयरपोर्ट का वादा किया था, उस वादे का क्या हुआ?

सर, मेरे स्टेट कर्नाटक में विजयपुरा, हासन, रायचूर, कारवार और मेरे डिस्ट्रिक्ट बेल्लारी के एयरपोट्र्स का क्या हुआ? ये वहाँ कब आएंगे, कब बनेंगे? सर, इन एयरपोट्र्स की अनाउंसमेंट करने के बाद भी एक डेकेड खत्म हो गया है। सर, इसी तरह से एयरपोर्ट ऑनर्स की एक और मोनोपोली भी है। ऐसा लग रहा है कि यह एयरपोर्ट अथॉरिटी ऑफ इंडिया नहीं है, यह डबल एएआई नहीं, बल्कि इसको ट्रिपल एएएआई बना देना चाहिए था। * सर, इन एयरपोट्र्स पर आम जनता £ रही है। चूँकि ये प्राइवेटाइज़ हो गए हैं, इसलिए आम जनता £ रही है। आप पार्किंग फीस देख लीजिए, पार्किंग चार्जेज़ देख लीजिए, यूजर डेवलपमेंट फीस देख लीजिए, लैंडिंग फीस देख लीजिए, यह कई गुना बढ़ गया है। अगर मैं आपको एक एग्जांपल दूँ, तो लखनऊ एयरपोर्ट पर एयरक्राफ्ट लैंडिंग फीस, एयरक्राफ्ट पार्किंग फीस 418 परसेंट से लेकर 471 परसेंट तक बढ़ गई है। इसी तरह से, हिंदुस्तान के कई एयरपोट्र्स पर यह यूजर फीस कई गुना बढ़ गई है। यह इसलिए बढ़ी है, क्योंकि अब यह कंपलीटली प्राइवेट एंटरप्राइजेज़ हो गए हैं। * बीजेपी सरकार ने 25 एयरपोट्र्स को प्राइवेटाइज करने की बात कही है और इसके लिए प्लानिंग कर रही है। इसके साथ-साथ, दिल्ली, मुंबई, हैदराबाद और बेंगलुरु एयरपोट्र्स पर स्टेक्स भी प्राइवेट कंपनी को देने की बात की गई है। *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please refer to the text of the legislation.

£ Expunged as ordered by the Chair.

* Not recorded.

DR. SYED NASEER HUSSAIN: Sir, I am completing. * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please speak on the Bill.

DR. SYED NASEER HUSSAIN: This is on the Bill only, Sir. * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, it is on the Vayuyan Vidheyak, please speak on the Bill.

डा. सैयद नासिर हुसैन :* ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute. There is a point of order. Vajpayee*ji*, what is your point of order and under which rule?

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश): ये बिल पर नहीं बोल रहे हैं, इसे रिकॉर्ड पर नहीं लाना चाहिए। ...(**व्यवधान**)... मेरा यह कहना है कि ये जो भी बोल रहे हैं, विधेयक से अतिरिक्त बोल रहे हैं, इसलिए इसे रिकॉर्ड पर नहीं लाना चाहिए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): What is the rule number? माननीय बाजपेयी जी, कौन से रूल के तहत? You have to cite the rule. आपको रूल नंबर बताना होगा।

डा. सैयद नासिर हुसैन : सर, हम ऑथेंटिकेट करेंगे। *...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, this is the Vayuyan Vidheyak Bill; please focus on the Vayuyan Vidheyak or the issue. Hon. Member, I am sorry I cannot allow this.

डा. सैयद नासिर हुसैन :* ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You are going on a very different track.

---

* Not recorded.

डा. सैयद नासिर हुसैन : *...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, this discussion is on the Vayuyan Vidheyak. This is on Vayuyan Vidheyak. ...*(Interruptions)*... Hon. Member, I am sorry you cannot go on like this. ...*(Interruptions)*... This is not a part of the legislation. ...*(Interruptions)*... This is not a part of the Bill. ...*(Interruptions)*...

डा. सैयद नासिर हुसैन : * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, I am sorry this is not part of the Bill. ...*(Interruptions)*... You have to speak on the Bill. There is a point of order. ...*(Interruptions)*... Hon. Members, please sit down, there is a point of order.

DR. LAXMIKANT BAJPAYEE: Sir, it is under Rule 110; Scope of debate- The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill. In making his speech, a Member shall not refer to the details of the Bill further than is necessary for the purpose of his arguments which shall be of a general character. रूल 110 के अनुसार, ये सही नहीं बोल रहे हैं। ...(**व्यवधान**)... तिवारी जी, आप बैठ जाइए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, I am not allowing anyone else. ...*(Interruptions)*... No, I am not allowing anyone else. ...*(Interruptions)*... I have taken note of the point of order raised by Shri Bajpayee that whatever is not under the scope of the Bill will not be there. That will be taken care of. I have taken note of it.

DR. BHAGWAT KARAD (Maharashtra): That should be omitted.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have said that. Now, hon. Leader of the House. ...*(Interruptions)*... Your time is there. Your time is not being disturbed.

SHRI JAGAT PRAKASH NADDA: Sir with a very, very heavy heart, I want to express my opinion that a very senior Member of the Parliament, while participating in the discussion on the Vayuyan Vidheyak, not speaking on the subject and was maligning the name of hon. Prime Minister. Sir, speaking in such language is objectionable. I would request that we should, at least, maintain the dignity of the House while speaking and take care of the language which we use in the House and we should speak on the Bill. The permission is given to speak on the Bill. If you want a political discussion, there are many occasions when you can do it. So, I would like to request

* Not recorded

the hon. Chair, please go through the text and see that those comments be omitted, that has to be taken care of.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have taken note of the point of order raised by Dr. Bajpayee under Rule 110. References that are not within the scope of the Bill will not be there; that is the point taken. Shri Pramod Tiwari*ji*, under which rule?

श्री प्रमोद तिवारी (राजस्थान): सर, मैं आपकी सुविधा के लिए रूल 110 की एक-एक लाइन पढ़ देता हूं - इस प्रस्ताव पर कि विधेयक को पारित किया जाए, चर्चा विधेयक के समर्थन में या विधेयक अस्वीकृत करने के लिए दिये जाने वाले तर्कों तक सीमित रहेगी। मैं इससे बिल्कुल सहमत हूं।

सर, भारतीय वायुयान विधेयक, 2024 पर चर्चा हो रही है। वायुयान विधेयक पर चर्चा करते समय जो-जो लोग इसके ऑपरेटर्स हैं, प्रमोटर्स हैं या इससे कन्सर्न्ड हैं, उन पर चर्चा होगी। जैसे मैं लखनऊ का रहने वाला हूं, वहां का एयरपोर्ट अदाणी का एयरपोर्ट है, तो क्या लखनऊ पर चर्चा इसलिए न हो कि वह अदाणी का एयरपोर्ट है? ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Tiwari, I have taken note of your point. आपने अपना प्वाइंट रख दिया है। आपने अपनी बात रख ली है।

श्री प्रमोद तिवारी : सर, जब भारतीय वायुयान विधेयक पर चर्चा होगी, तो उसके ऑपरेटर पर भी चर्चा होगी, उसके प्रमोटर पर भी चर्चा होगी, उसके मालिक पर भी चर्चा होगी और उसकी कार्यवाही पर चर्चा होगी। ...(**व्यवधान**)... मैं आपसे विनम्रतापूर्वक अनुरोध करूंगा कि इस चर्चा ...(**व्यवधान**)... आप बैठ जाइए ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have taken your point. माननीय तिवारी जी, मैंने आपका प्वाइंट ले लिया है। ...(**व्यवधान**)... I will come to you.

श्री प्रमोद तिवारी : मैंने अपना प्वाइंट क्लियर कर दिया है कि अगर भारतीय वायुयान विधेयक पर चर्चा होगी, तो जो-जो लोग उसके ऑपरेटर्स और प्रमोटर्स दोनों हैं, क्या बिना उनका नाम लिए चर्चा हो सकती है? और दूसरा, क्या 'अदाणी' word parliamentary है या unparliamentary, बता दें।

SHRI KINJARAPU RAMMOHAN NAIDU: सर, कोई किसी का मालिक नहीं है, यह पूरी जमीन सेंट्रल गवर्नमेंट के पास है और हम लीज़ पर ही देते हैं, operate करने के लिए देते हैं। सर, कोई मालिक ऐसे नहीं बन जाता है। This whole land is with the Central Government itself. So, he has to take back his words.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, let me make it very clear. *...(Interruptions)...* I have heard you. *...(Interruptions)...* I am not allowing any more Members. *...(Interruptions)...* *Mananiya* Dangiji, I am making a very clear ruling. As per Rule 110, whatever is a part of *...(Interruptions)...*

श्री रामचंद्र जांगड़ा (हरियाणा) : सर, रूल 238 के तहत मेरा एक प्वाइंट ऑफ ऑर्डर है।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : पहले मैं रूल 110 पर हूँ। माननीय जांगड़ा जी, आप बैठ जाइए। As per Rule 110, whatever is within the scope of the Bill will be examined and whatever wasn't within the scope *...(Interruptions)...* Because, he was not only referring to the operator, there were several references made which talked about Foreign Policy as well. You would admit that. *...(Interruptions)...* I agree with you, on the point that you are saying on 'operator' *...(Interruptions)...* So, my ruling is very clear on Rule 110. I hope the entire House is in agreement on that, as far as my ruling is concerned. What is your point of order, *Jangraji?*

श्री रामचंद्र जांगड़ा : सर, रूल 238(ii) में यह क्लियर है: "किसी सदस्य के विरुद्ध व्यक्तिगत दोषारोपण नहीं करेगा" और रूल 238(v) है: "उच्च प्राधिकार वाले व्यक्तियों के आचरण पर तब तक आक्षेप नहीं करेगा, जब तक कि चर्चा उचित शब्दों में रखे गए मूल प्रस्ताव पर आधारित न हो।"

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Your point of order is well taken. References which are not parliamentary, will not be there, thank you. Ruling is given. Hon. Member, please continue. *...(Interruptions)...* Absolutely. I have taken your point. He is referring to the other things.

डा. सैयद नासिर हुसैन (कर्नाटक): सर, मुझे यह नहीं समझ में आ रहा है कि इसमें unparliamentary क्या था! *मैं जानना चाहता हूँ कि क्या unparliamentary है? ...(**व्यवधान**)... मैं जानना चाहता हूँ। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine. Please continue. *...(Interruptions)...*

डा. सैयद नासिर हुसैन : सर, क्या यह सच नहीं है ...(**व्यवधान**)... *

* Not recorded

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you are again going off the track. *...(Interruptions)...*

डा. सैयद नासिर हुसैन : * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am sorry, I cannot allow you. *...(Interruptions)...* I am sorry, this is not going on record. *...(Interruptions)...* I am sorry, I cannot allow you. *...(Interruptions)...* No; no, you are sensationalising now. *...(Interruptions)...* Just one minute. Hon. Leader of the House wants to say something. *...(Interruptions)...*

सभा के नेता (श्री जगत प्रकाश नड्डा): सर, मैं फिर से कांग्रेस के नेताओं से निवेदन करूँगा कि चर्चा के स्तर को नीचे न उतारें और चर्चा को चर्चा लायक रखें। And, I said, Mr. Naseer, you are a senior leader. You should maintain the dignity of the House, in your words, your speech. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please continue. Please continue and speak on the Bill. *...(Interruptions)...*

DR. SYED NASEER HUSSAIN: Sir, there is nothing unparliamentary in this; nothing is unparliamentary in this. *...(Interruptions)...* I have not used a single word that is unparliamentary. *...(Interruptions)...*

SHRI JAGAT PRAKASH NADDA: 'Ambassador of somebody', can it be said like this? *...(Interruptions)...* Can it be said like this? *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Whatever is not relevant, that will not be a part of the proceedings. *...(Interruptions)...* Please continue. *...(Interruptions)...*

DR. SYED NASEER HUSSAIN:* *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you will have to authenticate that. *...(Interruptions)...*

DR. SYED NASEER HUSSAIN: *

---

* Not recorded.

Contents Page

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you are going off the track here. We are going off the track here. *...(Interruptions)...*

SHRI JAGAT PRAKASH NADDA: He should remember that he should talk on facts. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please speak on the Bill.

DR. SYED NASEER HUSSAIN: Sir, I am speaking on the Bill. *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You will have to authenticate all those. ...(*Interruptions*)...

DR. SAYED NASEER HUSSAIN: Please allow me to speak. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You need to authenticate; that is all.

DR. SYED NASEER HUSSAIN: That will be authenticated. Please allow me to speak.*...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, this is not in the provisions of the Bill that you are talking about. ...(*Interruptions*)...

DR. SYED NASEER HUSSAIN: This should also be included. ...(*Interruptions*)... This should also be included in that. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please proceed.

डा. सैयद नासिर हुसैन : सर, मैं बिल पर ही बात कर रहा हूँ। यह सरकार जितना ढिंढोरा पीट रही है, जितना अपनी पीठ थपथपा रही है कि हमने इतने एयरपोर्ट्स बना दिए, हमने इतना एयर ट्रैफिक बढ़ा दिया, तो मैं इनसे यह भी पूछना चाहता हूँ कि एयर ट्रैफिक तो बढ़ा है, यह बड़ी कंट्री है, तो एयर ट्रैफिक बढ़ेगा ही और एयरपोर्ट्स बढ़ेंगे ही, लेकिन एयरपोर्ट्स पर कितने foundation stones किन्होंने डाले थे, वह भी पता है। लेकिन जो हमारे प्रधान मंत्री कह रहे थे, जो मैं अभी कह रहा था कि हवाई चप्पल वाले हवाई जहाज में दिखाई देने चाहिए। उनको वहाँ दिखाई देने के लिए टिकटों का रेट भी तो कम होना चाहिए। आपने इतनी मोनोपोली क्रिएट कर दी है कि सिर्फ

* Not recorded

दो एयरलाइंस के हाथ में ही सारे एयरक्राफ्ट्स हैं। यहाँ सिर्फ दो एयरक्राफ्ट कैरियर्स ही हैं। It is monopolised by only two companies. तो आपके हाथ में क्या रहा? आप कैसे हवाई चप्पल वालों को हवाई जहाज में लेकर जाएँगे? Aircraft and air carriers are monopolised by two companies. Airports are monopolised by one person. So, how will you help the common man? How will you help *hawai chappalwala*? So, what the hon. Prime Minister says, what the senior Ministers in this Government say and what is happening is completely different. * ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, again, you are going on that track. You were speaking very nicely on the Bill. ...(*Interruptions*)...

DR. SYED NASEER HUSSAIN:*...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, again, you are going on another track. ...(*Interruptions*)... You please come back to the topic and the scope of the Bill. ...(*Interruptions*)...

DR. SYED NASEER HUSSAIN: * ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please, it is not going on record ...(*Interruptions*)...

DR. SYED NASEER HUSSAIN: Why it is not going on record? This is related to aviation Bill.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You speak on the aviation Bill.

DR. SYED NASEER HUSSAIN: That is what I am speaking. *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You will have to authenticate all that.

DR. SYED NASEER HUSSAIN: *

---

* Not recorded.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have four more minutes. ...(*Interruptions*)... Let's come to the point.

DR. SYED NASEER HUSSAIN: *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, the Bill is not about any investigation. The Bill is about *Vayuyan*.

DR. SYED NASEER HUSSAIN: Sir, please allow me to speak. *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will have to move on. If you are not going to speak on the Bill, we will have to move on.

DR. SYED NASEER HUSSAIN: * ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am sorry; I will have to move on. This is not going on record. ...(*Interruptions*)... I am moving on to the next speaker now. I think you are not on the topic. ...(*Interruptions*)... Nothing is going on record....(*Interruptions*)... Thank you.

SHRI JAGAT PRAKASH NADDA: All irrelevant things should be deleted from the record.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): As per Rule 110, I have already ruled that anything which does not deserve to be a part of this, as per the scope of the debate, will not be there. Thank you. Now, Shri Raghav Chadha.

THE VICE-CHAIRMAN (DR. SASMIT PATRA) (Contd.): I want to inform only one thing that Shri Raghav Chadha will not be here tomorrow. So, he had requested for a jump up and he has been allowed. ...(*Interruptions*)...

श्री राघव चड्ढा: सर, मेरा समय जा रहा है।...(**व्यवधान**)...

---

* Not recorded.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Whatever is not within the scope as per Rule 110...*(Interruptions)*... We will go by Rule 110. ...*(Interruptions)*... Now, Shri Raghav Chadha. ...*(Interruptions)*... I am not allowing anyone else. I am sorry. ...*(Interruptions)*... I am not going into the merits of it. ...*(Interruptions)*... No one else, Dangiji...*(Interruptions)*... Now, Shri Raghav Chadha.

श्री राघव चड्ढा (पंजाब): सर, इस बिल पर चर्चा के माध्यम से मैं इस देश के आम हवाई यात्री का दर्द आप सबके सामने रखना चाहूँगा। सर, वादा था कि हवाई चप्पल वालों को हवाई जहाज की सैर कराई जाएगी, लेकिन आलम यह है कि बाटा कंपनी का जूता पहनने वाला भी आज हवाई जहाज का टिकट नहीं खरीद पा रहा है। Economy class is no more economical. मैं आज इस सदन में बहस पर आने से पहले अपने फोन पर फ्लाइट्स के रेट चेक कर रहा था। अगर कल मुझे दिल्ली से मुंबई जाना हो तो वन-वे की सबसे सस्ती टिकट 14,000 रुपए की है, दिल्ली से पटना जाना हो तो 12,000 रुपए की टिकट है, दिल्ली से बेंगलुरु जाना हो तो 16,000 रुपए की टिकट है। वह छोड़िए, संडे के दिन, यानी परसों मैं अपने क्षेत्र पंजाब से दिल्ली आया। चंडीगढ़ के मोहाली एयरपोर्ट से मैंने फ्लाइट ली और दिल्ली पहुँचा। उस फ्लाइट की टिकट 14,500 रुपए की थी। हम सांसदों को तो फ्लाइट की reimbursement मिल जाती है। आप उस आम नागरिक का सोचिए, जो इस sky-rocketing air prices से जूझ रहा है।

सर, एक और दिलचस्प चीज है और वह यह है कि एक ही सेक्टर की, एक ही दिन की, सेम एयरलाइन की, जो अलग-अलग समय पर उड़ती है, उसकी भी रेट अलग-अलग है। अगर आपको किसी दिन एक एयरलाइन से सुबह दस बजे दिल्ली से मुंबई जाना हो, तो आपको एक रेट मिलता है और उसी एयरलाइन से उसी दिन दोपहर दो बजे की टिकट लेना है, तो वह उससे दोगुनी हो जाती है। न जाने क्या लॉजिक है? सर, हमें इस देश में एयर यात्रा को लग्जरी ट्रैवल नहीं बनाना है, बल्कि आम ट्रैवल बनाना है, जैसे कि ट्रेन का है। सबसे बड़ी बात यह है कि इस देश में जहाज में उड़ना और जहाज से उड़कर अपनी मंजिल पर पहुँचना आज भी देश की बहुत बड़ी आबादी के लिए एक सपना है। अगर ट्रैवल की रफ्तार बढ़ेगी, तभी इस देश की रफ्तार बढ़ेगी।

सर, दूसरा दर्द, जिससे इस देश का आम आदमी रोज जूझ रहा है, वह है over-crowded airports. आज हमारे देश के एयरपोर्ट्स बस अड्डे जैसे बन गए हैं। आज बस अड्डों से भी बदतर व्यवस्था देश के एयरपोर्ट्स पर है। ...(**व्यवधान**)... सर, दिल्ली के Terminal-1 या Terminal-2 चले जाइए, आप वहाँ के हालात देखिए। वहाँ पर लोग security line से लेकर check-in line तक लाइनों में खड़े हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please...*(Interruptions)*...

श्री राघव चड्ढा : सर, लोगों के लाइनों में खड़े रहने के कारण उनकी फ्लाइट भी मिस हो जाती है। ...(**व्यवधान**)... एक मुसाफिर सही समय पर अपनी फ्लाइट नहीं पकड़ पा रहा है, क्योंकि वह

Contents Page

बेचारा security और check-in line में फंसा रहता है। आज हमारे देश के एयरपोर्ट्स इतने ओवरक्राउडेड बन चुके हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please...*(Interruptions)*... Please let the hon. Member speak. ...*(Interruptions)*...

श्री राघव चड्ढा : सर, मुझे बोलने दीजिए। ...(**व्यवधान**)... I am not yielding.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, let him speak.

श्री राघव चड्ढा : सर, आज एयरपोर्ट्स पर खाना बहुत महँगा है, बाजार के मुकाबले दोगुना, तीन गुना दाम है। एक साधारण-सी पानी की बोतल, जो बाजार में 20 रुपए की मिलती है, वह एयरपोर्ट्स के भीतर जाकर फूड आउटलेट्स पर 100 रुपए की मिलती है। आज जो यात्री अपनी फ्लाइट का इंतजार कर रहा है, वह पानी पीकर अपना पेट भर रहा है कि कहीं ढाई सौ रुपए की चाय और साढ़े तीन सौ रुपए का समोसा न खरीदना पड़ जाए। सर, आप बताइए कि क्या एक आम आदमी एयरपोर्ट पर अपने जहाज का इंतजार करते हुए एक चाय नहीं पी सकता है? क्या इस पर कोई रेग्युलेशन नहीं होना चाहिए? क्या कोई affordable canteen का mechanism नहीं होना चाहिए?

सर, चौथा दर्द, जो आज इस देश के आम यात्री को सहन करना पड़ रहा है, वह है poor connectivity. आज इस देश के कई टूरिज़्म स्पोट्स तक, कई फेमस शहरों तक फ्लाइट नहीं पहुँचती है, क्योंकि वहाँ पर एयरपोर्ट नहीं है। आज देश के अधिकतर शहर ऐसे हैं, जहाँ पर एयरपोर्ट नहीं है। इंसान को जहाज से उतर कर कई घंटों का बस या गाड़ी का सफर तय करके अपनी मंजिल पर पहुँचना पड़ता है।

सर, सरकार ने कहा है कि आप छुट्टी मनाने के लिए मालदीव मत जाइए, लक्षद्वीप जाइए। मैं आपको आज का रेट बता रहा हूँ। अगर आज मुझे दिल्ली से मालदीव जाना हो, तो फ्लाइट की टिकट 17,000 रुपए की है, लेकिन दिल्ली से लक्षद्वीप जाना हो, तो फ्लाइट की टिकट 25,000 रुपए की है। अब आप बताइए कि हम मालदीप जाएँ या लक्षद्वीप जाएँ?

सर, पाँचवां दर्द, जो आज एक आम यात्री को महसूस करना पड़ रहा है, वह है flight cancellation and delays. सर, एक आम नागरिक अपनी मंजिल पर, अपने डेस्टिनेशन पर जल्द पहुंचने के लिए कभी-कभार ट्रेन, बस या गाड़ी की यात्रा नहीं करता, बल्कि वह हवाई जहाज की महंगी टिकट खरीदता है। वह महंगी टिकट खरीदकर अपनी मंजिल पर समय पर पहुंचना चाहता है। कुछ ऐसे भी लोग हैं जो आर्थिक तौर पर सक्षम नहीं हैं, लेकिन आपातकालीन परिस्थितियों में वे भी महंगी टिकट खरीदकर हवाई जहाज की यात्रा करना चाहते हैं और अपनी मंजिल पर पहुंचना चाहते हैं, लेकिन क्या वे अपनी मंजिल पर समय पर पहुंच पाते हैं। आज हवाई जहाज निर्धारित समय से तीन से चार घंटे लेट चलते हैं। खास तौर पर, छोटे शहरों के जो एयरपोर्ट्स हैं, वहां पर तो मैक्सिमम डिलेज़ देखे गए हैं।

सर, अगर एक केजी एक्सेस बैगेज हो जाए, तो फ्लाइट आपसे हजारों रुपये का किराया वसूलती है, लेकिन कई घंटों की डिले के लिए क्या फ्लाइट हमें कम्पेंसेट करती है? मैं आज माननीय मंत्री जी से यह कहना चाहूँगा कि आप कुछ ऐसा मेकैनिज्म बनाएं कि फ्लाइट के हर घंटे के डिले के लिए एयरलाइन आम यात्री को कम्पेंसेट करे, उसकी जेब में पैसा डाले। इसी के साथ-साथ, हर महीने एक चार्ट जारी होना चाहिए कि किस सेक्टर की कौन सी एयरलाइन ने कितने घंटे का डिले यात्रियों को दिया।

सर, इसी के साथ-साथ, आज भारत देश के आम यात्री को जो छठा दर्द महसूस करना पड़ रहा है, वह है - lack of affordable options. अभी हमारे साथी भी यही बात कह रहे थे कि इस देश में 90% एयर ट्रैवल दो एयरलाइंस के पास है, 90 प्रतिशत मार्केट शेयर दो एयरलाइंस के पास है। यानी, हमने एक cartel create कर दिया, duopoly create कर दी कि वे मनचाहे दाम पर मनचाही सर्विसेज देंगे, क्योंकि कोई कॉम्पिटीशन ही नहीं, कोई प्रतिस्पर्धा ही नहीं है। ...(**व्यवधान**)...

श्री रामचंद्र जांगड़ा : सर, मेरा एक point of order है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute. Let me take up the point of order. ...(Interruptions)... Yes, what is your point of order? ...(Interruptions)...

श्री राघव चड्ढा : सर, मैं एयरलाइन पर बोल रहा हूँ तो भी इनके पेट में दर्द हो रहा है।

श्री रामचंद्र जांगड़ा : सर, मेरा point of order नियम 238क के अंतर्गत है, जिसमें कहा गया है कि "कोई सदस्य किसी अन्य सदस्य या लोक सभा के किसी सदस्य के विरुद्ध मानहानिकारक या अपराध में फंसाने वाले स्वरूप का कोई आरोप नहीं लगाएगा जब तक कि आरोप लगाने वाले सदस्य ने सभापति और संबंधित मंत्री को भी इसकी पूर्व सूचना न दी हो ताकि मंत्री उत्तर दिए जाने के प्रयोजन के लिए इस विषय की जांच कर सके।"

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, there is no defamatory statement here. ...(Interruptions)... There is no defamation.

श्री रामचंद्र जांगड़ा : सर, नासिर हुसैन जी ने जो बोला है, उसके ऊपर मैं यह कह रहा हूँ।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That has been taken into consideration. यह इनका नहीं है।

श्री रामचंद्र जांगड़ा : सर, एक मिनट। पहले मेरी बात को पूरा कर लेने दीजिए। इसमें आगे लिखा है, "परंतु सभापति किसी समय किसी सदस्य को कोई ऐसा आरोप लगाने से मना कर

Contents Page

सकेगा, यदि उसकी राय में ऐसा आरोप राज्य सभा की गरिमा को घटाने वाला है या उस आरोप को लगाने से कोई लोकहित सिद्ध नहीं होता है।"

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you, Jangra ji. Hon. Member, please continue.

श्री राघव चड्ढा : सर, इतनी विशाल जनसंख्या वाला हमारा देश है और इतनी विशाल जनसंख्या वाले देश में मात्र दो ही कंपनियां हमारा पूरा एविएशन सेक्टर चला रही हैं। सर, सरकार एक स्कीम लाई, जिसका नाम "उड़ान" था। उसका फुल फॉर्म है - उड़े देश का आम नागरिक, पर वह कैसे उड़े? न फ्लाइट के उड़ने के ऑप्शंस हैं, न अफॉर्डेबल टिकट है, न फ्लाइट सही समय पर चलती है, तो फिर वह कहां उड़े, कैसे उड़े? सर, सबसे बड़ी बात यह है कि जब से यह "उड़ान" स्कीम आई है, एविएशन सेक्टर में एक धारणा यह बनी हुई है कि जैसे ही यह स्कीम लागू हुई, दो एयरलाइंस, जेट एयरवेज और गो एयर बंद हो गईं और तीसरी, स्पाइसजेट बंद होने की कगार पर खड़ी है। अब लोग यह भी कहने लग गए हैं कि शायद "उड़ान" स्कीम एक बहुत बड़ा अपशकुन थी और इसी के चलते आज हमारे देश का आम नागरिक प्लेन से वापस ट्रेन पर जा रहा है।

सर, मेरा सातवां दर्द baggage charges और baggage delays को लेकर है। सर, अगर आपका एक केजी बैगेज ओवरवेट हो जाए, तो एयरलाइन आपसे एक्सेस बैगेज के हजारों रुपए चार्ज वसूल लेती है। यहां तक कि कुछ लोग तो अब अपना सामान एयरपोर्ट पर फेंककर चले जाते हैं, क्योंकि उनके सामान में पड़ी वस्तुएं इतनी महंगी नहीं होती हैं, जितना बैगेज चार्जेस एयरलाइंस ले लेती हैं। सर, बैगेज की डिलेज़ देखिए। आपको बैगेज बेल्ट पर एक लंबा इंतजार करना पड़ता है कि कब हमारा बैग आएगा। जब हम स्क्रीन पर देखते हैं, तो स्क्रीन पर लिखा आता है - Baggage is on the belt, लेकिन baggage on belt नहीं होता। ...(**व्यवधान**)... उस पर सिर्फ दो-तीन बिजनेस क्लास पैसेंजर्स का बैग आता है और न जाने कितने मिनट्स एक आम नागरिक को इस एक्सेस डिले के लिए इंतजार करना पड़ता है। इसको स्टैंडर्डाइज़ करने के लिए सरकार को कोई प्रोसीजर बनाना चाहिए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have one more minute.

श्री राघव चड्ढा: सर, अब मैं समाप्त कर रहा हूँ। सर, मेरा आठवां दर्द heavy car parking charges at airports को लेकर है। आज आप एयरपोर्ट्स पर पार्किंग का ठेका किसी एक कंपनी को दे देते हैं और वह मनचाहे दाम वसूलती है। खास तौर पर, छोटे एयरपोर्ट्स पर 200-250 रुपये प्रति घंटे के कार पार्किंग चार्जेज देने पड़ते हैं। आज आप दिल्ली के एयरपोर्ट चले जाइए, वहां 220 रुपये प्रति घंटा गाड़ी का चार्ज लगता है। अगर आपने कोई कैब या टैक्सी बुक कर ली, तो उसका भी मोटा बिल आता है, क्योंकि वह टैक्सी वाला भी एक्सपेंसिव कार पार्किंग चार्जेज, एयरपोर्ट चार्जेज अपने बिल में जोड़कर आपको देता है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

श्री राघव चड्ढा : सर, यह दर्द फ्लाइट में चढ़ने से लेकर फ्लाइट से उतरने का था। मैं अंत में चार पंक्तियां सुनाकर अपनी वाणी को विराम दूंगा। आज इस देश के आम नागरिक आम यात्री का दर्द इन पंक्तियों के माध्यम से आप तक पहुंचाने की कोशिश करूंगा-

"कहीं हैं लम्बी लाइनें ,कहीं चेकइन से पहले काउंटर बंद,
कहीं स्लो चल रहा है सर्वर ,कहीं इंटरनेट है मंद,
महंगी टिकट के बाद भी यात्रा की कोई गारंटी नहीं,
आपका सामान चाहे टूटे ,चाहे फूटे कोई वारंटी नहीं,
जो हाल है बस अड्डों का, वही तस्वीर आती है एयरपोर्ट से,
चाय हो या समोसा ,नहीं मिल रहा पाँच सौ रुपये के नोट से,
रोज़ फ्लाइट्स बंद हो रही हैं धमकी ,बम ,विस्फोट से,
कब तक आम आदमी मरता रहेगा एयरपोर्ट की छत गिरने की चोट से,
जनता की मुश्किलें तो पल भर में मिट जाएं,
अगर सरकार को फुर्सत मिल जाए चुनाव या वोट से।"

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, may I have your attention, please? Hon. Members, the debate will continue tomorrow. We will now take up Special Mentions. माननीय श्री संजय कुमार झा जी। संजय कुमार झा साहब के पास स्पेशल मेंशन पहुंचा नहीं है। हम नेक्स्ट प्वाइंट पर चलते हैं, तब तक उनके पास स्पेशल मेंशन पहुंच जाएगा। माननीय श्री नरेश बंसल जी। Hon. Members, those who are leaving, may kindly leave silently. जो लोग जाना चाहते हैं, वे कॉरिडोर्स में न रहें। जिन लोगों को जाना है, वे चले जाएं, जिन लोगों को रुकना है, वे रुकें, but do it silently, in an orderly fashion. Thank you.

SPECIAL MENTIONS

Demand to fix rates of various treatments and procedures in private hospitals for general public on the lines of CGHS

श्री नरेश बंसल (उत्तराखंड) : महोदय, देश में निजी क्षेत्र के अस्पतालों की इलाज दरों में घोर असमानता है। निजी अस्पतालों के महंगे इलाज के एवज में बीमार व्यक्ति को भारी-भरकम बिल चुकाना पड़ता है, जिससे उसकी आर्थिक स्थिति खराब हो जाती है। इसका एक मुख्य कारण निजी अस्पताल की दरों पर कोई नियंत्रण न होना है। निजी अस्पताल मरीजों से इलाज के एवज में मनमाने तरीके से धनराशि वसूलते हैं, इसकी कोई पॉलिसी नहीं है। पॉलिसी के अभाव में जनता

इलाज के लिए मनमानी राशि देने हेतु बाध्य है। 'प्रधानमंत्री जन आरोग्य योजना' एवं 'आयुष्मान योजना' मील का पत्थर साबित हुई है, जिसने गरीब को अच्छा इलाज व राहत दी है।

महोदय, मैं सरकार के संज्ञान में लाना चाहता हूं कि देश में संचालित मेडिक्लेम कंपनियां अपने पॉलिसी होल्डर को सस्ती दरों पर इन्हीं निजी अस्पतालों में इलाज कराने के लिए समझौता करती हैं, जिनकी दर काफी कम है। इसी प्रकार सीजीएचएस की दर भी है। जब छोटी-छोटी मेडिक्लेम कंपनियां, निजी अस्पतालों से समझौता करके सस्ती दरों पर इलाज करा सकती हैं, तो सरकार क्यों निजी अस्पतालों के लिए दर तय नहीं करती, जिसके आधार पर जनता सस्ती दरों पर इलाज करा सके?

महोदय, सरकार से मेरी मांग है कि निजी अस्पतालों में इलाज हेतु सभी चीजों की दर तय की जाए, जिसके आधार पर आम नागरिक निजी अस्पतालों से सस्ती दरों पर इलाज करा सके।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Naresh Bansal: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sikander Kumar (Himachal Pradesh), Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Rambhai Harjibhai Mokariya (Gujarat).

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय श्री संजय कुमार झा जी।

Demand for establishment of Agricultural and Processed Food Products Export Development Authority (APEDA) Centre in Bihar

श्री संजय कुमार झा (बिहार) : महोदय, बिहार से उच्च मूल्य वाले कृषि उत्पादों जैसे मखाना और लीची का निर्यात लगातार बढ़ रहा है। वर्ष 2023-24 में केवल मखाना का निर्यात लगभग 300 करोड़ रुपये का था। इसके अलावा, बिहार में भागलपुरी शाही लीची, जर्दालू आम, कतरनी चावल और मगही पान जैसे GI-टैग वाले कृषि उत्पादों की अपार क्षमता है। बिहार के किसान और व्यापारी वर्तमान में वाराणसी में स्थित Agricultural and Processed Food Products Export Development Authority (APEDA) केंद्र के माध्यम से कृषि निर्यात करते हैं, लेकिन इस प्रक्रिया में कुछ कठिनाइयों का सामना करना पड़ता है। बिहार में पटना, दरभंगा और गया एयरपोर्ट निरंतर परिचालन में हैं, और जल्द ही पूर्णिया एयरपोर्ट भी पूरी तरह से तैयार हो जाएगा। यह एयरपोर्ट बिहार में कृषि उत्पादों के निर्यात को और आसान बनाएगा।

इस संदर्भ में, मेरा सरकार से अनुरोध है कि बिहार में APEDA केंद्र की स्थापना पर विचार करे। इस केंद्र की स्थापना से बिहार के प्रीमियम कृषि उत्पादों जैसे मखाना, लीची और अन्य GI-टैग उत्पादों के निर्यात को बढ़ावा मिलेगा। साथ ही, यह केंद्र मूल्य वर्धित प्रसंस्करण, किसानों को बेहतर प्रशिक्षण और बिहार की कृषि अर्थव्यवस्था को सुदृढ़ करने में सहायक होगा। इससे राज्य के कृषि क्षेत्र को वैश्विक बाजारों में बेहतर पहचान मिल सकेगी और किसानों की आय में भी वृद्धि होगी।

Contents Page

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sanjay Kumar Jha: Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shrimati Phulo Devi Netam. Not present. Shri Dorjee Tshering Lepcha.

Demand for Green Bonus and Special Package for Sikkim State

SHRI DORJEE TSHERING LEPCHA (Sikkim): Sikkim, nestled in the lap of Mount Khangchendzonga, the third highest peak in the world, is a green State with 82 per cent forest land and over 47 per cent forest cover despite over 30 per cent area under snow and rocks which is among the highest in the country. Over 31 per cent Protected Area Network, the highest in the country, boasts a lone National Park, a UNESCO World Heritage site under the mixed category of nature and culture, first of its kind in India.

As the world's mega-biodiversity hotspot, Sikkim harbours 26 per cent of India's biodiversity within just 0.2 per cent of its area. Its 84 glaciers, 534 lakes, and rivers and mountains are crucial for maintaining water cycle and energy security for the nation and beyond.

Sikkim, India's first 100 per cent organic State, won the Future Policy Gold Award, 'Oscar for best policies', from the UN's Food and Agriculture Organisation in 2018; was declared India's cleanest state by NSSO in 2015; won India Today's State of the States Awards for Economy, Environment and Law & Order in 2021; and awarded Best State for Environment Education in 2024 by the Ministry of Environment, Forest and Climate Change. Despite Sikkim's ecosystem services benefiting the nation and the world, it faces opportunity costs from land-use restrictions for conservation, its commitment to Nationally Determined Contributions & Sustainable Development Goals, and bears financial burdens from natural disasters like recent flash floods and GLOF (Glacial Lake Outburst Flood), disproportionately shouldering the cost of maintaining its natural treasure.

Therefore, I respectfully request the Government for a Green Bonus and Special Package to help Sikkim manage its financial burden and preserve the nation's vital natural resources.

Contents Page

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Dorjee Tshering Lepcha: Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Chunnilal Garasiya (Rajasthan) and Shri Devendra Pratap Singh (Chhattisgarh).

Concern over Mismatched Skill Development

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, India's growing population, particularly the rising working age segment, people in the age bracket of 15-59, which stood at 55.4 per cent in 1991 and projected to reach 65 per cent in the next Census, is proving to be an asset. But the attempt to leverage this demographic advantage is yet to succeed, as the youth are underprepared for industry demands. The employment rate has dipped to 46.8 per cent in second quarter of 2024, indicating a declining job market. While the Government claims India's low corporate tax rate (22 per cent) as a growth driver, this has not translated into job security, as companies continue laying off staff to prioritize profits, leveraging tax savings without accountability for hiring or job creation. Though some schemes like *Skill India, Make in India, Vocal for Local* have made some impact, yet it needs further acceleration. The skill development initiatives rolled out by the Government need to be reviewed as studies show that 33 per cent of India's educated youth remain unemployed due to mismatched skills. The current educational curriculum is outdated, and it needs comprehensive national strategy to align it with the evolving demands of industries like technology, green energy and manufacturing. The Government policies should bridge the gap of expected skill-set between the job-givers and the job-seekers. I urge the Government to look into it.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Narain Dass Gupta: Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

Issue of mismanagement during Manimahesh Yatra in Himachal Pradesh

डा. सिकंदर कुमार (हिमाचल प्रदेश) : महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे एक बहुत महत्वपूर्ण विषय पर बोलने का अवसर दिया है।

उपसभाध्यक्ष महोदय, मणिमहेश, जो कि एक पवित्र हिन्दू तीर्थ स्थल है और जिसकी यात्रा अगस्त महीने मे प्रारम्भ होती है, एक बहुत कठिन यात्रा है। यह तीर्थ स्थल जिला - चम्बा, तहसील-भरमौर, हिमाचल प्रदेश में स्थित है। यह स्थानीय लोगों के लिए रोजगार की दृष्टि से भी बहुत ही महत्वपूर्ण है। हर साल लाखों श्रद्धालु मणिमहेश के दर्शन करने के लिए आते हैं। श्रद्धालुओं के लिए चिकित्सा एवं स्वास्थ्य से लेकर हेलीकाप्टर, परिवहन, आवास, शौचालय एवं बिजली जैसी आवश्यक सुविधाओं की बहुत कमी है। वहीं दूसरी ओर ट्रैफिक जाम की समस्या भी बहुत विकट है, जिसका समाधान सुंकू की टप्परी से थला चोबिआ होकर हड़सर को मिलाकर, कोउ सेरी के पुल को मजबूत बना कर और नेशनल हाईवे 154A का विस्तार करके किया जा सकता है। महोदय, इसकी समीक्षा की जाये।

उपसभाध्यक्ष महोदय, मैं भारत सरकार से आग्रह करना चाहता हूँ कि मणिमहेश यात्रा पर आने वाले श्रद्धालुओं की सुविधाओं को ध्यान में रखते हुए यहाँ पर चिकित्सा एवं स्वास्थ्य, संचार, बिजली, हेलीकाप्टर, परिवहन एवं यातायात की सुचारु व्यवस्था, आवास एवं शौचालय जैसी जरूरी सुविधाओं का प्रबंध तथा ट्रैफिक की समस्या का भी निवारण किया जाये। वैष्णो देवी श्राइन बोर्ड, अमरनाथ श्राइन बोर्ड की तरह ही यहाँ पर भी बोर्ड की स्थापना की जाये, जिससे यहाँ के विकास और व्यवस्था का संचालन सुचारु रूप से हो सके।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sikander Kumar: Dr. Bhim Singh (Bihar), Shri Chunnilal Garasiya (Rajasthan), Shri Nagendra Ray (West Bengal), Shri Naveen Jain (Uttar Pradesh), Dr. Bhagwat Karad (Maharashtra), Shri Naresh Bansal (Uttarakhand), Shri Tejveer Singh (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Aditya Prasad (Jharkhand), Shri Babubhai Jesangbhai Desai (Gujarat) and Shri Devendra Pratap Singh (Chhattisgarh).

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri A.D. Singh; not present. Now, Dr. Bhim Singh.

Demand for increase in the fellowships for OBC researchers

डा. भीम सिंह (बिहार) : महोदय, भारत की विश्वविद्यालय प्रणाली के तहत अनुसूचित जाति के छात्रों को पीएचडी के माध्यम से अनुसंधान कार्य करने के लिए राष्ट्रीय अध्येतावृत्ति प्रदान की जाती है। यह वर्ग देश की कुल आबादी का 16.6 प्रतिशत है। इस वर्ग को प्रतिवर्ष 2,000 अध्येतावृत्तियां प्रदान की जाती हैं, जिनमें से 75 प्रतिशत यूजीसी-नेट (UGC-NET) और 25 प्रतिशत संयुक्त सीएसआईआर-यूजीसी (CSIR- UGC) परीक्षा के अंतर्गत आने वाले विषयों के लिए निर्धारित होती हैं।

14% आबादी वाले कथित अल्पसंख्यक समुदाय के छात्रों के लिए मौलाना आजाद राष्ट्रीय

Contents Page

अध्येतावृत्ति (MANF) को यद्यपि अब अल्पसंख्यक कार्य मंत्रालय द्वारा 25 नवंबर, 2022 को बंद कर दिया गया है, पर पहले इस योजना के अंतर्गत हर वर्ष 1,000 अध्येतावृत्तियां प्रदान करने का प्रावधान था।

मैं सरकार का ध्यान देश की सबसे बड़ी आबादी (मंडल आयोग के अनुसार 52% और NSSO के अनुसार 44%) की ओर आकर्षित करना चाहता हूँ, जिसे अन्य पिछड़ा वर्ग (OBC) के नाम से जाना जाता है। वर्तमान में, ओबीसी छात्रों के लिए राष्ट्रीय अध्येतावृत्ति (NFOBC) योजना के तहत प्रति वर्ष मात्र 1,000 अध्येतावृत्तियां प्रदान की जाती हैं। यह देखकर अत्यंत निराशा होती है कि देश की सबसे बड़ी आबादी के लिए इतनी कम अध्येतावृत्तियों का प्रावधान है। महोदय, इसे बढ़ाया जाना समय की माँग है।

अतः, मैं सरकार से माँग करता हूँ कि इस वर्ग के साथ न्याय सुनिश्चित करते हुए ओबीसी शोधार्थियों के लिए कम से कम 6000 अध्येतावृत्तियों की व्यवस्था की जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Bhim Singh: Dr. Bhagwat Karad (Maharashtra), Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

Urgent need to address train sabotage and anti-national activities

SHRI LAHAR SINGH SIROYA (Karnataka): Sir, the alarming rise in attempts to derail trains across the country poses a severe threat to public safety and national security. Recent incidents indicate coordinated efforts to target India's railway network, a vital lifeline of the nation.

In Punjab's Bathinda, nine iron rods were strategically placed on the Delhi-Bathinda Express track on September, 22nd. Similarly, large cement blocks, each weighing 70 kg, were discovered on the Ajmer-Ahmedabad railway route in Rajasthan on September, 8th, posing a significant risk of derailments. Near Kanpur, the Kalindi Express narrowly averted disaster when an LPG cylinder and explosives placed on the tracks caused an explosion.

These deliberate acts of sabotage, seemingly orchestrated by radical groups, reveal a coordinated attempt to destabilize the country. Immediate action is critical. I urge that the Government should empower the National Investigation Agency (NIA) to conduct thorough investigations into these incidents and strengthen railway security across the nation. Swift measures are essential to protect lives, restore public confidence, and uphold national integrity. The urgency for vigilance has never been greater. India cannot afford complacency in the face of such threats.

Urgent need to revoke the merger of RMS Offices with Speed Post Hubs

SHRI A. A. RAHIM (Kerala): Sir, the recent directive from the Department of Posts to merge Railway Mail Service (RMS) offices with Speed Post hubs and process Registered Post alongside Speed Post has raised serious concerns. Under the new order, 312 RMS offices will be permanently closed and 93 cities, including 12 in Kerala, will lose their sorting hubs or RMS offices. Processing Speed Post and Registered articles in the same hub is likely to cause delays due to back routing, space constraints, and the elimination of 12 mail offices. Additionally, the absence of standardized postage rates means customers are being charged differently for similar services, undermining trust.

This move will force many employees to relocate, adversely affecting their health and productivity. Over 3,000 temporary workers face job losses and skyrocketing unemployment. Additionally, relocating mail offices away from railway premises will increase transit delays and costs.

This merger imposes unnecessary financial burdens. Coupled with the New Post Office Act allowing private players in logistics and communication, the public postal system risks losing its competitive edge.

I urge the Union Government to revoke this order and safeguard RMS offices. Furthermore, new posts should be created in RMS with regular recruitment to strengthen the system and ensure its sustainability.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri A.A. Rahim: Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Sandosh Kumar P (Kerala) and Shri Haris Beeran (Kerala).

Demand for restoring education to State List for a more effective system

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, this is to urge the Government to restore education in India to the State List to empower States to address local needs and uphold federalism. Historically a State List subject, it was shifted to the Concurrent List during the Emergency in 1976 as a centralizing measure. This decision, made under extraordinary circumstances, has since become redundant and increasingly misaligned with India's diverse educational landscape. India's vast diversity — with 26

Contents Page

crore students and the vast gap in the literacy rate of Bihar compared with Kerala and Tamil Nadu — demonstrates the need for localized policymaking.

Centrally-driven education policies overlook regional nuances, leading to inefficiencies. For instance, Eklavya Model Residential Schools, meant for tribal students, face challenges stemming from centralized hiring. Teachers recruited centrally struggle with regional languages, creating a disconnect that hampers learning. Tamil Nadu has consistently opposed NEET, since it restricts students from rural areas and those educated in the State Board syllabus.

States are better equipped to design policies tailored to their specific socio-cultural landscapes. Decentralization allows States to innovate, ensuring systems are responsive to local needs. Returning 'Education' to the State List would restore States' autonomy, enhance accountability, and enable localized strategies crucial for improving educational outcomes in a diverse country like India. Sir, I urge the Government to look into it.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Tiruchi Siva: Dr. John Brittas (Kerala), Shri A.A. Rahim(Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri N.R. Elango (Tamil Nadu).

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. John Brittas.

Demand for Viability Gap Funding (VGF) by way of non-repayable grant for Vizhinjam International Seaport Thiruvananthapuram

DR. JOHN BRITTAS (Kerala): Sir, Vizhinjam Seaport exemplifies Kerala's success in infrastructure development. As India's deepest port capable of accommodating mother ships, its strategic location along major international shipping routes positions it to compete with global maritime hubs like Colombo, Singapore and Dubai.

This project holds the distinction of being the first port initiative to secure approval for VGF for Rs. 817.80 crores. However, while approving VGF grant in 2015, Centre made a stipulation requiring Kerala to repay the VGF grant later in NPV terms through revenue sharing.

Kerala is investing resources worth Rs. 5595 crores out of the total project outlay of Rs. 8,867 crores. Additional repayment burden of Rs. 817.80 croes in NPV

terms would inflate Kerala's liability by around Rs. 12,000 crores in actual terms, straining its limited fiscal resources.

I urge Government to release Vizhinjam's full VGF amount without repayment conditions and ensure parity in infrastructure project treatment across Stats for equitable development.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): It doesn't go on record. I am sorry; it doesn't go on record. Whatever is not in the text will go on record. The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. John Brittas: Shri A.A. Rahim (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 11 a.m. on Wednesday, the 4th December 2024.

The House then adjourned at fifty-eight minutes past five of the clock till eleven of the clock on Wednesday, the 4th December 2024.

* Not Recorded

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)